प्रदूषण रोकिए!
पर्यावरण बचाइए!!

दूरभाष एवं फैक्स : 05542–281440
Phone & Fax : 05542–281440

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बस्ती

Regional Office

UTTAR PRADESH POLLUTION CONTROL BOARD, BASTI

संदर्भ संख्या : 635/सा0.148/N.G.T/2023

दिनांक : 21-03-2023

To,

The Deputy Registrar (Judicial),
National Green Tribunal,
Principal Bench,
New Delhi-110001

Sub.: **Hon'ble NGT order dated 23/12/2022 (O.A. No. 912 and 913/2022) in the matter of Manav Seva Sansthan and others Vs. Union of India and Others, before NGT, New Delhi.**

Hon'ble Sir,

That the Hon'ble NGT has passed the order in OA No. 912 and 913/2022 in the matter of Manav Seva Sansthan and others Vs. Union of India and Others on 23/12/2022.

"..... *In view of above, we direct a joint Committee of CPCB, State PCB and District Magistrate, Balrampur, with State PCB acting as nodal agency, to ascertain the factual position and take remedial action in accordance with law. An action taken report may be filed within two months by e-mail at judicial-ngt@gov.in Perferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The report may cover compliance of both the industries with reference to the consent conditions, particularly ZLD condition and consented mode of disposal of effluents. Analytical results of samples collected by the applicant may also be adverted to. A copy of the report may also be shared with PPs for their response, if any, before the next date, by email. If there are any other orders with regard to the said units by any other Court, the same by mentioned....."*

With respect to the above it is submitted that in compliance of aforesaid order passed by the Hon'ble NGT on 23.12.2022, M/s Bajaj Hindusthan Ltd, Vill- Itaimaida, Utraula, Balrampur has been jointly inspected by S.D.M. Sadar Balrampur, A.S.O. Regional Office, UPPCB, Basti and Central Pollution Control Board (CPCB) officers on 27.01.2023 and M/s Balrampur Chini Mills Ltd (Sugar Division), Balrampur has been jointly inspected by S.D.M. Sadar, Balrampur, Regional Officer, UPPCB, Basti and Central Pollution Control Board (CPCB) officers on 24.02.2023 and 25.02.2023.

On the basis of recommendations made by the Joint Committee, UPPCB has issued directions on 20.03.2023 to the unit M/s Bajaj Hindusthan Ltd, Vill- Itaimaida, Utraula, Balrampur under the provisions of Air (Prevention and Control of Pollution) Act, 1981**[Annexure-(i)]** and the provisions of Water (Prevention and Control of Pollution) Act, 1974**[Annexure-(ii)]**.

On the basis of recommendations of the Joint Committee, UPPCB has also issued directions on 20.03.2023 to the unit M/s Balrampur Chini Mills Ltd (Sugar Division), Balrampur under the provisions of Air (Prevention and Control of Pollution) Act, 1981**[Annexure-(iii)]** and Water (Prevention and Control of Pollution) Act, 1974**[Annexure-(iv)]** for compliance of recommendations mentioned in the joint committee report.

The copy of the Joint Inspection Report and copy of directions issued to the aforesaid units by UPPCB is annexed herewith in compliance of the above directions of the Hon'ble NGT for your kind perusal.

With Regards,

Enclosure: As above

(Chandresh Kumar)
Regional Officer
U.P. Pollution Control Board,
Basti.

Copy to: Following for information and further necessary action.

1. Shri Pradeep Misra Advocate, Supreme Court, B-235, Sector-XIX, Noida, District-GB Nagar, 201301.
2. Chief General Manager, M/s Balrampur Chini Mills Ltd(Sugar Division), Balrampur for compliance of the direction dated 23.12.2022 passed by Hon'ble NGT in the matter of O.A. No. 912 and 913/2022.
3. Sr.General Manager, M/s Bajaj Hindustan Ltd., Vill-Itaimaida, Utraula, Balrampur for compliance of the direction dated 23.12.2022 passed by Hon'ble NGT in the matter of O.A. No. 912 and 913/2022 .
4. Chief Environmental Officer, Circle-6, U.P. Pollution Control Board, Lucknow.
5. Law Officer-I, U.P. Pollution Control Board, Lucknow.

Regional Officer
U.P. Pollution Control Board,
Basti.

Annexure-(i)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H90849 /सी–6/सहमति वायु–SS/बस्ती/2023 दिनांक 20/03/2023

पंजीकृत

सेवा में,

मेसर्स बजाज हिन्दुस्तान लि0,
इटईमैदा, उतरौला,
जनपद–बलरामपुर।

यह कि मेसर्स बजाज हिन्दुस्तान लि0, इटईमैदा, उतरौला, जनपद–बलरामपुर जिसे आगे उद्योग कहा जाएगा। उद्योग में कच्चे माल के रूप में गन्ने का प्रयोग कर शुगर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है, जो कि वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा–40 के अन्तर्गत एक कम्पनी है।

यह कि मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0 सं0–912 एवं 913/2022 मानव सेवा संस्थान एवं अदर्स बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में पारित आदेश दिनांक 23.12.2022 के अनुपालन में गठित संयुक्त समिति द्वारा उद्योग का निरीक्षण दिनांक 27.01.2023 को किया गया। निरीक्षण के समय उद्योग संचालनरत पाया गया।

समिति की आख्या में अन्य संस्तुतियों के साथ निम्न संस्तुतियां की गई है :–

1. *The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline.*
2. *The unit shall maintain the preventive measure to control the fugitive emission in bagasse handling area.*

उपरोक्त वर्णित परिस्थितियों में सक्षम अधिकारी के अनुमोदनोपरान्त जन स्वास्थ्य के हित में राज्य बोर्ड द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31 ए के अन्तर्गत उद्योग को निम्न निर्देश जारी किये जाते है:–

यह कि उद्योग मेसर्स बजाज हिन्दुस्तान लि0, इटईमैदा, उतरौला, जनपद–बलरामपुर द्वारा संयुक्त समिति द्वारा की गई संस्तुतियों का तत्काल अनुपालन सुनिश्चित करें तथा कृत कार्यवाही से विलम्बतम एक माह में राज्य बोर्ड को अवगत कराये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

Atulesh yadav
मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बलरामपुर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड बस्ती को इस आशय के साथ प्रेषित कि उद्योग को जारी निर्देश का अनुपालन सुनिश्चित करायें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H90850/सी–6/सहमति जल–155/बस्ती/2023 दिनांक 20/02/2023

पंजीकृत

सेवा में,

मेसर्स बजाज हिन्दुस्तान लि0,
इटईमैदा, उतरौला,
जनपद–बलरामपुर।

यह कि मेसर्स बजाज हिन्दुस्तान लि0, इटईमैदा, उतरौला, जनपद–बलरामपुर जिसे आगे उद्योग कहा जाएगा। उद्योग में कच्चे माल के रूप में गन्ने का प्रयोग कर शुगर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है, जो कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0 सं0–912 एवं 913/2022 मानव सेवा संस्थान एवं अदर्स बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में पारित आदेश दिनांक 23.12.2022 के अनुपालन में गठित संयुक्त समिति द्वारा उद्योग का निरीक्षण दिनांक 27.01.2023 को किया गया। निरीक्षण के समय उद्योग संचालनरत पाया गया।

समिति की आख्या में अन्य संस्तुतियों के साथ निम्न संस्तुतियां की गई है :–

- *The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.*

उपरोक्त वर्णित परिस्थितियों में सक्षम अधिकारी के अनुमोदनोपरान्त जन स्वास्थ्य के हित में राज्य बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत उद्योग को निम्न निर्देश जारी किये जाते है:–

1. यह कि उद्योग मेसर्स बजाज हिन्दुस्तान लि0, इटईमैदा, उतरौला, जनपद–बलरामपुर द्वारा संयुक्त समिति द्वारा की गई संस्तुतियों का तत्काल अनुपालन सुनिश्चित करें तथा कृत कार्यवाही से विलम्बतम एक माह में राज्य बोर्ड को अवगत कराये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

Atulesh yadav
मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपि:– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बलरामपुर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड बस्ती को इस आशय के साथ प्रेषित कि उद्योग को जारी निर्देश का अनुपालन सुनिश्चित करायें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Annexure-(iii)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या 119085A /सी–6/सहमति वायु–7/बस्ती/2023 दिनांक 20/3/2023

पंजीकृत

सेवा में,

मेसर्स बलरामपुर चीनी मिल्स लि0
(शुगर डिवीजन),
जनपद–बलरामपुर।

यह कि मेसर्स बलरामपुर चीनी मिल्स लि0 (शुगर डिवीजन), जनपद–बलरामपुर जिसे आगे उद्योग कहा जाएगा। उद्योग में कच्चे माल के रूप में गन्ने का प्रयोग कर शुगर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है, जो कि वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा–40 के अन्तर्गत एक कम्पनी है।

यह कि मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0 सं0–912 एवं 913/2022 मानव सेवा संस्थान एवं अदर्स बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में पारित आदेश दिनांक 23.12.2022 के अनुपालन में गठित संयुक्त समिति द्वारा उद्योग का निरीक्षण दिनांक 24.02.2023 एवं 25.02.2023 को किया गया। निरीक्षण के समय उद्योग संचालनरत पाया गया।

समिति की आख्या में अन्य संस्तुतियों के साथ निम्न संस्तुतियां की गई है :–

1. *The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline.*
2. *Housekeeping in Boiler area, Juicer section and ETP are required to be improved.*
3. *Unit must follow the protocol for transportation and disposal of fly/bottom ash.*

उपरोक्त वर्णित परिस्थितियों में सक्षम अधिकारी के अनुमोदनोपरान्त जन स्वास्थ्य के हित में राज्य बोर्ड द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31 ए के अन्तर्गत उद्योग को निम्न निर्देश जारी किये जाते है:–

1. यह कि उद्योग मेसर्स बलरामपुर चीनी मिल्स लि0 (शुगर डिवीजन), जनपद–बलरामपुर द्वारा संयुक्त समिति द्वारा की गई संस्तुतियों का तत्काल अनुपालन सुनिश्चित करें तथा कृत कार्यवाही से विलम्बतम एक माह में राज्य बोर्ड को अवगत कराये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपि:– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बलरामपुर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड बस्ती को इस आशय के साथ प्रेषित कि उद्योग को जारी निर्देश का अनुपालन सुनिश्चित करायें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H90852/सी–6/सहमति जल–7/बस्ती/2023 दिनांक 20/03/2023

पंजीकृत

सेवा में,

मेसर्स बलरामपुर चीनी मिल्स लि0
(शुगर डिवीजन),
जनपद–बलरामपुर।

यह कि मेसर्स बलरामपुर चीनी मिल्स लि0 (शुगर डिवीजन), जनपद–बलरामपुर जिसे आगे उद्योग कहा जाएगा। उद्योग में कच्चे माल के रूप में गन्ने का प्रयोग कर शुगर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है, जो कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0 सं0–912 & 913/2022 मानव सेवा संस्थान एवं अदर्स बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में पारित आदेश दिनांक 23.12.2022 के अनुपालन में गठित संयुक्त समिति द्वारा उद्योग का निरीक्षण दिनांक 24.02.2023 एवं 25.02.2023 को किया गया। निरीक्षण के समय उद्योग संचालनरत पाया गया।

समिति की आख्या में अन्य संस्तुतियों के साथ निम्न संस्तुतियां की गई है :–

1. *Housekeeping in Boiler area, Juicer section and ETP are required to be improved.*
2. *The unit shall submit water balance and adequacy assessment report of effluent treatment facility by the expert institute of the field concern as the unit has modified the treatment facility recently.*
3. *The unit must take appropriate corrective measure to improve the treatment efficiency of ETP with respect to BOD comply with the prevailing consent condition under Water Act.*
4. *The unit must install the OCEMS at the end of treatment process at ETP to have representative monitoring of desired parameter.*
5. *As the unit is not discharging any treated or untreated wastewater outside the premises in this regard unit must submit report with appropriate evidences to SPCB.*

उपरोक्त वर्णित परिस्थितियों में सक्षम अधिकारी के अनुमोदनोपरान्त जन स्वास्थ्य के हित में राज्य बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत उद्योग को निम्न निर्देश जारी किये जाते हैः–

1. यह कि उद्योग मेसर्स बलरामपुर चीनी मिल्स लि0 (शुगर डिवीजन), जनपद–बलरामपुर द्वारा संयुक्त समिति द्वारा की गई संस्तुतियों का तत्काल अनुपालन सुनिश्चित करें तथा कृत कार्यवाही से विलम्बतम एक माह में राज्य बोर्ड को अवगत कराये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बलरामपुर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड बस्ती को इस आशय के साथ प्रेषित कि उद्योग को जारी निर्देश का अनुपालन सुनिश्चित करायें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Joint Inspection Report of M/s Bajaj Hindusthan Limited

in the matter of

Manav Seva Sansthan & Anr. Vs Union of India and Ors.

in

OA no. 912 and 913/2022

Background

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 23 December 2022 in the matter of **Manav Seva Sansthan & Anr. Vs Union of India and Ors.** in case of O. A. No. 912 and 913 /2022 to ascertain the factual position and take remedial action in accordance of law. Relevant para of Hon'ble NGT order is as under-

"....1. These two applications involve identical grievance against two Sugar Mills - Balrampur Chini Mills Ltd. located in Village-Bishunipur, Tehsil & District-Balrampur, Uttar Pradesh and Bajaj Hindustan Sugar Mills located at Tehsil Utraula, Block Shriduttganj, District Balrampur Uttar Pradesh. It is alleged that both the units are discharging untreated industrial effluents in storm water drain/nala which is then released into the Suwaon Nala, a rain fed rivulet connected with the Rapti River, which forms part of the Ganga River basin, in District Balrampur, UP.

2. The applicant has referred to earlier order of the Tribunal dated 27.04.2017 in O.A. No. 337/2016, Shailesh Singh v. State of Uttar Pradesh by which the Tribunal considered an earlier grievance against Balrampur Chini Mills Ltd. Finding violations, the Tribunal directed remedial action, including payment of compensation as mentioned in the said order. The applicant has annexed samples of waste water in the vicinity of the unit's showing exceedance of parameters. It is stated that as per EC condition the unit has to be ZLD and use effluents in its process, instead of discharging the same into the stream, as is being done. The applicant has also annexed a copy of representation dated 09.07.2022, addressed to the statutory regulators on which CPCB asked the State PCB vide letter dated 22.07.2022 to look into the matter and take remedial action in respect of both the units - Balrampur Chini Mills as well as Bajaj Hindustan Sugar Mills.

3. In view of above, we direct a joint Committee of CPCB, State PCB and District Magistrate, Balrampur, with State PCB acting as nodal agency, to ascertain the factual position and take remedial action in accordance with law. An action taken report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report may cover compliance of both the industries with reference to the consent conditions, particularly ZLD condition and consented mode of disposal of effluents. Analytical results of samples collected by the applicant may also be adverted to. A copy

(Total-1-91 Page)

of the report may also be shared with PPs for their response, if any, before the next date, by email. If there are any other orders with regard to the said units by any other Court, the same be mentioned.

List for further consideration on ***24.03.2023****...."*

Copy of the reference NGT order is annexed as **annexure no. 1.**

In compliance of NGT order, joint inspection of M/s Bajaj Hindusthan Limited (Sugar) at Utraula, Balrampur, U.P., have been carried out during Jan 27, 2023 by following team members-

1. Shri Raghuvir Singh, A.S.O., UPPCB, Regional Office Basti.
2. Shri Rajendra Bahadur, S.D.M., Balrampur
3. Dr. D. K. Soni, Regional Director, Regional Directorate, CPCB RD, Lucknow

Salient observation in the light of Hon'ble NGT directions dated 22.12.2022, recommendation based on site inspection and available records of each unit are as under.

A) M/s Baja Hindusthan Limited (Sugar Division), Village Itaimaida, Utraula, Balrampur :

A: General Information		
1	Name and address of the unit	M/s Bajaj Hinduthan Limited, Village Itai, Utraula, Balrampur U.P.
2	Name of the Proprietor/ Contact person Designation Contact No.	Sh. Himanshu Kumar Manglam Sr. GM/Unit Head 09719102454
3	Year of Comm.	2006
4	Sector	Private
B: Water Pollution and its Control:		
1	Water Supply Source Water Consumption (KLD) ➢ Industrial ➢ Domestic	Tube well -03 nos. (Avg. for 2022-23) 1119 m^3/day (Avg.) 1062 m^3/day 57 m^3/day
2	Waste Water Generation (KLD) ➢ Industrial ➢ Domestic	Avg. for 2022- 23 553 m^3/day 48 m^3/day
3	Waste water treated (KLD) ➢ Industrial ➢ Domestic	Avg. for 2022-23 553 m^3/day 48 m^3/day

4	Details of ETP ➢ ETP Description	Activated Sludge process with diffused aeration system up to tertiary treatment. Oil skimmers installed for O & G removal. Separate (Sulphur Removal System) SRS has been installed. ETP comprises of Bar Screen, Mechanical Oil and Grease Trap, Mixing Tank, Equalization Tank, Primary Clarifier, Anaerobic Tank, Aeration Tank, Secondary Clarifier, Pressure Sand Filter, Activated Carbon Filter and Sludge Drying Beds. Flow chart annexed as **annexure 8**
5	Mode of disposal of treated effluent	Treated effluent from ETP is collected in lagoon then used by farmers on agriculture land.
6	Flow measuring device installed at outlet of ETP	Electromagnetic flow meter
7	Status of Consent under the Water Act-1974	Valid up to 31.12.2023
b (I) Information regarding Ferti-irrigation		
B.	Details of treatment of effluent before ferti-irrigation	Treated through ETP
C. D.	Command area for irrigation (Available land area)	267 Hectare
3	System of transportation of treated effluent upto field.	Pumps through HDPE Pipeline
E.	Formal agreements with farmers for using treated effluent	Yes (as reported)
5	Storage facility available for treated effluent during low demand period	01 nos. lagoon having capacity 12,500 m^3
6	Quality of effluent being used for ferti-irrigation	ETP treated effluent
C: Air Pollution and its Control		
1	Sources of Air Pollution	Boiler- 03 nos. (3 x 90 TPH)
2	➢ Type of Fuel used ➢ Stack details with APCS	Bagasse Chimney height- 60 m APCS- Wet Scrubber
3	Status of Consent under the Air Act-1981	Valid up to 31.12.2023
D: Waste Management		
1	Type & Quantity of Waste Generated	**ETP sludge** –120-150 Kg/Day **Press mud** – 215.9 Ton/day **Boiler ash** – 39.7 Ton/day **Used oil**- 0.0082 KL/day
2	Facility of Storage/ Disposal	**ETP sludge**-Used as manure by farmers **Press mud**- Sold to vender **Boiler ash**-Dispose off in low lying area **Used oil**- Mixed with bagasse and burnt in boiler
3	Disposal of waste	As mentioned above
4	Status of Grant of authorization	Valid up to 31.12.2025

Observations:

1. The unit has provided display board regarding hazardous waste generated outside the main factory gate, on quantity and nature of hazardous chemicals being used in the plant, water and air emissions and solid waste generated within the factory premises in compliance of Hon'ble Supreme Court order dated 14.10.2003 in the matter of Writ petition © No. 657/1995 (Research Foundation for Science, Technology and Natural Resource Policy Vs Union of India & Ors).
2. The unit has installed in 2006 and as per EIA notification 1994 the unit was excluded from procedure to obtain NOC from SEIAA. Hence the unit was exempted for the NOC from SEIAA. Notification in this regard attached as **Annexure-2** for reference.
3. The unit has obtained the NOC from UPPCB in 2005 and 2006 for 33 Megawatt electricity generation through co-generation power plant mode. The unit has valid consent under Air, Water Act and Authorization for handling of Hazardous waste from UPPCB. Copy attached as **Annexure-3, 4 & 5** for reference.
4. The unit has obtained NOC from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh, which is **valid up to 17/10/2026**. Attached as **Annexure-6** for reference.
5. The unit has 03 boilers with capacity 90 TPH each for power generation and utilities. Emission from boilers is vented through combined stack of 60 m height. Boiler is equipped with Wet Scrubber as APCD.
6. During inspection, it was found that the unit has installed monkey ladder which is unsafe for stack emission monitoring for the flue gas and not aligned with the prescribed guideline of CPCB. Unit has submitted an undertaking for the installation of the circular ladder on the existing stack as per CPCB guideline. Attached as **Annexure-7** for reference.
7. The unit has infrastructure of co-generation of power of 33 MW with combination of Sugar production. During inspection, the unit was in operation for crushing season FY 2022-23. As informed by the unit representative, the unit has started its cane crushing on 04.12.2022 for the current crushing season (2022-23).
8. The unit has presently three (03) bore wells to meet its fresh water requirement. Electromagnetic water meter is installed in each bore wells. Log book of fresh water consumption is maintained. Copy attached as **Annexure-8** for reference.
9. The unit has installed 02 rain water harvesting pit within premises and adopted 0.6280 hectare pond area of the nearby village with agreement from Gram Pradhan. Copy attached as **Annexure-9** for reference.

10. The unit has installed OCEMS at the outlet of ETP and it was informed that OCEMS is connected with UPPCB and CPCB server. On the day of inspection, OCEMS was found functional. Login credentials of the OCEMES attached as **Annexure-10** for reference.
11. The unit has informed that the unit has got monitored particulate matter in stack emission and wastewater and noise monitoring by the third party once in a year. Copy of the report annexed as **Annexure 11 for reference.**
12. Calibration certificate of OCEMS installed for stack emission and ETP is attached **as Annexure-11a** for reference.
13. The unit has constructed a lagoon with capacity 12,500 m^3 for storage of treated effluent. It is informed by unit representative; treated effluent is being used by local farmers for irrigation purpose which is transported via closed pipeline.
14. The unit had got prepared irrigation management plan from National Sugar Institute, Kanpur, Uttar Pradesh, India for utilization of treated waste water in irrigation. Copy annexed as **Annexure-12** for reference.
15. The unit has installed sulphate removal system to remove Sulphur form effluent and treated effluent was goes to ETP for further treatment.
16. During inspection, it was observed that wastewater generated from sugar and captive power plant from various activities i.e. washing, cleaning and process are treated through ETP and stored in storage tank. Further it was distributed to the farmer for the use of irrigation in agriculture land. Sample from the outlet of ETP was collected by CPCB Lucknow. Analysis results are presented below:

Sampling Location	**Parameters**				
	pH	**TSS (mg/l)**	**BOD (mg/l)**	**COD (mg/l)**	**Oil and Grease(mg/l)**
ETP Outlet	7.44	26.1	20.6	110	BDL
Consented condition	*5.5-8.5*	*100*	*30*	*250*	*10*

*BDL- < 5 mg/l

17. It is evident from the results that outlet of combined ETP for sugar and energy unit are meeting with the stipulated norms with respect of consented parameter.
18. During inspection it was observed that the unit is using treated wastewater for dust separation system in coal handling plant, on road for suppression of dust and for irrigation the green belt developed by the plant.

19. The unit has installed combined Sewage Treatment Plant (STP) for township of Energy and Sugar unit for treatment of domestic wastewater.
20. The unit has consent for the disposal of fly ash in low lying area.

Visit of Satnaryia nala:

Satnaryia Nala originated from a pond of river approximate 0.5 km from Unit in west north direction from village Patwaria. A storm water drain/local drain which's carrying domestic waste water and passes nearby area of of M/s Bajaj Hidusthan Limited, discharging into Satnaryia Nala. Further this nala travels approximate 2-3 Km and meets to River Aami at Dhansi Village. Committee had decided to collect the environmental sample from Satnaryia nala to before confluence to R. Aami to evaluate the impact of industrial discharge through Satnaryia nala.

The analysis results of Satnaryia drain for pollution sensitive parameter are as under:

pH- 7.81,

TSS- 12.3 mg/L,

TDS- 395 mg/L,

Sulphate as $SO4^{2-}$ - 74.9 mg/L,

Phosphate - < 1.5 mg/L,

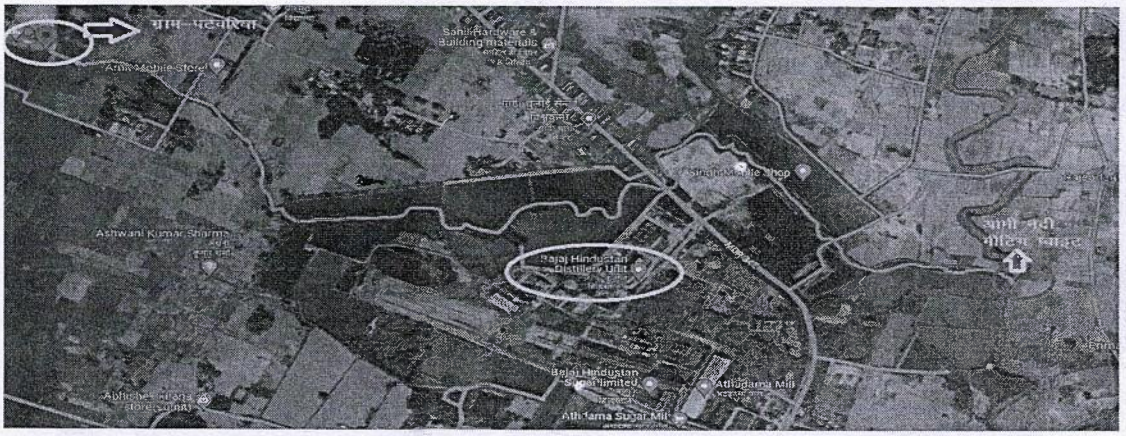
Nitrate- < 2.2 mg/L,

COD- 16.3 and

BOD- < 5 mg/L.

From the analysis of sample collected from Satnaryia drain, which was claimed by compalinent, is getting pollutant beacuse of discharge of untreated wastewater from M/s Bajaj Hindusthan Limited, it apperars that none of the pollutant as per the general discharge standard under Environment (Protection) Act, 1986 found exceeding the limit. Aquatic animal including Fish as well as Pyto planton including Nymphaea lotus (white lotus) found in the Satnaryia drain. The drain was not looking like a wastewater drain but it was like a natural strom water drain and no traces of industral dischage found during visit.

During visit to the M/s Bajaj Hindusthan Limited the all the strom water drain leading to outside the primeses were found dry. A natuarl strom water drain near the boundary wall of unit seen without water. During visit to Satnaryia drain, it was found that the flow of this drain discontniue at many palces.



Source: Google Map

Map-1: Google Map of M/s Bajaj Hindusthan Limited, Satnaryia nala and River Aami

Conclusion and Recommendations:

Conclusion:

1) As such no outlet treated/untreated industrial effluent of M/s Bajaj Hindusthan Limited was found mixing with Satnaryia nala during visit to site, which has been further confirmed by the analysis of drain water quality. Evidences indicates that no traces of the industrial discharge into Satnariya nala.
2) During inspection of Satnaryia drain, aquatic animal including Fish and pyto planton including Nymphaea lotus (white lotus) were observed in this drain. It is evident that no untreated wastewater is being discharge by the unit in to the drain.
3) As per the prevailing consent condition under the Water Act the unit is complying.

Recommendation

1) The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline.
2) The unit shall maintain the preventive measure to control the fugitive emission in bagasse handling area.
3) The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.

Raghuvir Singh,
A.S.O., UPPCB,
Basti

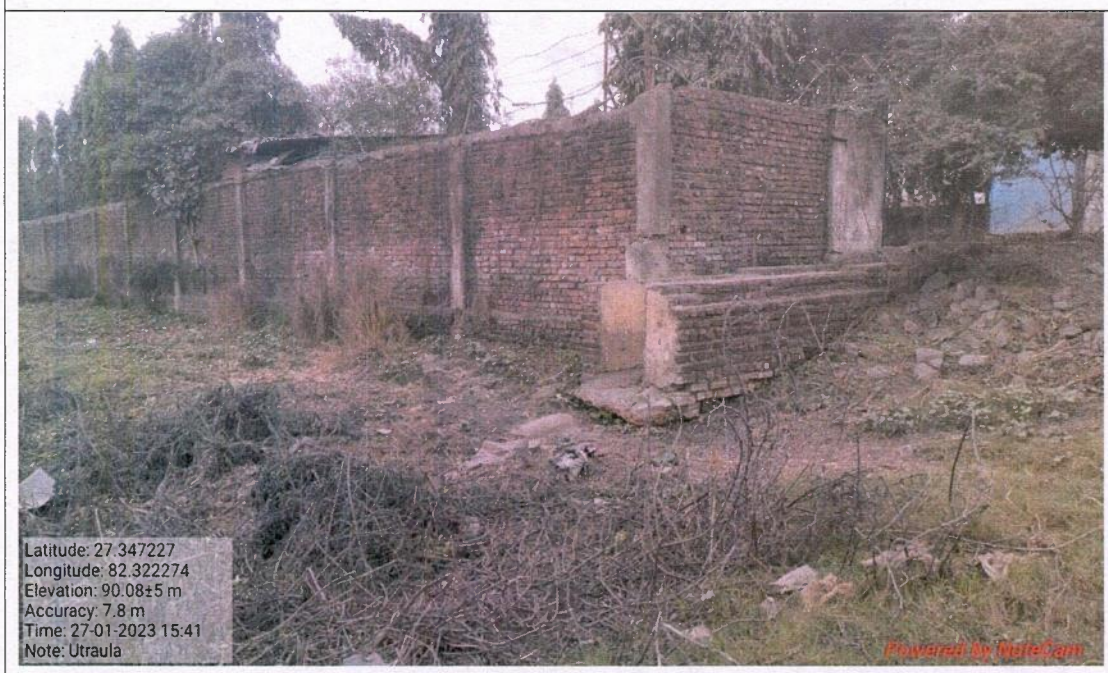
Rajendra Bahadur,
S.D.M., Balrampur

Dr. Devendra Kumar Soni
Regional Director
CPCB RD Lucknow

Photo gallery of M/s Bajaj Hindusthan Limited Village Itaimaida, Utraula, Balrampurin the matter of O.A. No. 912 & 913 of 2022 "Manav Seva Sansthan & Anr. Vs Union of India and Ors."

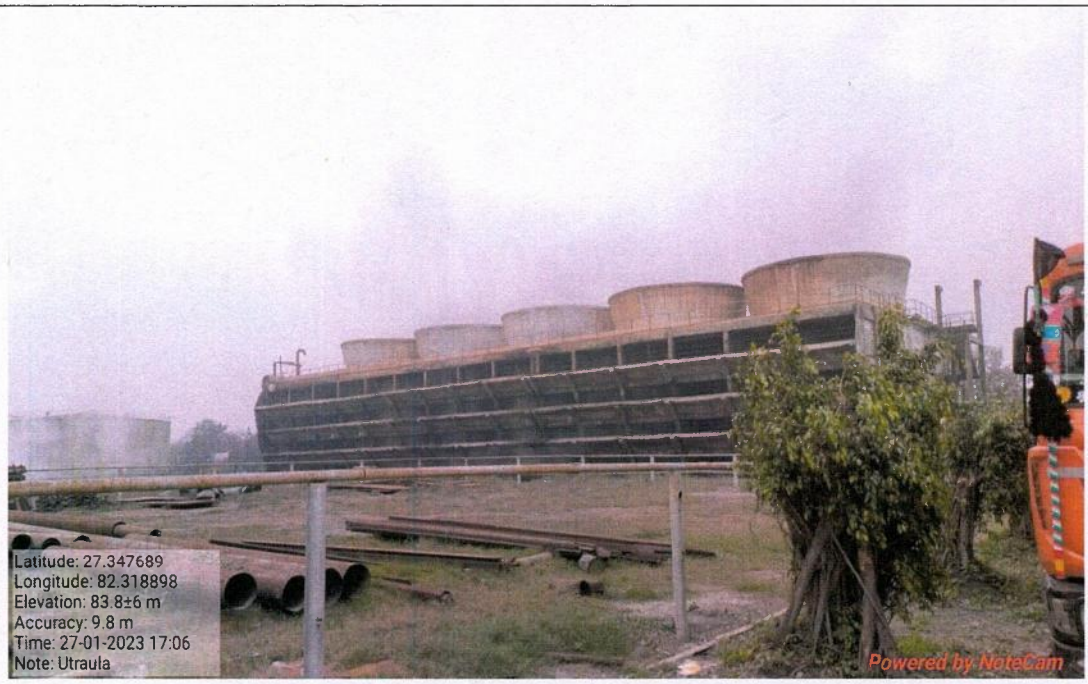
M/s Bajaj Hindusthan Limited

Pic. (01) Main gate of the M/s Bajaj Hindusthan Limited Utraula

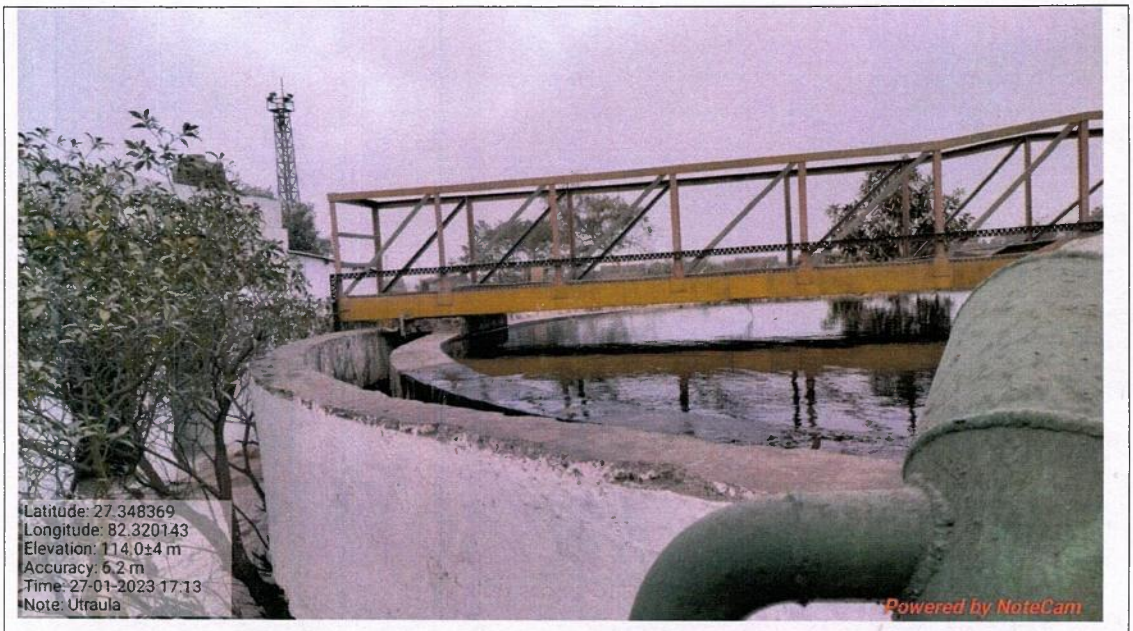


Pic. (02) During visit, No bypass was observed

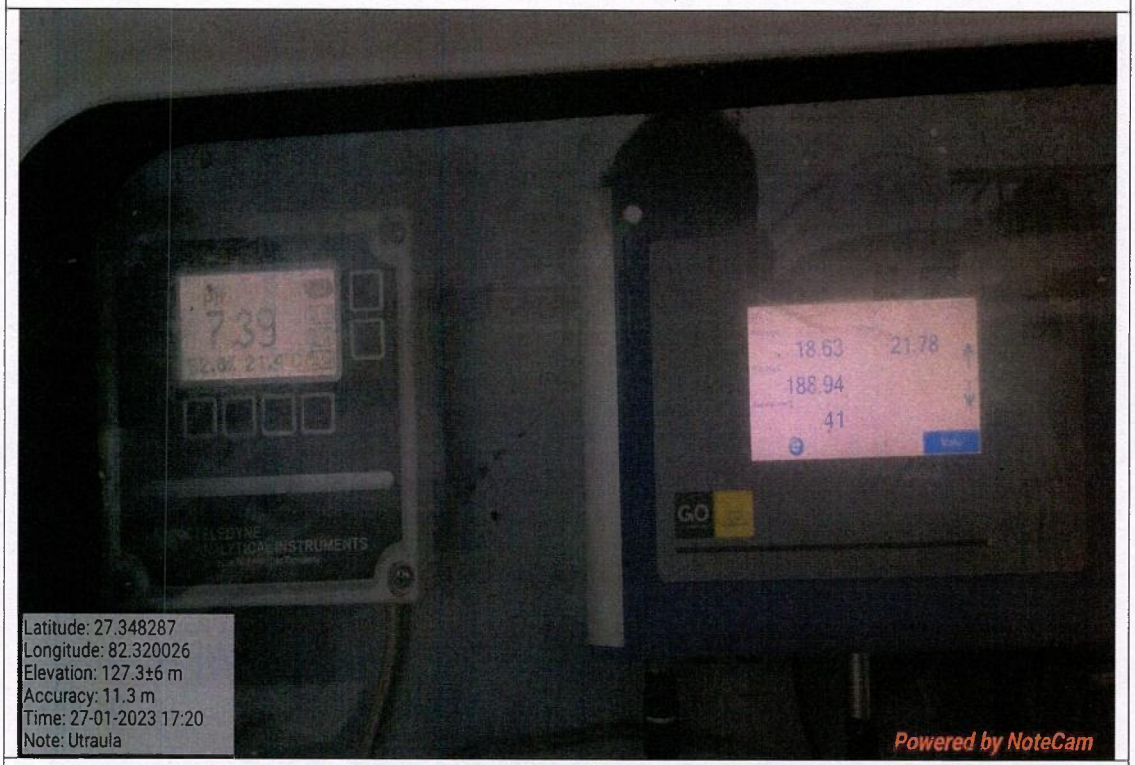
Pic. (03) ETP Intel



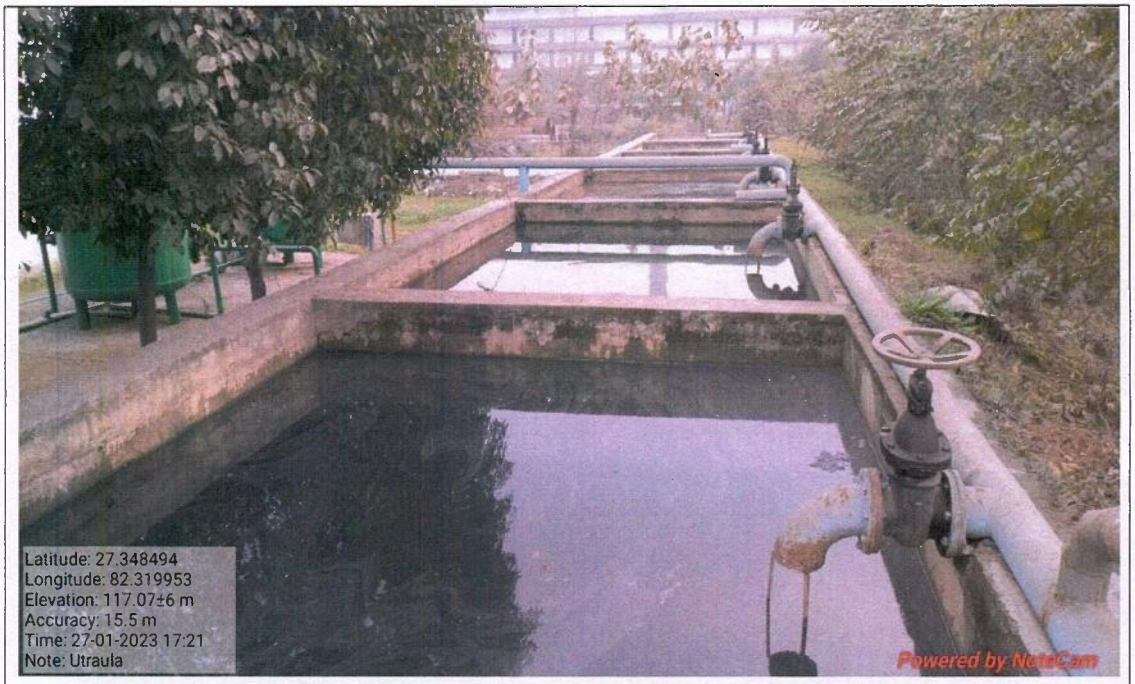
Pic. (04) Cooling Tower



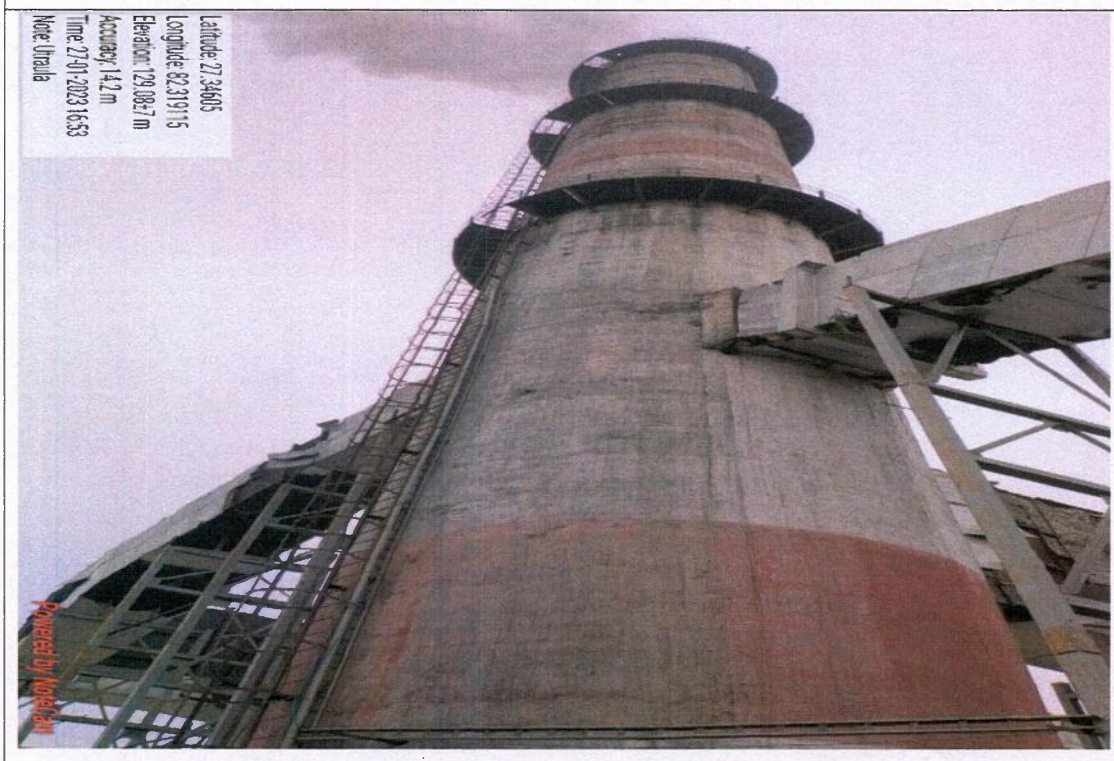
Pic. (05) Launder of clarifier is unscientific



Pic. (06) OCMES for ETP



Pic. (07) Sludge Drying Bed



Pic. (08) Boiler Stack

Pic. (09) Contaminated drums and chemicals storage shed

Pic. (10) STP for Township

Annexure-I

Item Nos. 01 & 02 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(THROUGH VIDEO CONFERENCING)

Original Application No. 912 and 913/2022

Manav Sewa Sansthan & Anr. Applicant(s)

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 23.12.2022

CORAM: **HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Rahul Choudhary, Advocate

ORDER

1. These two applications involve identical grievance against two Sugar Mills - Balrampur Chini Mills Ltd. located in Village-Bishunipur, Tehsil & District-Balrampur, Uttar Pradesh and Bajaj Hindustan Sugar Mills located at Tehsil Utraula, Block Shriduttganj, District Balrampur Uttar Pradesh. It is alleged that both the units are discharging untreated industrial effluents in storm water drain/nala which is then released into the Suwaon Nala, a rain fed rivulet connected with the Rapti River, which forms part of the Ganga River basin, in District Balrampur, UP.

2. The applicant has referred to earlier order of the Tribunal dated 27.04.2017 in *O.A. No. 337/2016, Shailesh Singh v. State of Uttar Pradesh* by which the Tribunal considered an earlier grievance against

Balrampur Chini Mills Ltd. Finding violations, the Tribunal directed remedial action, including payment of compensation as mentioned in the said order. The applicant has annexed samples of waste water in the vicinity of the units showing exceedance of parameters. It is stated that as per EC condition the unit has to be ZLD and use effluents in its process, instead of discharging the same into the stream, as is being done. The applicant has also annexed a copy of representation dated 09.07.2022, addressed to the statutory regulators on which CPCB asked the State PCB vide letter dated 22.07.2022 to look into the matter and take remedial action in respect of both the units - Balrampur Chini Mills as well as Bajaj Hindustan Sugar Mills.

3. In view of above, we direct a joint Committee of CPCB, State PCB and District Magistrate, Balrampur, with State PCB acting as nodal agency, to ascertain the factual position and take remedial action in accordance with law. An action taken report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report may cover compliance of both the industries with reference to the consent conditions, particularly ZLD condition and consented mode of disposal of effluents. Analytical results of samples collected by the applicant may also be adverted to. A copy of the report may also be shared with PPs for their response, if any, before the next date, by email. If there are any other orders with regard to the said units by any other Court, the same be mentioned.

List for further consideration on 24.03.2023.

A copy of this order be forwarded to the CPCB, State PCB, District Magistrate, Balrampur and the PPs by email for compliance.

The applicant may furnish set of papers to CPCB, State PCB, District Magistrate, Balrampur and the PPs by email and file affidavit of service within one week.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Prof. A. Senthil Vel, EM

December 23, 2022
O.A. Nos. 912/2022 & 913/2022
A

Annexure-2

MINISTRY OF ENVIRONMENT AND FORESTS

ENVIRONMENT IMPACT ASSESSMENT NOTIFICATION S.O.60(E), dated 27/01/1994

(incorporating amendments vide S.O. 356(E) dated 4/5/1994, S.O. 318(E) dated 10/4/1997, S.O. 319 dated 10/4/1997, S.O. 73(E) dated 27/1/2000, S.O. 1119(E) dated 13/12/2000, S.O. 737(E) dated 1/8/2001, S.O. 1148(E) dated 21/11/2001, S.O. 632(E) dated 13/06/2002)

1) **S.O. 60 (E)-** Whereas a notification under clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 inviting objections from the public within sixty days from the date of publication of the said notification, against the intention of the Central Government to impose restrictions and prohibitions on the expansion and modernization of any activity or new projects being undertaken in any part of India unless environmental clearance has been accorded by the Central Government or the State Government in accordance with the procedure specified in that notification was published as SO No. 80(E) dated 28th January, 1993;

   And whereas all objections received have been duly considered;

   Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby directs that on and from the date of publication of this notification in the Official Gazette, expansion or modernization of any activity (if pollution load is to exceed the existing one, or new project listed in Schedule I to this notification, shall not be undertaken in any part of India unless it has been accorded environmental clearance by the Central Government in accordance with the procedure hereinafter specified in this notification;

2) Requirements and procedure for seeking environmental clearance of projects:

   I.(a) Any person who desires to undertake any new project in any part of India or the expansion or modernization of any existing industry or project listed in the Schedule-I shall submit an application to the Secretary, Ministry of Environment and Forests, New Delhi.

   The application shall be made in the proforma specified in Schedule-II of this notification and shall be accompanied by a project report which shall, inter

alia, include an Environmental Impact Assessment Report, Environment Management Plan and details of public hearing as specified in Schedule-IV prepared in accordance with the guidelines issued by the Central Government in the Ministry of Environment and Forests from time to time. However, Public Hearing is not required in respect of (i) small scale industrial undertakings located in (a) notified/designated industrial areas/industrial estates or (b) areas earmarked for industries under the jurisdiction of industrial development authorities; (ii) widening and strengthening of highways; (iii) mining projects (major minerals) with lease area up to twenty five hectares, (iv) units located in Export Processing Zones, Special Economic Zones and (v) modernisation of existing irrigation projects.

Provided that for pipeline projects, Environmental Impact Assessment report will not be required:

Provided further, that for pipeline and highway projects, public hearing shall be conducted in each district through which the pipeline or highway passes through.

(b) Cases rejected due to submission of insufficient or inadequate data and Plan may be reviewed as and when submitted with complete data and Plan. Submission of incomplete data or plans for the second time would itself be a sufficient reason for the Impact assessment Agency to reject the case summarily.

II. In case of the following site specific projects:

a. mining;
b. pit-head thermal power stations;
c. hydro-power, major irrigation projects and/or their combination including flood control;
d. ports and harbours (excluding minor ports);
e. prospecting and exploration of major minerals in areas above 500 hectares;

The project authorities will intimate the location of the project site to the Central Government in the Ministry of Environment and Forests while initiating any investigation and surveys. The Central Government in the Ministry of Environment and Forests will convey a decision regarding suitability or otherwise of the proposed site within a maximum period of thirty days. The said site clearance shall be granted for a sanctioned capacity and shall be valid for a period of five years for commencing the construction, operation or mining.

III. (a) The reports submitted with the application shall be evaluated and assessed by the Impact Assessment Agency, and if deemed necessary it may consult a committee of Experts, having a composition as specified in Schedule-III of this Notification. The Impact Assessment Agency (IAA) would be the Union Ministry of Environment and Forests. The Committee of Experts mentioned above shall be constituted by the Impact Assessment Agency or such other body under the Central Government authorised by the Impact Assessment Agency in this regard.

(b) The said Committee of Experts shall have full right of entry and inspection of the site or, as the case may be, factory premises at any time prior to, during or after the commencement of the operations relating to the project.

(c) The Impact Assessment Agency shall prepare a set of recommendations based on technical assessment of documents and data, furnished by the project authorities supplemented by data collected during visits to sites or factories, if undertaken and details of the public hearing.

The assessment shall be completed within a period of ninety days from receipt of the requisite documents and data from the project authorities and completion of public hearing and decision conveyed within thirty days thereafter.

The clearance granted shall be valid for a period of five years for commencement of the construction or operation of the project.

IV. In order to enable the Impact Assessment Agency to monitor effectively the implementation of the recommendations and conditions subject to which the environmental clearance has been given, the project authorities concerned shall submit a half yearly report to the Impact Assessment Agency. Subject to the public interest, the Impact Assessment Agency shall make compliance reports publicly available.

V. If no comments from the Impact Assessment Agency are received within the time limit, the project would be deemed to have been approved as proposed by project authorities.

3) Nothing contained in this Notification shall apply to:

a. any item falling under entry Nos. 3, 18 and 20 of the Schedule-I to be located or proposed to be located in the areas covered by the Notifications S.O. No.102 (E) dated 1st February, 1989, S.O. 114 (E)

dated 20th February, 1991; S.O. No. 416 (E) dated 20th June, 1991 and S.O. No.319 (E) dated 7th May, 1992.

b. any item falling under entry no.1,2,3,4,5,7,9,10,13,14,16,17,19,21,25,27 of Schedule-I if the investment is less than Rs.100 crores for new projects and less than Rs. 50 crores for expansion / modernization projects.
c. any item reserved for Small Scale Industrial Sector with investment less than Rs. 1 crore.
d. defence related road construction projects in border areas.
e. any item falling under entry no. 8 of Schedule-I, if that product is covered by the notification G.S.R. 1037(E) dated 5th December 1989.
f. Modernization projects in irrigation sector if additional command area is less than 10,000 hectares or project cost is less than Rs. 100 crores.

4) Concealing factual data or submission of false, misleading data/reports, decisions or recommendations would lead to the project being rejected. Approval, if granted earlier on the basis of false data, would also be revoked. Misleading and wrong information will cover the following:

- False information
- False data
- Engineered reports
- Concealing of factual data
- False recommendations or decisions

SCHEDULE-I

(See paras 1 and 2)

LIST OF PROJECTS REQUIRING ENVIRONMENTAL CLEARANCE FROM THE CENTRAL GOVERNMENT

1. Nuclear Power and related projects such as Heavy Water Plants, nuclear fuel complex, Rare Earths.
2. River Valley projects including hydel power, major Irrigation and their combination including flood control.
3. Ports, Harbours, Airports (except minor ports and harbours).
4. Petroleum Refineries including crude and product pipelines.
5. Chemical Fertilizers (Nitrogenous and Phosphatic other than single superphosphate).
6. Pesticides (Technical).
7. Petrochemical complexes (Both Olefinic and Aromatic) and Petro-chemical intermediates such as DMT, Caprolactam, LAB etc. and production of basic plastics such as LLDPE, HDPE, PP, PVC.
8. Bulk drugs and pharmaceuticals.
9. Exploration for oil and gas and their production, transportation and storage.
10. Synthetic Rubber.
11. Asbestos and Asbestos products.
12. Hydrocyanic acid and its derivatives.
13 (a) Primary metallurgical industries (such as production of Iron and Steel, Aluminium, Copper, Zinc, Lead and Ferro Alloys).
    (b) Electric arc furnaces (Mini Steel Plants).
14. Chlor alkali industry.
15. Integrated paint complex including manufacture of resins and basic raw materials required in the manufacture of paints.

16. Viscose Staple fibre and filament yarn.
17. Storage batteries integrated with manufacture of oxides of lead and lead antimony alloys.
18. All tourism projects between 200m—500 metres of High Water Line and at locations with an elevation of more than 1000 metres with investment of more than Rs.5 crores.
19. Thermal Power Plants.
20. Mining projects (major minerals) with leases more than 5 hectares.
21. Highway Projects except projects relating to improvement work including widening and strengthening of roads with marginal land acquisition along the existing alignments provided it does not pass through ecologically sensitive areas such as National Parks, Sanctuaries, Tiger Reserves, Reserve Forests
22. Tarred Roads in the Himalayas and or Forest areas.
23. Distilleries.
24. Raw Skins and Hides
25. Pulp, paper and newsprint.
26. Dyes.
27. Cement.
28. Foundries (individual)
29. Electroplating
30. Meta amino phenol

SCHEDULE-II

[See Sub-para I (a) of para 2]

Procedure for seeking environment clearance of projects.

1. (1) Any persons who desires to establish a thermal power plant of any category mentioned n Schedule-I, shall submit an application to the Department of the State Government dealing with the subject of environment.

(2) The application shall be made in the Form 'A' specified in Schedule-II annexed to this notification and shall be accompanied by a detailed project report which shall, inter alia, include an Environmental Impact Assessment Report and an Environment Management plant prepared n accordance with the guidelines issued by the State Department of Environment from time to time.

(3) Cases rejected due to submission of insufficient or inadequate data and Action Plans may be reviewed as and when submitted with complete data and Action Plans. Submission of incomplete data for the second time would itself be a sufficient reason for the State Government to reject the case summarily.

5) In case of the pit-head thermal power plants, the applicant shall intimate the location of the project site to the State Government while initiating any investigation and surveys. The State Government will convey a decision regarding suitability or otherwise of the proposed site within a maximum period of thirty days. The said site clearance will be granted for a sanctioned capacity and it will be valid for a period of five years for commencing the construction or operation of the project.

3. (1) The applicant shall obtained No Objection Certificate from the concerned Pollution Control Board. The State Pollution Control Board shall issue No Objection Certificate to establish only after completing public hearing as specified in Schedule-IV annexed to this notification.

(2) The reports submitted with the application and No Objection Certificate from the State Pollution Control Board shall be evaluated and assessed by the State Government, in consultation with a Committee of experts which shall be constituted by the State Government as specified in Schedule-III appended to this notification.

(3) The said Committee of experts shall have full right of entry and inspection of the site or, as the case may be, factory premises at any time prior to, during or after the commencement of the preparations relating to the plant.

(4) The State Government Department dealing with the subject of Environment shall prepare a set of recommendations based on technical assessment of documents and data furnished by the applicant supplemented by data collected during visits to sites, if undertaken and interaction with affected population and environment groups, if necessary.

(5) The assessment shall be completed within a period of ninety days from receipt of the requisite documents and data from the applicant and decision conveyed within thirty days thereafter.

(6) the environmental clearance granted shall be valid for a period of five years from commencement of the construction or operation of the project.

4. Concealing factual data or submission of false, misleading data reports, decisions of recommendations would lead to the project being rejected. Approval, if granted, earlier on the basis of false data, can also be revoked.

(FORM A)

APPLICATION FORM

1. (a) Name and Address of the project proposed :

(b) Location of the project:

Name of the Place:

District, Tehsil:

Latitude/Longitude:

Nearest Airport/Railway Station :

(c) Alternate sites examined and the reasons for selecting the proposed site:

(d) Does the site conform to stipulated land use as per local land use plan:

2. Objectives of the project:

3. (a) Land Requirement:
Agriculture Land:
Forest land and Density of vegetation.
Other (specify):
(b) (i) Land use in the Catchment within 10 kms radius of the proposed site:
(ii) Topography of the area indicating gradient, aspects and altitude:
(iii) Erodibility classification of the proposed land:
(c) Pollution sources existing in 10 km radius and their impact on quality of air, water and land:
(d) Distance of the nearest National Park/Sanctuary/Biosphere Reserve/Monuments/heritage site/Reserve Forest:
(e) Rehabilitation plan for quarries/borrow areas:
(f) Green belt plan:
(g) Compensatory afforestation plan:

4. Climate and Air Quality:

(a) Windrose at site:
(b) Max/Min/Mean annual temperature:
(c) Frequency of inversion:
(d) Frequency of cyclones/tornadoes/cloud burst:
(e) Ambient air quality data:
(f) Nature & concentration of emission of SPM, Gas (CO, CO_2, NOx, CHn etc.) from the project:

5. Water balance:

(a) Water balance at site:
(b) Lean season water availability;
Water Requirement:
(c) Source to be tapped with competing users (River, Lake, Ground. Public supply):
(d) Water quality:
(e) Changes observed in quality and quantity of groundwater in the last years and present charging and extraction details:

(f) (i) Quantum of waste water to be released with treatment details:
(ii) Quantum of quality of water in the receiving body before and after disposal of solid wastes:
(iii) Quantum of waste water to be released on land and type of land:

(g) (i) Details of reservoir water quality with necessary Catchment Treatment Plan:
(ii) Command Area Development Plan:

6. Solid wastes:

(a) Nature and quantity of solid wastes generated
(b) Solid waste disposal method:

7. Noise and Vibrations:

a. Sources of Noise and Vibrations:
b. Ambient noise level:
c. Noise and Vibration control measures proposed:
d. Subsidence problem, if any, with control measures:

8. Power requirement indicating source of supply: Complete environmental details to be furnished separately, if captive power unit proposed:
9. Peak labour force to be deployed giving details of:
   - Endemic health problems in the area due to waste water/air/soil borne diseases:
   - Health care system existing and proposed:
10. (a) Number of villages and population to be displaced:
    (b) Rehabilitation Master Plan:
11. Risk Assessment Report and Disaster Management Plan:
12. (a) Environmental Impact Assessment
    (b) Environment Management Plan:
    (c) Detailed Feasibility Report:
    (d) Duly filled in questionnaire

Report prepared as per guidelines issued by the Central Government in the MOEF from time to time:

13. Details of Environmental Management Cell:

I hereby give an undertaking that the data and information given above are due to the best of my knowledge and belief and I am aware that if any part of the data/information submitted is found to be false or misleading at any stage, the

project be rejected and the clearance given, if any, to the project is likely to be revoked at our risk and cost.

Signature of the applicant
With name and full address

Given under the seal of
Organisation
on behalf of Whom the applicant is signing.

Date:

Place:

In respect to item for which data are not required or is not available as per the declaration of project proponent, the project would be considered on that basis.

SCHEDULE-III

[See Sub. Para(2), Para 3 of Schedule- II]

COMPOSITION OF THE EXPERT COMMITTEES FOR ENVIRONMENTAL IMPACT ASSESSMENT

1. The Committees will consist of experts in the following disciplines:

   i. Eco-system Management
   ii. Air/Water Pollution Control
   iii. Water Resource Management
   iv. Flora/Fauna conservation and management
   v. Land Use Planning
   vi. Social Sciences/Rehabilitation
   vii. Project Appraisal
   viii. Ecology

ix. Environmental Health
x. Subject Area Specialists
xi. Representatives of NGOs/persons concerned with environmental issues.

2. The Chairman will be an outstanding and experienced ecologist or environmentalist or technical professional with wide managerial experience in the relevant development sector.
3. The representative of Impact Assessment Agency will act as a Member-Secretary.
4. Chairman and Members will serve in their individual capacities except those specifically nominated as representatives.
5. The Membership of a Committee shall not exceed 15.

SCHEDULE IV

(See para 3, subparagraph (2) of Schedule- II)

PROCEDURE FOR PUBLIC HEARING

(1) **Process of Public Hearing**: - Whoever apply for environmental clearance of projects, shall submit to the concerned State Pollution Control Board twenty sets of the following documents namely: -

i. An executive summary containing the salient features of the project both in English as well as the local language along with Environmental Impact Assessment (EIA). However, for pipeline project, Environmental Impact Assessment report will not be required. But Environmental Management Plan including risk mitigation measures is required.
ii. Form XIII prescribed under Water (Prevention and Control of Pollution) Rules, 1975 where discharge of sewage, trade effluents, treatment of water in any form, is required.
iii. Form I prescribed under Air (Prevention and Control of Pollution) Union Territory Rules, 1983 where discharge of emissions are involved in any process, operation or industry.

iv. Any other information or document which is necessary in the opinion of the Board for their final disposal of the application.

(2) **Notice of Publics Hearing**: -(i) The State Pollution Control Board shall cause a notice for environmental public hearing which shall be published in at least two newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned. State Pollution Control Board shall mention the date, time and place of public hearing. Suggestions, views, comments and objections of the public shall be invited within thirty days from the date of publication of the notification.

(ii) All persons including bona fide residents, environmental groups and others located at the project site/sites of displacement/sites likely to be affected can participate in the public hearing. They can also make oral/written suggestions to the State Pollution Control Board.

Explanation: - For the purpose of the paragraph person means: -

a. any person who is likely to be affected by the grant of environmental clearance;
b. any person who owns or has control over the project with respect to which an application has been submitted for environmental clearance;
c. any association of persons whether incorporated or not like to be affected by the project and/or functioning in the filed of environment;
d. any local authority within any part of whose local limits is within the neighbourhood wherein the project is proposed to be located.

(3) **Composition of public hearing panel: -** The composition of Public Hearing Panel may consist of the following, namely: -

(i) Representative of State Pollution Control Board;
(ii) District Collector or his nominee;
(iii) Representative of State Government dealing with the subject;
(iv) Representative of Department of the State Government dealing with Environment;
(v) Not more than three representatives of the local bodies such as Municipalities or panchayats;
(vi) Not more than three senior citizens of the area nominated by the District Collector.

(4) **Access to the Executive Summary and Environmental Impact Assessment report:-** The concerned persons shall be provided access to the

Executive Summary and Environmental Impact Assessment report of the project at the following places, namely:-

(i) District Collector Office;
(ii) District Industry Centre;
(iii) In the Office of the Chief Executive Officers of Zila Praishad or Commissioner of the Municipal Corporation/Local body as the case may be;
(iv) In the head office of the concerned State Pollution Control Board and its concerned Regional Office;
(v) In the concerned Department of the State Government dealing with the subject of environment.

5. Time period for completion of public hearing:

The public hearing shall be completed within a period of 60 days from the date of receipt of complete documents as required under paragraph 1.

Annexure-3 30

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
139063/UPPCB/Basti(UPPCBRO)/CTO/air/BALRAMPUR/2021

Dated : 14/02/2022

To ,

Shri HIMANSHU KUMAR MANGLAM
M/s BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA
Villege itaimaida, post shriduttganj, tehsil utraula, distt.- Balrampur,BALRAMPUR,271607
BALRAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) - to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA

Reference Application No. 13737985 Dated : 14/02/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2022.02.14 11:23:39 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-6

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environmental Officer, Circle-6

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2022.02.14 11:24:04 +05'30'

Bajaj Hindusthan Sugar Limited Balrampur

U.P. Pollution Control Board

Dated : 14/02/2022

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing 12000 TCD Sugar Cane Crushed & 33 Megawatt Co-generation .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b). Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	03 Boilers having Capacity 90 TPH each	Baggasse (115 TPH)	1	Particulate Matter	As per E(P)A Rules, 1986

3(c). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per E(P)A Rules, 1986

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

Balaj Hindusthan Sugar Limited Unit-Utraula-Balrampur

16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .

17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .

18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of 12000 TCD Sugar Cane Crushed & 33 Megawatt Co-generation only.

2. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.

3. The unit shall submit the point wise compliance report of the previous CTO issued by the Board for the year 2021 within a month failing which consent would be deemed void.

4. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.

5. The Industry shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.

6. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.

7. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

8. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2022.02.14 11:24:34 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-6

Bajaj Hindusthan Sugar Limited Unit-Uttarola-Bahraich

Annexure IV
Annexure-4

33

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
139945/UPPCB/Basti(UPPCBRO)/CTO/water/BALRAMPUR/2021

Dated : 14/02/2022

To ,

Shri HIMANSHU KUMAR MANGLAM
M/s BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA
Villege itaimaida, post shriduttganj, tehsil utraula, distt.- Balrampur,BALRAMPUR,271607
BALRAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA

Reference Application No :13838013

Dated :14/02/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

PRADEEP SHARMA
Digitally signed by PRADEEP SHARMA
Date: 2022.02.14 11:26:29 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-6

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environmental Officer, Circle-6

PRADEEP SHARMA
Digitally signed by PRADEEP SHARMA
Date: 2022.02.14 11:26:53 +05'30'

Bajaj Hindusthan Sugar Limited Utraula

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA vide

Consent Order No. 13838013/ Water Dated : 14/02/2022

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of 12000 TCD Sugar Cane Crushed & 33 Megawatt Co-generation o .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Industrial	2400 KLD	ETP
2	Domestic	50 KLD	STP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effulant		
S.No	Parameter	Standard
1	Total Suspended Solids	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
2	BOD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
3	COD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
4	Oil & Grease	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
5	Quantity of Discharge	50 KLD

4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effulant		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E(P)A Rules, 1986
2	BOD	As per E(P)A Rules, 1986
3	COD	As per E(P)A Rules, 1986
4	Oil & Grease	As per E(P)A Rules, 1986
5	Quantity of Discharge	2400 KLD

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m3/Ha/Day

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20 The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

Hindusthan Sugar Ltd. Unit-Uttraula Bahraich

1. This consent is valid for the production of 12000 TCD Sugar Cane Crushed & 33 Megawatt Co-generation only.

2. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

3. The E.T.P. unit operation line up Strengthening is to be maintained.

4. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 ×7 Hours basis.

5. The E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.

6. The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.

7. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.

8. The Unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2021 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.

9. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.

10. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.

11. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.

12. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

13. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

PRADEEP SHARMA
Digitally signed by PRADEEP SHARMA
Date: 2022.02.14 11:27:08 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-6

Annexure V

Annexure-5 37

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 13253/UPPCB/Basti(LAB)/HWM/BALRAMPUR/2020

Dated :04/12/2020

To,

M/s BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA
Bajaj Hindusthan Sugar Ltd vill-Itai Maida ,Post-Sridutta ganj,BALRAMPUR,271607
Tehsil :Balrampur
District :BALRAMPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13253 and 04/12/2020 .
2. Reference of application (No. and date) 9882483 and 03/11/2020 .
3. Mr AVDESH KUMAR GUPTA of M/s BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Cat. 5.1 of Schedule-1	Mixed with bagasse and burnt in boiler	4.5 KL/Annum

1. The authorization shall be valid for a period of 31/12/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A **General Conditions of Authorization -**

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

Bajaj Hindusthan Sugar Limited Balrampur

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The authorization shall be valid upto dated 31.12.2025, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.
7. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental

requirements and has a valid authorization of the Board.

8. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

9. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

10. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

11. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

12. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

13. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

14. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

15. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

16. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

17. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.

18. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.

20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.

23. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

24. The industry shall submit copy of logbook of mixing the hazardous waste with bagasse and incinerated in boilers within 15 days.

25. The industry shall submit the colored photo graph of display board within 15 days.

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Ashok
Kumar Tiwari
(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Basti for information and necessary action .

Ashok
Kumar Tiwari
CEO/EE, I/C Circle_____

Sugar Limited

Annexure VI

Annexure – 6

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC045903

VALID FROM 18/10/2021 TO 17/10/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202107000315

Name of the Owner	AVDESH KUMAR GUPTA		
Designation पद	Vice President	Company Name कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT UTRAULA
Company Address कंपनी का पता	Village Itai Maida Block Sridattganj District Balr	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	VILLEGE- ITAIMAIDA,POST-SHRIGANJ,TEHSIL UTRAULA,DISTT.-BALRAMPUR, UP-271607	Application Form Serial No.	BLMP0721NIN0009
Date of Submission	12/07/2021	Specimen Signature	

Location Particulars

District	Balrampur	Block	Sridattganj
Plot No./Khasra No.	Existing premises khasra detail attached	Municipality/Corporation	No
Ward No./Holding No.			

Bajaj Hindusthan Sugar Limited Balrampur

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/06/2010		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	50.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	180.00
Date of Energization (In Case of Electric Pump)		01/06/2010	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:			81000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level

Hindusthan Sugar Limited, Unit-Bajaj, Utrala-Balrampur

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recorders shall be made available to this office on monthly basis

- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10

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m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :17/11/2021
Place:Balrampur

This certificate is electronically generated and does not require digital signature

Annexure – 6

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GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC022896

VALID FROM 18/10/2021 TO 17/10/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202107000325

Name of the Owner	AVDESH KUMAR GUPTA		
Designation पद	Vice President	Company Name कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT UTRAULA
Company Address कंपनी का पता	Village Itai Maida Block Sridattganj District Balr	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	VILLEGE- ITAIMAIDA,POST-SHRIGANJ,TEHSIL UTRAULA,DISTT.-BALRAMPUR, UP-271607	Application Form Serial No.	BLMP0721NIN0008
Date of Submission	12/07/2021	Specimen Signature	

Location Particulars

District	Balrampur	Block	Sridattganj
Plot No./Khasra No.	Existing premises khasra detail attached	Municipality/Corporation	No
Ward No./Holding No.			NA

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Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/06/2010		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	50.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	180.00
Date of Energization (In Case of Electric Pump)		01/06/2010	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			108000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level

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recorders shall be made available to this office on monthly basis

- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10

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m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**17/11/2021**
Place:**Balrampur**

This certificate is electronically generated and does not require digital signature

Balrampur Unit Hindustan Sugar Limited

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GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC040290

VALID FROM 18/10/2021 TO 17/10/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202107000327

Name of the Owner	AVDESH KUMAR GUPTA		
Designation पद	Vice President	Company Name कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT UTRAULA
Company Address कंपनी का पता	Village Itai Maida Block Sridattganj District Balr	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	VILLEGE- ITAIMAIDA,POST-SHRIGANJ,TEHSIL UTRAULA,DISTT.-BALRAMPUR, UP-271607	Application Form Serial No.	BLMP0721NIN0007
Date of Submission	12/07/2021	Specimen Signature	

Location Particulars

District	Balrampur	Block	Sridattganj
Plot No./Khasra No.	Existing premises khasra detail attached	Municipality/Corporation	No
Ward No./Holding No.			NA

Bajaj Hindusthan Sugar Limited Unit Utraula-Balrampur

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Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/06/2010		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	50.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	180.00
Date of Energization (In Case of Electric Pump)		01/06/2010	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	Maximum Allowable Running Hours Per Day:	5.00
Maximum Allowable Annual Extraction of Ground Water:			135000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level

B8

recorders shall be made available to this office on monthly basis

- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10

m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**17/11/2021**
Place:**Balrampur**

This certificate is electronically generated and does not require digital signature

Balaji Hindusthan Sugar Limited ★ Unit-Utraula Balrampur

Annexure – 7

Annexure VII Annexure -7

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bajaj ENERGY

Ref. No. BEL/UTR/NGT/02-2023

February 06, 2023

LETTER OF UNDERTAKING

To,
The Regional Director- Central Region
Central Pollution Control Board,
Vibhuti Khand, Gomti Nagar, Lucknow- 226020

Sir,

With reference to the Hon'ble NGT matter of Original application no. 691/2022 Rama Shankar Awasthi Vs. State of UP & Others, we undertake as follows:

1. In order to further strengthen the safety during the stack environmental monitoring, process for the installation of spiral ladder at our boiler stack has already been started,
2. The enquiry has been floated to different expert vendors and offer received till date is enclosed here with as Annexure-1,
3. Placement of order and erection and commission of the ladder is expected to be completed by 30-Sept-23.

Thanking you,

Yours faithfully,

For Bajaj Energy Ltd.
Unit: Utraula, Balrampur (UP)

(Authorized Signatory)

Encl.: As above

Copy to: Regional Officer – UP Pollution Control Board

Bajaj Energy Limited
(ISO 9001, ISO 14001 & OHSAS 18001 Certified)
Unit: Ilai Maida,Utraula, Balrampur, Sri Duttganj-271 607, Uttar Pradesh
Registered Office: Khambarkhera, Shardanagar Road, Lakhimpur Kheri - 261 506, Uttar Pradesh
Tel: +91-5872-220006 Fax: +91-5872-220034
CIN: U40107UP2008PLC046764 | Web: www.bajajenergy.com

bajaj GROUP THINK TOMORROW

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Estimate

R V INDUSTRIES

4/3B DHAMNI VILLAGE OPP KAUTILYA LEADERSHIP SERVICES TALUKA - KHALAPUR DIST RAIGAD 410203 CONSTRUCTION SCAFFOLDING & EQUIPMENTS SALESH & SERVICE FABRICTORS & ALUMINUM FACHADE WORKS

Phone no 8655577277 - 9892227121 Email rvindustries22[illegible]@gmail.com

GSTIN 27BBNPD1916R1Z6 State 27-Maharashtra

Estimate For:

UNIT HEAD 90MW BAJAJ ENERGY LTD POWER PLANT

UTRAULA BALEAMPUR UP

Place of Supply 09-Uttar Pradesh

Estimate No : Q/22/22-00035

Date: 25-01-2023

Time 06 35 PM

#	Item name	HSN/ SAC	Count	Size	Quantity	Unit	Price/ Unit	GST	Amount
1	SPIRAL STAIRCASE (MATERIAL DESCRIPTION ◆INNER VERTICAL PIPE 150 DIE 6 MM THICKNESS ◆OUTER PIPE 225 MM STEPS JOINT 170 MM DIE 5 MM THICKNESS ◆STEP MATERIAL USE 5 MM CHAKKAR PLATE &40X40X5 MM ANGLE & 40X6 MM FLATE ◆RELLING VARTICAL 20X20 MM SQUARE BAR 1 MTRS HIGHT & ROAUND TOP 50X6 MM FLATE ◆PAINT ONE COUT PRIMER & 2 COUT PU PAINTS)	7308	1	30 MTR HEIGHT	30	MTR	₹ 27,500.0	₹ 1,48,500.0 (18.0%)	₹ 9,73,500.0
2	REMOVED & INSTALLATION		1	2.0 MTR DIE 30 MTRS HEIGHT	30	MTR	₹ 6,000.0	₹ 32,400.0 (18.0%)	₹ 2,12,400.0
	Total		2		60			₹ 1,80,900.0	₹ 11,85,900.0

Tax type	Taxable amount	Rate	Tax amount
IGST	₹ 10,05,000.0	18.0%	₹ 1,80,900.0

Amounts:

Sub Total	₹ 11,85,900.0
Total	₹ 11,85,900.0

Estimate order Amount In Words

Eleven Lakh Eighty Five Thousand Nine Hundred Rupees only

Description:

1. 70% Advanced before starting the work.
2. 30% After completing 30% of the work.
3. Any type of legal work will be in client scop

Terms and conditions:

Thanks for doing business with us!

Bank details:

Bank Name: Kotak Mahindra Bank Limited, Mumbai Kurla West Bra

Bank Account No.: 9013301487

Bank IFSC code: KKBK0001381

Account Holder's Name: R V INDUSTRIES

UPI

For, R V INDUSTRIES

Authorized Signatory

Annexure-8

Bajaj Hindusthan Ltd., Utraula (Balrampur)

DAILY WATER CONSUMPTION LOG BOOK

Month: December 2022

Sl. No.	Tubewell No. 1 (Near UGR)			Tubewell No. 2 (Near Lime & Sulphur Godown)			Tubewell No. 3 (Near [illegible])			Total Water Consumed in KL/day	Remarks if any
	Date	Initial Reading	Final Reading	Water Consumed in KL/day	Initial Reading	Final Reading	Water Consumed in KL/day	Initial Reading	Final Reading	Water Consumed in KL/day		
1	1/12/22	684352	684352	0	157254	157254	0	416208	416697	489	489	
2	2/12/22	684352	684352	0	157254	157400	146	416697	417161	464	610	
3	3/12/22	684352	684352	0	157400	157400	0	417161	417520	359	359	
4	4/12/22	684352	684670	318	157400	157400	0	417520	417698	178	496	
5	5/12/22	684670	685001	331	157400	157400	0	417698	417698	0	331	
6	6/12/22	685001	685001	0	157400	157400	0	417698	417798	100	100	
7	7/12/22	685001	685410	409	157400	157400	0	417798	417961	163	572	
8	8/12/22	685410	685914	504	157400	157400	0	417961	418326	365	869	
9	9/12/22	685914	686124	210	157400	157535	135	418326	418790	464	809	
10	10/12/22	686124	686729	605	157535	157551	16	418790	419383	593	1214	
11	11/12/22	686729	687449	720	157551	157851	300	419383	419630	247	1267	
12	12/12/22	687449	687948	499	157851	157851	0	419630	419880	250	749	
13	13/12/22	687948	688638	690	157851	157851	0	419880	420164	284	974	
14.	14/12/22	688638	689214	576	157851	157851	0	420164	420404	240	816	
15.	15/12/22	689214	689876	662	157851	157851	0	420404	420656	252	914	
16.	16/12/22	689876	690381	505	157851	157851	0	420656	420917	261	766	
17.	17/12/22	690381	691072	691	157851	157851	0	420917	421189	272	961	
18.	18/12/22	691072	691722	650	157851	157851	0	421189	421471	282	932	
19	19/12/22	691722	692450	728	157851	157851	0	421471	421769	298	1026	
20.	20/12/22	692450	693045	595	157851	158009	158	421769	422016	247	1000	
21.	21/12/22	693045	693552	507	158009	158009	0	422016	422318	302	809	
22.	22/12/22	693552	693994	442	158009	158009	0	422318	422577	259	701	
23.	23/12/22	693994	694748	754	158009	158009	0	422577	422893	316	1070	
24.	24/12/22	694748	695451	703	158009	158009	0	422893	423150	257	960	
25.	25/12/22	695451	695851	400	158009	158009	0	423150	423455	305	705	
26.	26/12/22	695851	696573	722	158009	158009	0	423455	423728	273	995	
27.	27/12/22	696573	697152	579	158009	158009	0	423728	423984	256	835	
28.	28/12/22	697152	697663	511	158009	158009	0	423984	424269	285	796	
29.	29/12/22	697663	698135	472	158009	158009	0	424269	424539	270	742	
30.	30/12/22	698135	698839	704	158009	158009	0	424539	424826	287	991	
31.	31/12/22	698839	699453	614	158009	158009	0	424826	425130	304	918	

Upper Ganga Sugar Limited, Unit-Utraula-Balrampur

Annexure-8

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Bajaj Hindusthan Ltd., Utraula (Balrampur)

DAILY WATER CONSUMPTION LOG BOOK

Month: January 2023

Sl. No.	Tubewell No. 1 (Near UGR)				Tubewell No. 2 (Near Lime & Sulphur Godown) (1)			Tubewell No. 3			Total Water Consumed in KL./day	Remarks if any
	Date	Initial Reading	Final Reading	Water Consumed in KL./day	Initial Reading	Final Reading	Water Consumed in KL./day	Initial Reading	Final Reading	Water Consumed in KL./day		
1.	01/01/23	699453	699999	546	158009	158009	0	425130	425439	309	855	
2.	02/01/23	699999	700848	849	158009	158009	0	425439	425727	288	1137	
3.	03/01/23	700848	701531	683	158009	158009	0	425727	426008	281	964	
4.	04/01/23	701531	701765	234	158009	158009	0	426008	426332	324	558	
5.	05/01/23	701765	702411	646	158009	158009	0	426332	426678	357	1003	
6.	06/01/23	702411	703102	691	158009	158009	0	426678	426941	263	954	
7.	07/01/23	703102	703810	708	158009	158009	0	426941	427251	310	1018	
8.	08/01/23	703810	704537	727	158009	158009	0	427251	427469	218	946	
9.	09/01/23	704537	705167	630	158009	158009	0	427469	427703	234	925	
10.	10/01/23	705167	705934	767	158009	158009	0	427703	427945	242	1010	
11.	11/01/23	705934	706754	820	158009	158009	0	427945	428216	271	1091	
12.	12/01/23	706754	707508	754	158009	158265	256	428216	428496	280	1290	
13.	13/01/23	707508	708110	602	158265	158265	0	428496	428762	266	868	
14.	14/01/23	708110	709441	1331	158265	158265	0	428762	429004	242	1573	
15.	15/1/2023	709441	710289	848	158265	158265	0	429004	429306	302	1150	
16.	16/1/2023	710289	711090	801	158265	158265	0	429306	429578	272	1073	
17.	17/1/2023	711090	712480	1390	158265	158265	0	429578	429869	291	1681	
18.	18/1/2023	712480	713142	662	158265	158265	0	429869	430141	272	934	
19.	19/1/2023	713142	714019	878	158265	158303	38	430141	430451	310	1226	
20.	20/1/2023	714019	714820	808	158303	158303	0	430451	430819	368	1176	
21.	21/1/2023	714820	715696	876	158303	158316	13	430819	431047	228	1117	
22.	22/1/2023	715596	716811	1115	158316	158316	0	431047	431303	256	1371	
23.	23/1/2023	716811	717631	820	158316	158316	0	431303	431590	287	1107	
24.	24/1/2023	717631	719022	1391	158316	158316	0	431590	431921	331	1522	
25.	25/1/2023	719022	720308	1486	158316	158316	0	431921	432265	344	1830	
26.	26/1/2023	720308			158316			432265				
27.												
28.												
29.												
30.												
31.												

Hindusthan Sugar Limited * Unit-Utraula, Balrampur *

Annexure- 9

Annexure IX

Annexure-9

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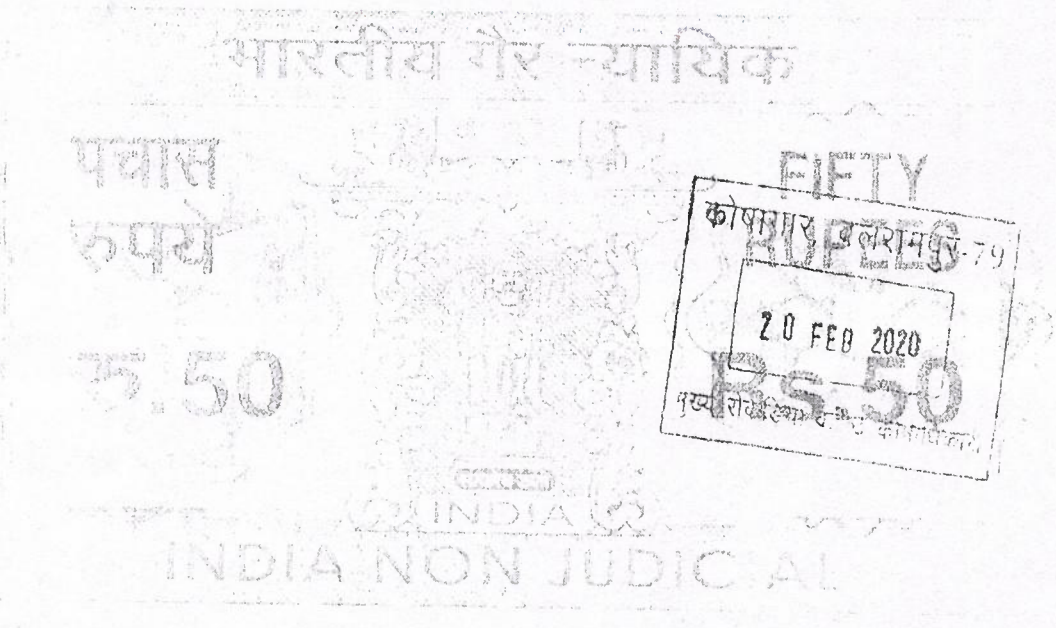

अनापत्ति प्रमाण पत्र

मैं अधिशासी अधिकारी ग्राम प्रधान इटौंजा विकास खण्ड औरास जनपद उन्नाव उ0प्र0 तस्दीक करता हूँ कि पंचायत की सहमति से लिये गये निर्णय के अनुसार हमारे ग्राम में खाता संख्या 322 खसरा /गाटा नं0 403, 547 में स्थित तालाब जिसका क्षेत्रफल 2.426 हे0है को मै0 अजाज इनर्जी लिमिटेड इटौंजा जनपद उन्नाव उ0प्र0 को रेन वाटर हर्वेस्टिंग रिचार्ज के लिये अधिशासित करता हूँ तो इस ग्राम की पंचायत को कोई आपत्ति नही है।

मैं यह भी तस्दीक करता हूँ कि यह तालाब किसी अन्य व्यक्ति या अन्य कम्पनी को अधिशासित नही किया गया एवं न ही भविष्य में किया जायेगा।

ग्राम प्रधान

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भारतीय गैर न्यायिक

पचास

रु 50

FIFTY RUPEES

20 FEB 2020

Rs.50

INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

CA 022080

/2/

ग्राम प्रधान

ग्राम इटरैया

विकासखण्ड श्रीदत्तगंज

जनपद बलरामपुर ।

उ0प्र0

दिनांक:-

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उद्धरण खतौनी

फसली 1422-1427

1	2	3	4	5	6	7-12	13
[illegible]	[illegible]		34	0.0630		1419... 28.9.12/6.11.12	
			40	0.0240			
			46	0.1090			
			61	0.0080			
			70म	2.1850			
			75	0.0320			
			80	2.3950			
			85	0.0080			
			91	0.0100			
			92म	0.4520			
			99	0.0450			
			102	0.0450			
			128	0.0110			
			159म	2.5130			
			160	0.0200			
			246	0.0080			
			264	0.0320			
			267	0.0610			
			268	[illegible]			

OCMS Detail

Annexure X

Annexure-10

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http://cpcbrtdms.nic.in/industry-login

S.No	Description	Sugar
1	ETP Online data Transfer Loging Id	bhslutrbp
2	ETP Online data Transfer Password	bhsl#@90uu
3	Stack Online data Transfer Loging Id	bhslutrbp
4	Stack Online data Transfer Password	bhsl#@90uu

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31[illegible]	0.0120
325[illegible]	0.0570
341	0.0500
356	0.0350
363	0.2950
369	0.1050
375	0.0030
376	0.0470
391	0.0690
403	2.5820
419	0.0070
445	0.0380
452क	0.2210
499क	0.2030
508	0.0340
520क	0.0400
53[illegible]	0.04[illegible]
547क	23.[illegible]140
57[illegible]	0.0150
595	0.0090
614	0.1540
645	0.1170
662क	0.0430
709क	0.9470
743क	0.7570
744	0.0120
385/766	0.1610
78	0.0210
498मि	0.0810
499मि	0.3[illegible]
547मि	0.1[illegible]0

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Company Name	Bajaj Hindusthan Sugar Ltd Unit Utraula				
Station Name	ETP_Outlet				
Parameter Name	pH	BOD	COD	TSS	FLOW (M3/hr)
Permissible Range	5.5-9.0 (ph)	30 (mg/l)	250 (mg/l)	30 (mg/l)	980 (M3/day)
01-01-2023 00:00:00	7.72	17.1	170.32	19.4	3.76
02-01-2023 00:00:00	7.86	17.07	170.92	19.61	2.64
03-01-2023 00:00:00	7.73	17.1	170.8	19.5	2.36
04-01-2023 00:00:00	7.6	17.09	171.25	19.54	2.52
05-01-2023 00:00:00	7.75	17.19	168.4	19.62	4.43
06-01-2023 00:00:00	7.99	17.09	170.15	19.6	2.26
07-01-2023 00:00:00	8.14	17.08	172.21	19.27	3.94
08-01-2023 00:00:00	8.23	17.16	172.84	19.7	3.67
09-01-2023 00:00:00	8.25	17.11	170.4	19.59	4.34
10-01-2023 00:00:00	8.3	17.12	167.36	19.51	3.99
11-01-2023 00:00:00	7.93	17.12	170.24	19.58	3.12
12-01-2023 00:00:00	7.73	17.13	171.04	19.4	2.46
13-01-2023 00:00:00	7.66	17.22	170.26	19.34	3.94
14-01-2023 00:00:00	7.29	17.06	169.66	19.49	5.64
15-01-2023 00:00:00	7.45	17.06	172.64	19.62	7.22
16-01-2023 00:00:00	7.55	16.98	171.29	19.55	7.3
17-01-2023 00:00:00	7.62	17.21	173.6	19.32	5.25
18-01-2023 00:00:00	7.39	17.31	170.3	19.4	5.35
19-01-2023 00:00:00	7.1	17.11	170.84	19.59	6.49
20-01-2023 00:00:00	7.25	17.19	169.33	19.72	5.64
21-01-2023 00:00:00	7.39	16.85	170.88	19.5	5.06
22-01-2023 00:00:00	7.55	16.99	170.52	19.41	5.55
23-01-2023 00:00:00	7.63	17.08	168.28	19.53	5.87
24-01-2023 00:00:00	7.64	17.07	170.55	19.46	3.88
25-01-2023 00:00:00	7.44	17.24	169.92	19.7	4.61
26-01-2023 00:00:00	7.2	17.13	170.34	19.67	3.94
27-01-2023 00:00:00	7.46	17.05	171.06	19.49	3.47

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Company Name	Bajaj Hindusthan Sugar Ltd Unit Utraula
Station Name	Stack 1_Scrubber
Parameter Name	PM
Permissible Range	150 (mg/Nm3)
01-01-2023 00:00:00	74.53
02-01-2023 00:00:00	74.52
03-01-2023 00:00:00	74.46
04-01-2023 00:00:00	74.47
05-01-2023 00:00:00	74.47
06-01-2023 00:00:00	74.35
07-01-2023 00:00:00	74.42
08-01-2023 00:00:00	74.4
09-01-2023 00:00:00	74.42
10-01-2023 00:00:00	74.47
11-01-2023 00:00:00	74.38
12-01-2023 00:00:00	74.37
13-01-2023 00:00:00	74.39
14-01-2023 00:00:00	74.44
15-01-2023 00:00:00	74.48
16-01-2023 00:00:00	74.43
17-01-2023 00:00:00	74.42
18-01-2023 00:00:00	74.43
19-01-2023 00:00:00	74.45
20-01-2023 00:00:00	74.44
21-01-2023 00:00:00	74.44
22-01-2023 00:00:00	74.46
23-01-2023 00:00:00	74.47
24-01-2023 00:00:00	74.52
25-01-2023 00:00:00	74.42
26-01-2023 00:00:00	74.45
27-01-2023 00:00:00	74.45

Annexure 11
(7014 17PP)

Analysis Report Annexure XII Annexure 11

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TEST CERTIFICATE

Issued To:	M/s. Bajaj Hindusthan Sugar Ltd.
Address:	Village- Itaimaida Utraula, P.O. Sri Duttganj, District-Balrampur (U.P) India

Report Code	: AAQ-101222-076
ULR No.	: TC6814220000016615 F
Test Report of	: Ambient Air Quality
Service Request No	: NTL/SRF/12/22-076
Service Request Date	: 07/12/2022
Report Issue Date	: 16/12/2022

SAMPLING & ANALYSIS DATA

Sample Drawn On	: 09/12/2022
Sample Drawn By	: NTL Representative
Sample Description	: Ambient Air
Sampling Location	: Near- Sugar Time Office
Sampling Plan &Procedure	: SOP-AAQ/08
Analysis Duration	: 10/12/2022 to 16/12/2022
Average Flow Rate of SPM (m^3/min.)	: 1.08
Average Flow Rate of Gases (lpm)	: 1.0
Sampling Instrument Used	: Respirable Dust Sampler (PM_{10}), Fine Particulate ($PM_{2.5}$) Sampler
Weather Condition	: Clear
Wind Direction	: North east to North west
Sampling Machine Placed at Height (From ground)	: 2.5 Mtr

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM_{10})	IS:5182 Part-XXIII	80.16	$\mu g/m^3$	100
2.	Particulate Matter ($PM_{2.5}$)	IS:5182 Part-XXIV	45.02	$\mu g/m^3$	60.0
3.	Sulphur dioxide (as SO_2)	IS:5182 Part-II	14.98	$\mu g/m^3$	80.0
4.	Nitrogen dioxide (as NO_2)	IS:5182 Part-VI	30.56	$\mu g/m^3$	80.0
5.	Carbon monoxide (as CO)	IS:5182 Part-X	1.20	mg/m^3	4.0

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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NTL

Bajaj Hindusthan Sugar Limited

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TEST CERTIFICATE

Issued To:	M/s. Bajaj Hindusthan Sugar Ltd.
Address:	Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India

Report Code	: AAQ-101222-077
ULR No.	: TC681422000000016616 F
Test Report of	: Ambient Air Quality
Service Request No	: NTL/SRF/12/22-077
Service Request Date	: 07/12/2022
Report Issue Date	: 16/12/2022

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	Ambient Air
Sampling Location	:	Main Gate
Sampling Plan &Procedure	:	SOP-AAQ/08
Analysis Duration	:	10/12/2022 to 16/12/2022
Average Flow Rate of SPM (m^3/min.)	:	1.08
Average Flow Rate of Gases (lpm)	:	1.0
Sampling Instrument Used	:	Respirable Dust Sampler (PM_{10}), Fine Particulate ($PM_{2.5}$) Sampler
Weather Condition	:	Clear
Wind Direction	:	North east to North west
Sampling Machine Placed at	:	2.5 Mtr
Height (From ground)		

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM_{10})	IS:5182 Part-XXIII	82.50	µg /m^3	100
2.	Particulate Matter ($PM_{2.5}$)	IS:5182 Part-XXIV	46.12	µg /m^3	60.0
3.	Sulphur dioxide (as SO_2)	IS:5182 Part-II	15.40	µg /m^3	80.0
4.	Nitrogen dioxide (as NO_2)	IS:5182 Part-VI	32.50	µg /m^3	80.0
5.	Carbon monoxide (as CO)	IS:5182 Part-X	1.21	mg/m^3	4.0

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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TEST CERTIFICATE

Issued To: M/s. Bajaj Hindusthan Sugar Ltd.	**Report Code** : AAQ-101222-078
Address: Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India	**ULR No.** : TC6814220000016617 F
	Test Report of : Ambient Air Quality
	Service Request No : NTL/SRF/12/22-078
	Service Request Date : 07/12/2022
	Report Issue Date : 16/12/2022

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	Ambient Air
Sampling Location	:	Near Boiling House
Sampling Plan &Procedure	:	SOP-AAQ/08
Analysis Duration	:	10/12/2022 to 16/12/2022
Average Flow Rate of SPM (m^3/min.)	:	1.08
Average Flow Rate of Gases (lpm)	:	1.0
Sampling Instrument Used	:	Respirable Dust Sampler (PM_{10}), Fine Particulate ($PM_{2.5}$) Sampler
Weather Condition	:	Clear
Wind Direction	:	North east to North west
Sampling Machine Placed at Height (From ground)	:	2.5 Mtr

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM_{10})	IS:5182 Part-XXIII	78.10	µg /m^3	100
2.	Particulate Matter ($PM_{2.5}$)	IS:5182 Part-XXIV	45.60	µg /m^3	60.0
3.	Sulphur dioxide (as SO_2)	IS:5182 Part-II	15.32	µg /m^3	80.0
4.	Nitrogen dioxide (as NO_2)	IS:5182 Part-VI	27.80	µg /m^3	80.0
5.	Carbon monoxide (as CO)	IS:5182 Part-X	1.16	mg/m^3	4.0

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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TEST CERTIFICATE

Issued To:	M/s. Bajaj Hindusthan Sugar Ltd.
Address:	Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India

Report Code	: AAQ-101222-079
ULR No.	: TC681422000016618 F
Test Report of	: Ambient Air Quality
Service Request No	: NTL/SRF/12/22-079
Service Request Date	: 07/12/2022
Report Issue Date	: 16/12/2022

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	Ambient Air
Sampling Location	:	Colony Area
Sampling Plan &Procedure	:	SOP-AAQ/08
Analysis Duration	:	10/12/2022 to 16/12/2022
Average Flow Rate of SPM (m^3/min.)	:	1.08
Average Flow Rate of Gases (lpm)	:	1.0
Sampling Instrument Used	:	Respirable Dust Sampler (PM_{10}), Fine Particulate ($PM_{2.5}$) Sampler
Weather Condition	:	Clear
Wind Direction	:	North east to North west
Sampling Machine Placed at Height (From ground)	:	2.5 Mtr

TEST RESULT

S.No.	Paramcter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM_{10})	IS:5182 Part-XXIII	75.80	µg /m^3	100
2.	Particulate Matter ($PM_{2.5}$)	IS:5182 Part-XXIV	45.01	µg /m^3	60.0
3.	Sulphur dioxide (as SO_2)	IS:5182 Part-II	14.89	µg /m^3	80.0
4.	Nitrogen dioxide (as NO_2)	IS:5182 Part-VI	25.60	µg /m^3	80.0
5.	Carbon monoxide (as CO)	IS:5182 Part-X	1.15	mg/m^3	4.0

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Ajay

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TEST CERTIFICATE

Issued To: M/s. Bajaj Hindusthan Sugar Ltd.	**Report Code** : ST-101222-063
Address: Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India	**ULR No.** : TC681422000001660 2 F
	Test Report of : Stack Emission
	Service Request No : NTL/SRF/12/22-063
	Service Request Date : 07/12/2022
	Report Issue Date : 16/12/2022

SAMPLING & ANALYSIS DATA

Sample Drawn on	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sampling Time	:	30 minute
Sampling Plan &Procedure	:	SOP/SE/09
Ambient Temperature (°C)	:	10/12/2021 to 16/12/2022
Flue Gas Temperature (°C)	:	156
Source of Emission	:	Stack Attached to 3 Boiler 1, 2, 3
Capacity	:	90 TPH
Operating Schedule	:	24 hrs
Type of Fuel used	:	Bagasse
Fuel Quantity	:	115 ton/day
Type of Stack	:	RCC
Diameter of stack (meter)	:	5.0
Height of Stack above ground level (meter)	:	65.0
Average Velocity of Flue Emission (m/s)	:	8.8
Pollution Control Device, If any	:	Wet Scrubber

TEST RESULT

S.N.	Parameter	Test Method	Results	Units	Emission limits
1.	Particulate Matter (PM)	IS:11255(Part-1)	86.0	mg/Nm^3	150
2.	Sulphur dioxide (as SO2)	IS:11255(Part-2)	15.0	mg/Nm^3	Limit not specified
3.	Nitrogen dioxide (as NO2)	IS:11255(Part-7)	21.0	mg/Nm^3	Limit not specified
4.	Carbon Monoxide (as CO)	Flue Gas Analyzer	0.48	% By Vol.	1.0

Remark-3 Boiler (1, 2& 3) 50 TPH each are attached to single stack at the time of monitoring boiler were Running.

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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TEST CERTIFICATE

Issued To: M/s. Bajaj Hindusthan Sugar Ltd.	Report Code : W-101222-080
Address: Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India	ULR No. : TC6814220000016619 F
	Test Report of : Water
	Service Request No : NTL/SRF/12/22-080
	Service Request Date : 07/12/2022
	Report Issue Date : 16/12/2022

SAMPLING & ANALYSIS DATA

Sample Drawn By	:	NTL Representative
Sample Drawn On	:	09/12/2022
Sample Quantity	:	2.0 Lt. + 500 ml.
Analysis Duration	:	10/12/2022 to 16/12/2022
Sampling Location	:	UGR
Sample Description	:	Bore well Water

MICROBIOLOGICAL REQUIREMENT RESULT

S.No.	Parameter	Test Method	Results	Requirements as per IS-10500:2012
1.	*Escherichia coli*	IS-15185	Absent	Absent/100ml
2.	*Coliform Bacteria*	IS-15185	Absent	Absent/100ml

ORGANOLEPTIC & PHYSICAL PARAMETERS

S.No.	Parameter	Test Method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Colour	IS-3025(P-04)	<1.00	Hazen Unit	5	15
2.	Odour	IS-3025(P-05)	Agreeable	-	Agreeable	Agreeable
3.	Taste	IS-3025(P-07 & 08)	Agreeable	-	Agreeable	-
4.	Turbidity	IS-3025(P-10)	<1.00	NTU	1	5
5.	pH value	IS-3025(P-11)	7.58	-	6.5 - 8.5	-
6.	Total dissolve solid (TDS)	IS-3025(P-16)	340	mg/l	500	2000

GENERAL PARAMETERS CONCERNING SUBSTANCES UNDESIRABLE IN EXCESSIVE AMOUNTS

S.No.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Aluminum (as Al)	IS: 3025 (P- 55)	<0.01	mg/l	0.03	0.2

Bajaj Hindusthan Sugar Limited Unit-Utraula-Balrampur

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TEST CERTIFICATE

Issued To: M/s. Bajaj Hindusthan Sugar Ltd.

Address: Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India

Report Code	: W-101222-081
ULR No.	: TC681422000000016620 F
Test Report of	: Water
Service Request No	: NTL/SRF/12/22-081
Service Request Date	: 07/12/2022
Report Issue Date	: 16/12/2022

SAMPLING & ANALYSIS DATA

Sample Drawn By	:	NTL Representative
Sample Drawn On	:	09/12/2022
Sample Quantity	:	2.0 Lt. + 500 ml.
Analysis Duration	:	10/12/2022 to 16/12/2022
Sampling Location	:	Near ETP
Sample Description	:	Bore well Water

MICROBIOLOGICAL REQUIREMENT RESULT

S.No.	Parameter	Test Method	Results	Requirements as per IS-10500:2012
1.	*Escherichia coli*	IS-15185	Absent	Absent/100ml
2.	*Coliform Bacteria*	IS-15185	Absent	Absent/100ml

ORGANOLEPTIC & PHYSICAL PARAMETERS

S.No.	Parameter	Test Method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Colour	IS-3025(P-04)	<1.00	Hazen Unit	5	15
2.	Odour	IS-3025(P-05)	Agreeable	-	Agreeable	Agreeable
3.	Taste	IS-3025(P-07 & 08)	Agreeable	-	Agreeable	-
4.	Turbidity	IS-3025(P-10)	<1.00	NTU	1	5
5.	pH value	IS-3025(P-11)	7.26	-	6.5 - 8.5	-
6.	Total dissolve solid (TDS)	IS-3025(P-16)	360	mg/l	500	2000

GENERAL PARAMETERS CONCERNING SUBSTANCES UNDESIRABLE IN EXCESSIVE AMOUNTS

S.No.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Aluminum (as Al)	IS: 3025 (P- 55)	<0.01	mg/l	0.03	0.2

Bajaj Hindusthan Sugar Limited Unit-Utraula-Balrampur

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2.	Total Ammonia	IS: 3025 (P- 34)	<0.10	mg/l	0.5	No Relaxation
3.	Anionic Detergents (as MBAS)	Annex K of IS-13428	<0.10	mg/l	0.2	1.0
4.	Barium (as Ba)	IS: 15302	<0.10	mg/l	0.7	No Relaxation
5.	Boron (as B)	IS: 3025 (P- 57)	<0.10	mg/l	0.5	2.4
6.	Calcium (as Ca)	IS: 3025 (P- 40)	38.50	mg/l	75	200
7.	Chloramines (as Cl_2)	IS: 3025 (P- 26)	<1.00	mg/l	4.0	No Relaxation
8.	Chloride (as Cl)	IS: 3025 (P- 32)	41.50	mg/l	250	1000
9.	Copper (as Cu)	IS : 3025 (P-42)	<0.05	mg/l	0.05	1.5
10.	Fluoride (as F)	IS: 3025 (P-60)	0.32	mg/l	1.0	1.5
11.	Free Residual Chlorine	IS: 3025 (P-26)	BDL	mg/l	0.2	1.0
12.	Iron (as Fe)	IS: 3025(P-53)	0.138	mg/l	1.0	No Relaxation
13.	Magnesium (as Mg)	IS: 3025 (P-46)	17.60	mg/l	30	100
14.	Manganese (as Mn)	IS: 3025 (P-59)	<0.10	mg/l	0.1	0.3
15.	Mineral Oil	Clause 6 of IS: 3025	<0.50	mg/l	0.5	No Relaxation
16.	Nitrate (as NO_3)	IS: 3025 (P- 34)	3.12	mg/l	45	No Relaxation
17.	Selenium (as Se)	IS: 3025 (P- 56)	<0.01	mg/l	0.01	No Relaxation
18.	Silver (as Ag)	Annex J IS: 13428	<0.05	mg/l	0.1	No Relaxation
19.	Sulphate (as SO_4)	IS: 3025 (P- 24)	38.40	mg/l	200	400
20.	Sulphide(as H_2S)	IS-3025 (P-29)	<0.05	mg/l	0.05	No Relaxation
21.	Alkalinity (as Ca CO_3)	IS: 3025 (P- 23)	210.0	mg/l	200	600
22.	Total Hardness (as $CaCO_3$)	IS: 3025 (P- 21)	189.0	mg/l	200	600
23.	Zinc (as Zn)	IS: 3025 (P- 49)	<0.2	mg/l	5.0	15

Parameters Concerning Toxic Substances:

S.No.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Cadmium (as Cd)	IS-3025(P-41)	<0.001	mg/l	0.003	No Relaxation
2.	Cyanide (as CN)	IS-3025(P-27)	<0.01	mg/l	0.05	No Relaxation
3.	Lead (as Pb)	IS-3025(P-47)	<0.01	mg/l	0.01	No Relaxation
4.	Mercury (as Hg)	IS-3025(P-48)	<0.001	mg/l	0.001	No Relaxation
5.	Molybdenum (Mo)	IS-3025(P-2)	<0.05	mg/l	0.07	No Relaxation
6.	Nickel (as Ni)	IS-3025(P-54)	<0.01	mg/l	0.02	No Relaxation
7.	Poly nuclear Aromatic Hydro Carbons	APHA 6440	<0.0001	mg/l	0.0001	No Relaxation
8	Poly chlorinated biphenyl	APHA 6630	<0.0001	mg/l	0.0005	No Relaxation
9.	Total Arsenic (as As)	IS-3025(P-37)	<0.01	mg/l	0.01	No Relaxation
10.	Total Chromium (as Cr)	IS-3025(P-52)	<0.05	mg/l	0.05	No Relaxation

BDL: Below Detection limit.

Notes:

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TEST CERTIFICATE

Issued To:	M/s. Bajaj Hindusthan Sugar Ltd.
Address:	Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India

Report Code	: W-101222-082
ULR No.	: TC6814220000016621 F
Test Report of	: Water
Service Request No	: NTL/SRF/12/22-082
Service Request Date	: 07/12/2022
Report Issue Date	: 16/12/2022

SAMPLING & ANALYSIS DATA

Sample Drawn By	:	NTL Representative
Sample Drawn On	:	09/12/2022
Sample Quantity	:	2.0 Lt. + 500 ml.
Analysis Duration	:	10/12/2022 to 16/12/2022
Sampling Location	:	Near Boiling House
Sample Description	:	Bore well Water

MICROBIOLOGICAL REQUIREMENT RESULT

S.No.	Parameter	Test Method	Results	Requirements as per IS-10500:2012
1.	*Escherichia coli*	IS-15185	Absent	Absent/100ml
2.	*Coliform Bacteria*	IS-15185	Absent	Absent/100ml

ORGANOLEPTIC & PHYSICAL PARAMETERS

S.No.	Parameter	Test Method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Colour	IS-3025(P-04)	<1.00	Hazen Unit	5	15
2.	Odour	IS-3025(P-05)	Agreeable	-	Agreeable	Agreeable
3.	Taste	IS-3025(P-07 & 08)	Agreeable	-	Agreeable	-
4.	Turbidity	IS-3025(P-10)	<1.00	NTU	1	5
5.	pH value	IS-3025(P-11)	7.68	-	6.5 - 8.5	-
6.	Total dissolve solid (TDS)	IS-3025(P-16)	315	mg/l	500	2000

GENERAL PARAMETERS CONCERNING SUBSTANCES UNDESIRABLE IN EXCESSIVE AMOUNTS

S.No.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Aluminum (as Al)	IS: 3025 (P- 55)	<0.01	mg/l	0.03	-

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2.	Total Ammonia	IS: 3025 (P- 34)	<0.10	mg/l	0.5	No Relaxation
3.	Anionic Detergents (as MBAS)	Annex K of IS-13428	<0.10	mg/l	0.2	1.0
4.	Barium (as Ba)	IS: 15302	<0.10	mg/l	0.7	No Relaxation
5.	Boron (as B)	IS: 3025 (P- 57)	<0.10	mg/l	0.5	2.4
6.	Calcium (as Ca)	IS: 3025 (P- 40)	41.20	mg/l	75	200
7.	Chloramines (as Cl_2)	IS: 3025 (P- 26)	<1.00	mg/l	4.0	No Relaxation
8.	Chloride (as Cl)	IS: 3025 (P- 32)	38.60	mg/l	250	1000
9.	Copper (as Cu)	IS : 3025 (P-42)	<0.05	mg/l	0.05	1.5
10.	Fluoride (as F)	IS: 3025 (P-60)	0.26	mg/l	1.0	1.5
11.	Free Residual Chlorine	IS: 3025 (P-26)	BDL	mg/l	0.2	1.0
12.	Iron (as Fe)	IS: 3025(P-53)	0.132	mg/l	1.0	No Relaxation
13.	Magnesium (as Mg)	IS: 3025 (P-46)	18.40	mg/l	30	100
14.	Manganese (as Mn)	IS: 3025 (P-59)	<0.10	mg/l	0.1	0.3
15.	Mineral Oil	Clause 6 of IS: 3025	<0.50	mg/l	0.5	No Relaxation
16.	Nitrate (as NO_3)	IS: 3025 (P- 34)	3.01	mg/l	45	No Relaxation
17.	Selenium (as Se)	IS: 3025 (P- 56)	<0.01	mg/l	0.01	No Relaxation
18.	Silver (as Ag)	Annex J IS: 13428	<0.05	mg/l	0.1	No Relaxation
19.	Sulphate (as SO_4)	IS: 3025 (P- 24)	28.50	mg/l	200	400
20.	Sulphide(as H_2S)	IS-3025 (P-29)	<0.05	mg/l	0.05	No Relaxation
21.	Alkalinity (as Ca CO_3)	IS: 3025 (P- 23)	197.0	mg/l	200	600
22.	Total Hardness (as $CaCO_3$)	IS: 3025 (P- 21)	180.0	mg/l	200	600
23.	Zinc (as Zn)	IS: 3025 (P- 49)	<0.2	mg/l	6.0	15

Parameters Concerning Toxic Substances:

S.No.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Cadmium (as Cd)	IS-3025(P-41)	<0.001	mg/l	0.003	No Relaxation
2.	Cyanide (as CN)	IS-3025(P-27)	<0.01	mg/l	0.05	No Relaxation
3.	Lead (as Pb)	IS-3025(P-47)	<0.01	mg/l	0.01	No Relaxation
4.	Mercury (as Hg)	IS-3025(P-48)	<0.001	mg/l	0.001	No Relaxation
5.	Molybdenum (Mo)	IS-3025(P-2)	<0.05	mg/l	0.07	No Relaxation
6.	Nickel (as Ni)	IS-3025(P-54)	<0.01	mg/l	0.02	No Relaxation
7.	Poly nuclear Aromatic Hydro Carbons	APHA 6440	<0.0001	mg/l	0.0001	No Relaxation
8	Poly chlorinated biphenyl	APHA 6630	<0.0001	mg/l	0.0005	No Relaxation
9.	Total Arsenic (as As)	IS-3025(P-37)	<0.01	mg/l	0.01	No Relaxation
10.	Total Chromium (as Cr)	IS-3025(P-52)	<0.05	mg/l	0.05	No Relaxation

BDL: Below Detection limit.

Notes:

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2.	Total Ammonia	IS: 3025 (P-34)	<0.10	mg/l	0.5	No Relaxation
3.	Anionic Detergents (as MBAS)	Annex K of IS-13428	<0.10	mg/l	0.2	1.0
4.	Barium (as Ba)	IS: 15302	<0.10	mg/l	0.7	No Relaxation
5.	Boron (as B)	IS: 3025 (P- 57)	<0.10	mg/l	0.5	2.4
6.	Calcium (as Ca)	IS: 3025 (P- 40)	35.80	mg/l	75	200
7.	Chloramines (as Cl_2)	IS: 3025 (P- 26)	<1.00	mg/l	4.0	No Relaxation
8.	Chloride (as Cl)	IS: 3025 (P- 32)	17.06	mg/l	250	1000
9.	Copper (as Cu)	IS : 3025 (P-42)	<0.05	mg/l	0.05	1.5
10.	Fluoride (as F)	IS: 3025 (P-60)	0.24	mg/l	1.0	1.5
11.	Free Residual Chlorine	IS: 3025 (P-26)	BDL	mg/l	0.2	1.0
12.	Iron (as Fe)	IS: 3025(P-53)	0.155	mg/l	1.0	No Relaxation
13.	Magnesium (as Mg)	IS: 3025 (P-46)	20.18	mg/l	30	100
14.	Manganese (as Mn)	IS: 3025 (P-59)	<0.10	mg/l	0.1	0.3
15.	Mineral Oil	Clause 6 of IS: 3025	<0.50	mg/l	0.5	No Relaxation
16.	Nitrate (as NO_3)	IS: 3025 (P- 34)	2.89	mg/l	45	No Relaxation
17.	Selenium (as Se)	IS: 3025 (P- 56)	<0.01	mg/l	0.01	No Relaxation
18.	Silver (as Ag)	Annex J IS: 13428	<0.05	mg/l	0.1	No Relaxation
19.	Sulphate (as SO_4)	IS: 3025 (P- 24)	23.40	mg/l	200	400
20.	Sulphide(as H_2S)	IS-3025 (P-29)	<0.05	mg/l	0.05	No Relaxation
21.	Alkalinity (as Ca CO_3)	IS: 3025 (P- 23)	192.0	mg/l	200	600
22.	Total Hardness (as $CaCO_3$)	IS: 3025 (P- 21)	176.0	mg/l	200	600
23.	Zinc (as Zn)	IS: 3025 (P- 49)	<0.2	mg/l	7.0	15

Parameters Concerning Toxic Substances:

S.No.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Cadmium (as Cd)	IS-3025(P-41)	<0.001	mg/l	0.003	No Relaxation
2.	Cyanide (as CN)	IS-3025(P-27)	<0.01	mg/l	0.05	No Relaxation
3.	Lead (as Pb)	IS-3025(P-47)	<0.01	mg/l	0.01	No Relaxation
4.	Mercury (as Hg)	IS-3025(P-48)	<0.001	mg/l	0.001	No Relaxation
5.	Molybdenum (Mo)	IS-3025(P-2)	<0.05	mg/l	0.07	No Relaxation
6.	Nickel (as Ni)	IS-3025(P-54)	<0.01	mg/l	0.02	No Relaxation
7.	Poly nuclear Aromatic Hydro Carbons	APHA 6440	<0.0001	mg/l	0.0001	No Relaxation
8	Poly chlorinated biphenyl	APHA 6630	<0.0001	mg/l	0.0005	No Relaxation
9.	Total Arsenic (as As)	IS-3025(P-37)	<0.01	mg/l	0.01	No Relaxation
10.	Total Chromium (as Cr)	IS-3025(P-52)	<0.05	mg/l	0.05	No Relaxation

BDL: Below Detection limit.

Notes:

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2. Responsibility of the Laboratory is limited to the invoiced amount only.
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4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Bajaj Hindusthan Sugar Limited Unit-Uttaula-Balrampur

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TEST CERTIFICATE

Issued To:	M/s. Bajaj Hindusthan Sugar Ltd.
Address:	Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India

Report Code	: WW-101222-074
ULR No.	: TC681422000000016613 F
Test Report of	: Waste Water
Service Request No	: NTL/SRF/12/22-074
Service Request Date	: 07/12/2022
Report Issue Date	: 16/12/2022

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	ETP Inlet
Sample Quantity/Packing detail	:	1 litre pet bottle
Weather Conditions	:	Normal
Analysis Duration	:	10/12/2022 to 16/12/2022

TEST RESULTS

S.No	Parameter	Test Method	Results	Units
1.	pH	IS:3025(Part-11):1983	7.60	-
2.	Total Suspended Solid (TSS)	IS:3025(Part-17):1984	212.0	mg/l
3.	Chemical Oxygen Demand (as O_2)	APHA 5220 B:2005	650.0	mg/l
4.	Biological Oxygen Demand (as O_2) (3 days at 27^{0C})	IS:3025(Part-44):1993	380.0	mg/l
5.	Oil & grease	IS:3025(Part-39):1984	3.2	mg/l

Notes:

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Bajaj Hindusthan Sugar Limited ★ Unit-Utraula-Balrampur ★

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TEST CERTIFICATE

Issued To: M/s. Bajaj Hindusthan Sugar Ltd.	**Report Code** : WW-101222-075
Address: Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India	**ULR No.** : TC681422000000016614 F
	Test Report of : Waste Water
	Service Request No : NTL/SRF/12/22-075
	Service Request Date : 07/12/2022
	Report Issue Date : 16/12/2022

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	ETP Outlet
Sample Quantity/Packing detail	:	1 litre pet bottle
Weather Conditions	:	Normal
Analysis Duration	:	10/12/2022 to 16/12/2022

TEST RESULTS

S.No.	Parameter	Test Method	Results	Limit as per CPCB Norms
1.	pH	IS:3025(P-11)	7.38	5.0-9.0
2.	Total Suspended Solid (TSS)mg/l	IS:3025(P-17)	21.0	100
3.	Chemical Oxygen Demand (as O_2) mg/l	APHA 5220 B-2005	85.0	250
4.	Biological Oxygen Demand (as O_2) mg/l	IS:3025(P-44)	16.0	30
5.	Oil & Grease (mg/l)	IS:3025(P-39)	<1.0	10

EPA- Environmental Protection Act-1986

Notes:

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TEST CERTIFICATE

Issued To:	M/s. Bajaj Hindusthan Sugar Ltd.
Address:	Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India

Report Code	: WW-101222-070
ULR No.	: TC681422000000016609 F
Test Report of	: Waste Water
Service Request No	: NTL/SRF/12/22-070
Service Request Date	: 07/12/2022
Report Issue Date	: 16/12/2022

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	STP Inlet
Sample Quantity/Packing detail	:	1 lit/Plastic Cane
Analysis Duration	:	10/12/2022 to 16/12/2022

TEST RESULTS

S.No	Parameter	Test Method	Results	Units
1.	pH	IS:3025(Part-11)	7.80	-
2.	Total Suspended Solid	IS:3025(Part-17)	156.0	mg/l
3.	Chemical Oxygen Demand (COD)	IS:3025(Part-58)	280.0	mg/l
4.	Biological Oxygen Demand(as O_2)	IS:3025(Part-44)	94.0	mg/l
5.	Oil & Grease	IS: 3025 (P- 39)	1.5	mg/l
6.	Faecal Coliform (MPN/100ML)	IS: 1622:1981	1.8×10^4	-

Notes:

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Issued To:	M/s. Bajaj Hindusthan Sugar Ltd.
Address:	Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India

Report Code	: WW-101222-071
ULR No.	: TC681422000000016610 F
Test Report of	: Waste Water
Service Request No	: NTL/SRF/12/22-071
Service Request Date	: 07/12/2022
Report Issue Date	: 16/12/2022

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	STP Outlet
Sample Quantity/Packing detail	:	1 lit/Plastic Cane
Analysis Duration	:	10/12/2022 to 16/12/2022

TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Limit as per CPCB norms
1.	pH	IS:3025(Part-11)	7.50	-	5.5-9.0
2.	Total Suspended Solid	IS:3025(Part-17)	6.4	mg/l	100 max
3.	Chemical Oxygen Demand (COD)	IS:3025(Part-58)	25.0	mg/l	No limit Specified
4.	Biological Oxygen Demand(as O_2)	IS:3025(Part-44)	4.1	mg/l	30max
5.	Oil & Grease	IS:3025(Part-39)	<1.0	mg/	No limit Specified
6.	Faecal Coliform (MPN/100ML)	IS: 1622:1981	60	-	<100 MPN/100ML

Notes:

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Issued To: M/s. Bajaj Hindusthan Sugar Ltd.	Report Code : WW-101222-072
Address: Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India	ULR No. : TC681422000000016611 F
	Test Report of : Waste Water
	Service Request No : NTL/SRF/12/22-072
	Service Request Date : 07/12/2022
	Report Issue Date : 16/12/2022

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	SRS Inlet
Sample Received On	:	10/12/2022
Sample Quantity/Packing detail	:	2 lt/Plastic Cane
Weather Conditions	:	Normal
Analysis Duration	:	10/12/2022 to 16/12/2022

TEST RESULTS

S.No	Parameter	Test Method	Results	Units
1.	pH	IS:3025(Part-11):1983	7.38	-
2.	Total Dissolved Solid	IS:3025(Part-16):1984	1256.0	mg/l
3.	Total Suspended Solid	IS:3025(Part-17):1984	518.0	mg/l
4.	Chemical Oxygen Demand (as O_2)	APHA 5220 B:2005	923.0	mg/l
5.	Biological Oxygen Demand (as O_2) (3 days at 27°C)	IS:3025(Part-44):1993	445.0	mg/l
6.	Sulphate (as SO_4)	IS: 3025 (Part- 24)	1940	mg/l

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY

Bajaj Hindusthan Sugar Limited

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(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

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TEST CERTIFICATE

Issued To: M/s. Bajaj Hindusthan Sugar Ltd.	Report Code : WW-101222-073
Address: Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India	ULR No. : TC681422000001661 2 F
	Test Report of : Waste Water
	Service Request No : NTL/SRF/12/22-073
	Service Request Date : 07/12/2022
	Report Issue Date : 16/12/2022

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	SRS Outlet
Sample Received On	:	10/12/2022
Sample Quantity/Packing detail	:	2 lt/Plastic Cane
Weather Conditions	:	Normal
Analysis Duration	:	10/12/2022 to 16/12/2022

TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Limits as per CPCB Norms
1.	pH	IS:3025(Part-11):1983	7.24	-	5.5 - 9.0
2.	Total Dissolved Solid	IS:3025(Part-16):1984	830.0	mg/l	---
3.	Total Suspended Solid	IS:3025(Part-17):1984	115.0	mg/l	30.0
4.	Chemical Oxygen Demand (as O_2)	APHA 5220 B:2005	560.0	mg/l	250.0
5.	Biological Oxygen Demand (as O_2) (3 days at 27°C)	IS:3025(Part-44):1993	220.0	mg/l	30.0
6.	Sulphate (as SO_4)	IS: 3025 (Part- 24)	1456	mg/l	1000

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Ajay

CHECKED BY

AUTHORIZED SIGNATORY

Bajaj Hindusthan Sugar Limited Unit-Utraula-Balrampur

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TEST CERTIFICATE

Issued To:	M/s. Bajaj Hindusthan Sugar Ltd.
Address:	Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India

Report Code	: AN-101222-061
ULR No.	: TC681422000016600 F
Test Report of	: Ambient Noise
Service Request No	: NTL/SRF/12/22-061
Service Request Date	: 07/12/2022
Report Issue Date	: 16/12/2022

SAMPLING & ANALYSIS DATA

Date of Monitoring	:	09/12/2022
Date of Sample Received	:	10/12/2022
Sampling Done by	:	NTL Representative
Sample Location	:	Colony area
Nature of Sample	:	Ambient Noise (24 Hrs.)
Sampling Method	:	By Sound Level Meter

Sl. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq Category of Area/ Zone	Day Time	Night Time
1	EQUIVALENT NOISE LEVEL (6.0 AM TO10.0PM)	62.8	dB(A	--	--	--
2.0	EQUIVALENT NOISE LEVEL (10 PM TO 6.0AM)	54.1	dB(A	--	--	--
				--	--	--
				A.Industrial Area	75	70
				B.Commercial Area	65	55
				C.Residential Area	55	45
				D.Silence Zone	50	40

End of Report

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Ayaj
Checked By

Authorized Signatory

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TEST CERTIFICATE

Issued To:	**M/s. Bajaj Hindusthan Sugar Ltd.**
Address:	**Village- Itaimaida Utraula, P.O. Sri Duttganj, District-Balrampur (U.P) India**

Report Code	**: AN-101222-062**
ULR No.	**: TC6814220000016601 F**
Test Report of	**: Ambient Noise**
Service Request No	**: NTL/SRF/12/22-062**
Service Request Date	**: 07/12/2022**
Report Issue Date	**: 16/12/2022**

SAMPLING & ANALYSIS DATA

Date of Monitoring	:	09/12/2022
Date of Sample Received	:	10/12/2022
Sampling Done by	:	NTL Representative
Sample Location	:	Near Mill House
Nature of Sample	:	Ambient Noise (24 Hrs.)
Sampling Method	:	By Sound Level Meter

Sl. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq Category of Area/ Zone	Day Time	Night Time
1	EQUIVALENT NOISE LEVEL (6.0 AM TO10.0PM)	68.8	dB(A	--	--	--
2.0	EQUIVALENT NOISE LEVEL (10 PM TO 6.0AM)	57.2	dB(A	--	--	--
				--	--	--
				A.Industrial Area	75	70
				B.Commercial Area	65	55
				C.Residential Area	55	45
				D.Silence Zone	50	40

****End of Report****

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Ayali
Checked By

Bajaj Hindusthan Sugar Limited Unit-Utraula-Balrampur

Authorized Signatory

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TEST CERTIFICATE

Issued To:	M/s. Bajaj Hindusthan Sugar Ltd.
Address:	Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India

Report Code	: AN-101222-060
ULR No.	: TC6814220000016599 F
Test Report of	: Ambient Noise
Service Request No	: NTL/SRF/12/22-060
Service Request Date	: 07/12/2022
Report Issue Date	: 16/12/2022

SAMPLING & ANALYSIS DATA

Date of Monitoring	:	09/12/2022
Date of Sample Received	:	10/12/2022
Sampling Done by	:	NTL Representative
Sample Location	:	Main Gate
Nature of Sample	:	Ambient Noise (24 Hrs.)
Sampling Method	:	By Sound Level Meter

Sl. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1	EQUIVALENT NOISE LEVEL (6.0 AM TO10.0PM)	64.1	dB(A	--	--	--
2.0	EQUIVALENT NOISE LEVEL (10 PM TO 6.0AM)	50.2	dB(A	--	--	--
				--	--	--
				A.Industrial Area	75	70
				B.Commercial Area	65	55
				C.Residential Area	55	45
				D.Silence Zone	50	40

End of Report

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Ajali
Checked By

Authorized Signatory

Annexure 11 (a)

Annexure - 11(a)

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STEAM Equipments

U29PN2004PTC019820

SEPL/ CS/ANA/EQMS/BHSL/BPS/2023/201 DATE: 27/01/2023

CALIBRATION CERTIFICATE

CUSTOMER : M/S, BAJAJ HINDUSTHAN SUGAR LTD. UTRAULA BALRAMPUR, UP

Blue Box analyzer of serial no TS0280 has been calibrated on 27/01/2023 at 0 reference voltage and as per the lab reading provided by the customer. And by using DM water the spectrometer calibrated and found ok.

LXT330 TELEDYNE pH Sensor NO: 15126912: has been calibrated on 27/01/2023 with buffer solution of pH 4, pH 7 & pH 9.2 provided by the customer

PARAMETER	TEMPRATURE	BUFFER SOLUTION (STANDARD)	ANALYZER READING	[illegible]
pH	20 OC	4	4.1	[illegible]
pH	20 OC	7	6.99	[illegible]

3. DSL340 DUST ANALYZER

Dynoptic Dust Monitor	REFERENCE SIGNAL	ANALYZER READINGS	TESTING PLAN
Mode: DSL-340 Analyzer S/N: ASY0 Range:0-200 mg/M3	4.01 Volt	3.80 Volt	Found ok

4. Mag Flow meter: working properly.

We SEPL here by certifies that the equipment under the noted Serial Number was duly calibrated and tested as per factory test procedure. Said equipment meets all standards regarding quality and specification. Calibration is valid for 3 months only. Valid from 27.01.2023 to 26.04.2023.

TESTED BY:
Name: Bipin Pratap Singh
Designation: Sr. Engineer- (Sales & Service)
Email: Email-bipin@steamequipments.com
Company: Steam Equipments Pvt. Ltd.

STEAM EQUIPMENTS PVT LTD PUNE

- Steam & Water Analysis system (SWAS)
- Ambient Air Quality Monitoring (AAQMS)
- Moisture Analyzer & Sampling System
- Continuous Emission Monitoring System (CEMS)
- Shelter manufacturer (Safe/ Hazardous Area)
- Gas Analyzers & Sampling System

Annexure 12

Annexure VII

Annexure – 12

85

UTILIZATION OF TREATED EFFLUENT FOR IRRIGATION PURPOSE

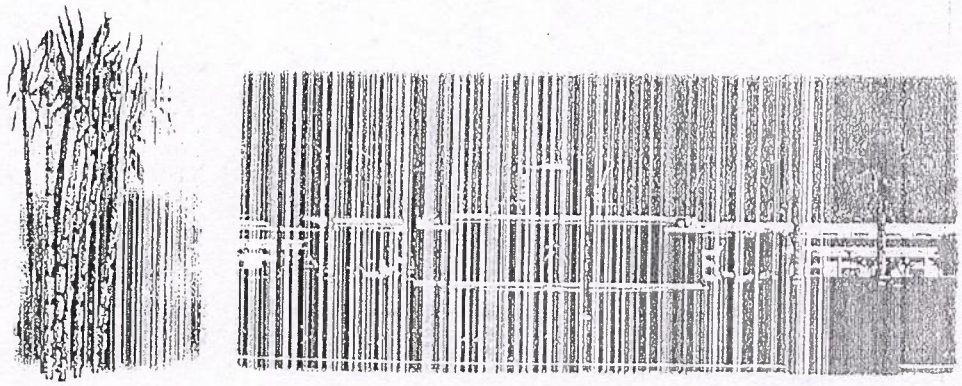
FOR

M/s Bajaj Hindusthan Sugar Ltd.

Village-Itai Maida Post-Utraula

District- Balrampur, Uttar Pradesh

PREPARED BY:



NATIONAL SUGAR INSTITUTE

Government of India

Ministry of Consumer Affairs, Food & Public Distribution

Department of Food & Public Distribution

Kanpur- 208 017 (U.P.) India

Ph. +91-512-2570730, 2570273

Fax. +91-512-2570247

Introduction of factory:

M/s Bajaj Hindusthan Sugar Limited,Utraula (Balrampur), was incorporated in Oct-2007. At present it is engaged in producing plantation white sugar. It has installed capacity of 12000 TCD. During the period of visit the crushing operation of the factory were closed.

Factory Performance:

S. No.	Particulars	2014-15	2015-16	2016-17	2017-18
1.	Duration of season (days)	105	80	86	109
2.	Average sugarcane crushed per day (TCD)	6484.0	5849.02	6618.8	6868.77
3.	Total sugarcane crushed (MT)	627102.5	454895.29	555521.8	654113.6

1. **Visit Undertaken:-**

   The Factory was visited on 31.05.2018 by Dr. Ashok Kumar, Assistant Professor (Agriculture Chemistry). Factory officials, Shri P. K. Singh (DGM - Production), Shri Atul Shukla (Astt. Manager-EHS), Shri P.S. Chaturvedi (DGM - Cane) were present during the visit.

2. **Observation & Discussions:-**

   To assess the adequacy of the ETP Plant, a separate visit was paid by the institute officials. The present visit was undertaken during the off season of the factory and, observations were made with respect of utilization of treated effluent. The analysis of different parameters as per CPCB guidelines cross checked from the data available during the visit.

3. **Effluent Generation:** Copies of analysis reports of treated effluent and data communicated to UPPCB server are attached as **Annexure-I.**

   Existing arrangement of treatment: Details of different units of ETP with capacity & dimensions attached as **Annexure-II.**

4. **Storage lagoon:** Capacity 12500 KL. **Attached as Annexure-III.**

08/06/18

Bajaj Hindusthan Sugar Limited Utraula-Balrampur

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5. Cropping pattern of the area: At command area of M/s Bajaj Hindusthan Sugar Limited, Utaraula Approx 30100 hectare cultivable area is available and sugar cane is grown 60 % as cash crop. The cropping pattern is as follows:-

A. Sugarcane (Plant)- Sugarcane(Ratoon) – 02 Years

B. Sugarcane (Plant) - Sugarcane (Ratoon)-Wheat- 02 Years

C.Mustered /Sugercane-Sugercane(Ratoon)- 02Years

6. **Quantity of effluent available for land application (KL/day):**

a. Installed capacity of factory - 12000 TCD,

(average crushing for the last four years 6455.14TCD)

b. Estimated average Effluent generation per day @200 liters/ton of cane crushed - 1800 KL/day

(Effluent generation taken on higher side of aveage crushing i.e. 9,000 TCD)

C. Net effluent generation left for irrigation after recycle & Reuse treatment – 1800 KL/day

d. Total treated effluent generated for average crushing for 100 days (days considered on the basis of past track record)

=120 x 1800= 2,16,000 KL/Crushing Season

7. Characteristics of treated effluent:

S. No.	Particular	(2016-17)	(2017-18)
1.	pH	7.46	Nil
2.	BOD	21.6	14.6-17.86
3.	COD	150	70.39- 152.3
4.	TSS	29.2	15.26-17.98

The above values are as per data transmitted by **M/s Bajaj Hindusthan Sugar Limited, Utraula** to CPCB/UPPCB server through real time monitoring system during crushing season 2017-2018. The copies are enclosed as **annexure-I.**

Bajaj Hindusthan Sugar Limited Unit Utraula Balrampur

8. Command area:

S. No.	Soil texture	Effluent loading rate(KL/hectare/day)
1	Sandy loam	170-225(average 197m³/hectare/day or say 200m³/ hectare /day)

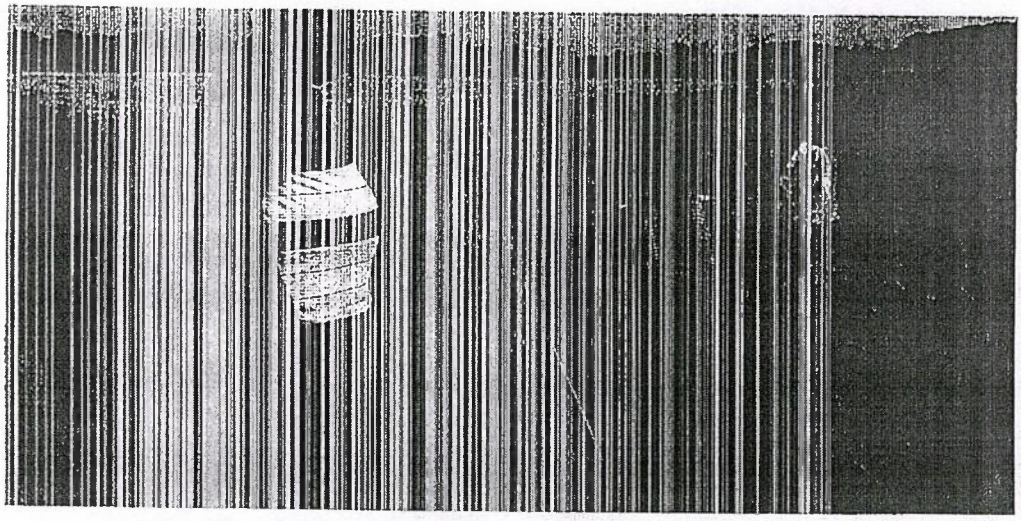
On the basis of soil test report, the Soil of the command area of factory is sandy loam.

9. Command area identified:

S. No.	Total available area (hectare)	Area available at 70 % land efficiency	Distance from unit (Km)	Mode of Effluent Transport
1.	12.0 (Lawn & green belt of the factory)	8.4	With in premises	MS/HDPE pipe line
2.	255 (Farmer land)	178.5	Within 1.0	HDPE pipe line (Up to Factory out let) After that farmers use their own flexible pipeline for using the water
	Total = 267	186.9		

Details of farmer fields being used /to be used for irrigation purpose with farmer's name, area, village and crops cultivated attached as **Annexure-IV.** During the visit, although the factory was closed, the undersigned visited few fields and intracted with following farmers and confirmed use of treated effluent in their field during the season.

S. No.	Name of Farmers	Village	Area (ha)	Crop
1	Atiulla	Dhovadaber	2.4	Sugarcane+Wheat
2	Mahimuddin	Dhovadaber	0.254	Sugarcane+Wheat
3	Samiulla	Dhovadaber	0.526	Sugarcane+Wheat



E. Kisan Gosthi: M/s Bajaj Hindusthan Sugar Limited, Utraula had not conducted any kisan gosthi during 2017-2018 season.

S. No.	Activity	Schedule
1	Kisan Gosthis	Nil
2	Field Demostration	Monthly

13. **Basic requirement and monitoring schedule:** To monitor the Irrigation system factory has a team under the leadership of Shri P.S. Chaturvedi (GM Cane) who co-ordinates with Shri Atul Shukla (Astt.Manager) Environment for implementing irrigation plan and monitoring it continuously. The factory also circulates contact nos. of responsible officers to contracted farmers to inform the need of irrigation round the clock.

14. **Technical backup and man power deployed:** has a backup of technical team for repairing of effluent supply line & daily maintenance requirement. In addition, cane professionals deputed by M/s Bajaj Hindusthan Sugar Limited, Utraula are guiding and will continue to guide farmers about the use of treated water proficiently. Shri P.S. Chaturvedi (GM Cane) along-with his technical team looks after the maintenance part.

15. **Physico-chemical properties of soil:** M/s Bajaj Hindusthan Sugar Limited, Utraula reported following details with respect to analysis of the soil of the envisaged area

1. The irrigation management plan proposed by M/s Bajaj Hindusthan Sugar Ltd, Utaraula (Balrampur), may be considered to be in order to use treated effluent for irrigation for the autumn and spring planted sugarcane and also for wheat. The proposed system shall be able to cope up with the requirement of utilization of the generated effluent for irrigation purposes. However, if the factory is operated at the licensed capacity 12,000 TCD.The available land area shall be inadequate to cope up with the requirement.

2. At present, the factory has provided the treated effluent points at a certain location from where the farmers can draw the treated effluent by making own arrangment. The factory may extend the irrigation facilities by providing pipes/channels for effective and extensive use of treated effluent.

3. The factory should strengthen its system for supervising and maintaining the irrigation plan while using the treated effluent. They should clearly prepare a responsibility chart for implementation.

4. The factory should organize regularly kisan gosthi and field demonstrations for create awareness among cane farmers.which is not being done at present.

5. Facility for laboratory analysis of treated effluent for various parameters to be established& in fact a proper environment cell should be created.

6. Since the factory visit was made when there were no crushing operation going on, it shall require validation when the plant is in operation.

08/06/18

(Dr. Ashok Kumar)
Assistant Professor (Agril. Chemistry)

NATIONAL SUGAR INSTITUTE
Government of India
Ministry of Consumer Affairs, Food & Public Distribution
Department of Food & Public Distribution
Kanpur- 208 017 (U.P.) India

Bajaj Hindusthan Sugar Limited ★ Unit: Utaraula-Balrampur ★

1. The irrigation management plan proposed by M/s Bajaj Hindusthan Sugar Ltd, Gangnauli (Saharanpur, may be considered to be in order to use treated effluent for irrigation for the autumn and spring planted sugarcane and also for wheat. The proposed system shall be able to cope up with the requirement of utilization of the generated effluent for irrigation purposes. However, if the factory is operated at the licensed capacity 12,000 TCD.The available land area shall be inadequate to cope up with the requirement.
2. At present, the factory has provided the treated effluent points at a certain location from where the farmers can draw the treated effluent by making own arrangment. The factory may extend the irrigation facilities by providing pipes/channels for effective and extensive use of treated effluent.
3. The factory should strengthen its system for supervising and maintaining the irrigation plan while using the treated effluent. They should clearly prepare a responsibility chart for implementation.
4. The factory should organize regularly kisan gosthi and field demonstrations for create awareness among cane farmers which is not being done at present.
5. Facility for laboratory analysis of treated effluent for various parameters to be established & in fact a proper environment cell should be created.
6. Since the factory visit was made when there were no crushing operation going on, it shall require validation when the plant is in operation.

30/06/18

(Dr. Ashok Kumar)
Assistant Professor (Agril. Chemistry)

NATIONAL SUGAR INSTITUTE
Government of India
Ministry of Consumer Affairs, Food & Public Distribution
Department of Food & Public Distribution
Kanpur- 208 017 (U.P.) India

Joint Inspection Report of M/s Balrampur Chinni Mills Ltd.

in the matter of

Manav Seva Sansthan & Anr. Vs Union of India and Ors.

in

OA no. 912 and 913/2022

Background

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 23 December 2022 in the matter of **Manav Seva Sansthan & Anr. Vs Union of India and Ors.** in case of O. A. No. 912 and 913 /2022 to ascertain the factual position and take remedial action in accordance of law. Relevant para of Hon'ble NGT order is as under-

"....1. These two applications involve identical grievance against two Sugar Mills - Balrampur Chini Mills Ltd. located in Village-Bishunipur, Tehsil & District-Balrampur, Uttar Pradesh and Bajaj Hindustan Sugar Mills located at Tehsil Utraula, Block Shriduttganj, District Balrampur Uttar Pradesh. It is alleged that both the units are discharging untreated industrial effluents in storm water drain/nala which is then released into the Suwaon Nala, a rain fed rivulet connected with the Rapti River, which forms part of the Ganga River basin, in District Balrampur, UP.

2. The applicant has referred to earlier order of the Tribunal dated 27.04.2017 in O.A. No. 337/2016, Shailesh Singh v. State of Uttar Pradesh by which the Tribunal considered an earlier grievance against Balrampur Chini Mills Ltd. Finding violations, the Tribunal directed remedial action, including payment of compensation as mentioned in the said order. The applicant has annexed samples of waste water in the vicinity of the units showing exceedance of parameters. It is stated that as per EC condition the unit has to be ZLD and use effluents in its process, instead of discharging the same into the stream, as is being done. The applicant has also annexed a copy of representation dated 09.07.2022, addressed to the statutory regulators on which CPCB asked the State PCB vide letter dated 22.07.2022 to look into the matter and take remedial action in respect of both the units - Balrampur Chini Mills as well as Bajaj Hindustan Sugar Mills.

3. In view of above, we direct a joint Committee of CPCB, State PCB and District Magistrate, Balrampur, with State PCB acting as nodal agency, to ascertain the factual position and take remedial action in accordance with law. An action taken report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report may cover compliance of both the industries with reference to the consent conditions, particularly ZLD condition and consented mode of disposal of effluents. Analytical results of samples collected by the applicant may also be adverted to. A copy of the report may also be shared with PPs for their response, if any, before the next date, by

(total - 1 - 92 Page)

email. If there are any other orders with regard to the said units by any other Court, the same be mentioned.

*List for further consideration on **24.03.2023**...."*

Copy of the reference NGT order is annexed as **annexure no. 1.**

In compliance of NGT order, joint inspection of M/s Balrampur Chinni Mills Ltd. at village- Bishunipur, Tehsil and District- Balrampur, U.P., have been carried out during February 24-25, 2023 by following team members-

1. Shri Chandresh Kumar, Regional Officer, UPPCB, Regional Office Basti.
2. Shri Rajendra Bahadur, SDM, Balrampur
3. Dr. D. K. Soni, Regional Director, Regional Directorate, CPCB RD, Lucknow

Salient observation in the light of Hon'ble NGT directions dated 22.12.2022, recommendation based on site inspection and available records of each unit are as under.

A) B. M/s Balrampur Chinni Mills Ltd. (Sugar Division), PO & District- Balrampur, Uttar Pradesh

A : General Information :		
1	Name of the Unit & Address	M/s Balrampur Chini Mills Ltd., (Sugar Division), Balrampur.
2	Name of the Proprietor / Contact Person – Designation Contact No.	Rajeev Agarwal G.M. (Legal & Personal) 9412296276 05263 – 232379, 232235
3	Year of Comm.	1932 – 1933
4	Sector	**Private**
5	Cane crushing capacity	12000 TCD
6	Cane crushed	8315500 Qtls. (2022 – 2023)
7	Sugar produced	530081 Qtls. (2022 – 2023)
8	Molasses generation	333000 Qtls. (2022-2023)
9	Press – Mud generation	400807 Qtls. (2022-2023)
B : Water Pollution and its control :		
1	Water supply source Water consumption (KLD) Industrial Domestic	Tube Wells (03 Nos.) in operation Tube Wells (01 No.) is standby. 740 1600
2	Waste water generation (KLD) Industrial Domestic	 2271 100
3	Wastewater treated (KLD)	

	Industrial Domestic	2271 100
4	Details of ETP ETP Description with flow diagram (with specific reference to O&G removal system)	pH neutralization pit with sensor, Oil skimmer, Equalization tank, Primary clarifier (Lamella) – 02 Nos., Anaerobic Oxidation System, Aeration – I, Aeration – II, Flocculation Chamber, Secondary clarifier, Chlorine Chamber, MGF, ACF, UV Light, Ultra Filtration & R.O. Plant. **Annexure -2**
5	Mode of disposal of treated effluent	1. By pump V – notch with online flow meter 2. Treated water recycled in Sugar Process, Co-generation (Cooling Tower) & Distillery (Cooling Tower).
6	Flow measuring device installed at outlet of ETP	Ultrasonic Flow Meter and V – Notch
7	Status of consent under the Water Act – 1974	Valid upto 31.12.2023
b (I) Information regarding Ferti – irrigation: Not in practice		
1	Details of treatment of effluent before ferti – irrigation	N.A.
2	Command are for irrigation (available land area)	N.A.
3	System of transportation of treated effluent upto field	NA
4	Formal agreements with farmers for using treated effluent	N.A.
5	Storage facility available for treated effluent during low demand period	6 days (Lagoon I- 7568 m^3, Lagoon II- 5765 m^3)
6	Quality of effluent being used for ferti – irrigation	NA
7	Ground water monitoring network	Yes, through Pizio meter (04 nos)
C : Air Pollution and its Control		
1	Sources of Air Pollution	Boiler 06 nos. steam generation capacity for each is as under :- 25 TPH, 40 TPH, 32 TPH, 64 TPH, 30 TPH, 80 TPH
2	Type of Fuel used with consumption Stack details with APCS	Bagasse 06 nos. stack , detail is as under:- 33 mtr., 50 mtr., 40 mtr, 40 mtr., 55 mtr., 65 mtr.
3	Status of Consent with the Air Act – 1981	Valid upto 31.12.2023
D: Waste Management		
1	Type & Quantity of Waste Generated	ETP sludge- 29.97 Ton/day Press Mud - 3.75 Ton/day , Boiler Ash - 41.10 Ton/day,

		Used Oil – 0.0 Kg/day
2	Facility of Storage / Disposal	ETP Sludge – ETP sludge is being used as manure. Press Mud – Given to farmers as per their requirement of manure. Boiler Ash – Boiler Ash is being used in filling of low lying area also as manure on demand of farmers. Used Oil – mixed with bagasse and fired in boiler as permitted by SPCB.
3	Disposal of waste	As above.
4	Status of Grant of authorization	Valid upto 27.12.2026

Observations:

1. The unit has infrastructure of co-generation of power of 18 MW with combination of Sugar production. During inspection, the unit was in operation for crushing season FY 2022-23. As informed by the unit representative, the unit has started its cane crushing on 08.12.2022 for the current crushing season (2022-23). Attached as **Annexure- 3** for reference
2. The unit has provided display board regarding hazardous waste generated outside the main factory gate, on quantity and nature of hazardous chemicals being used in the plant, water and air emissions and solid waste generated within the factory premises in compliance of Hon'ble Supreme Court order dated 14.10.2003 in the matter of Writ petition © No. 657/1995 (Research Foundation for Science, Technology and Natural Resource Policy Vs Union of India & Ors).
3. The unit has installed in 1932 and as per EIA notification 1994 the unit was excluded from procedure to obtain NOC from SEIAA. Hence the unit was exempted for the NOC from SEIAA.
4. The unit has obtained the NOC from UPPCB for 18-Megawatt electricity generations through co-generation power plant mode. The unit has valid consent under Air, Water Act and Authorization for handling of Hazardous waste from UPPCB. Copy attached as **Annexure-4, 5 & 6** for reference.
5. The unit has obtained NOC for withdrawal of fresh water 3000 m^3/day by 04 borewells from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh. which is valid up to 27/12/2026. Attached as **Annexure- 7** for reference.
6. During inspection, it was found that the unit has installed monkey ladder which is unsafe for stack emission monitoring for flue gas and not aligned with the prescribed guideline of CPCB.

7. The unit has presently four (04) bore wells to meet its fresh water requirement. Electromagnetic water meter is installed in each bore wells. Log book of fresh water consumption is maintained. Copy attached as **Annexure-8** for reference.
8. The unit has installed OCEMS at the outlet of ETP and it was informed that OCEMS is connected with UPPCB and CPCB server. On the day of inspection, OCEMS was found functional. The OCEMS installed before the RO, which is required to suitability place for representative monitoring. Login credentials of the OCEMS attached as **Annexure-9** for reference.
9. The unit has informed that the unit has got monitored particulate matter in stack emission and wastewater monitoring by the third party once in a year. Copy of the report annexed as **Annexure 10 (a & b)** for reference.
10. Calibration certificate of OCEMS installed for stack emission and ETP is attached as **Annexure-11** for reference.
11. The unit has constructed two lagoons with capacity 7568 m^3 & 5765 m^3 for storage of treated effluent in the premises Distillery division. It is informed by unit representative; treated effluent is recycled in Sugar Process, Co-generation and Distillery unit. During the inspection lagoon was empty. It seems treated water is being fully recycled in the Sugar Process, Co-generation and Distillery unit.
12. The unit had got prepared irrigation management plan from National Sugar Institute, Kanpur, Uttar Pradesh, India for utilization of treated waste water in irrigation. Copy annexed as **Annexure-12** for reference. However as informed by unit representative currently treated effluent is recycled in Sugar Process, Co-generation and Distillery unit only.
13. During inspection, it was observed that wastewater generated from sugar and captive power plant from various activities i.e. washing, cleaning and process are treated through ETP and reuse treated water by Sugar, Co-gen and Distillery Unit. As per the consent conditions the unit is allowed to discharge the treated wastewater therefore sample from the outlet of ETP was collected by CPCB Lucknow to verify the compliance status. Analysis results are presented as under:

Sampling Location	**Parameters**					
	pH	**TSS (mg/l)**	**TDS (mg/L)**	**BOD (mg/l)**	**COD (mg/l)**	**Oil and Grease(mg/l)**
ETP: RO Outlet	8.06	< 2.5	25.5	65.1	131	< 5
Consented	*5.5-8.5*	*100*	--	*30*	*250*	*10*

condition						

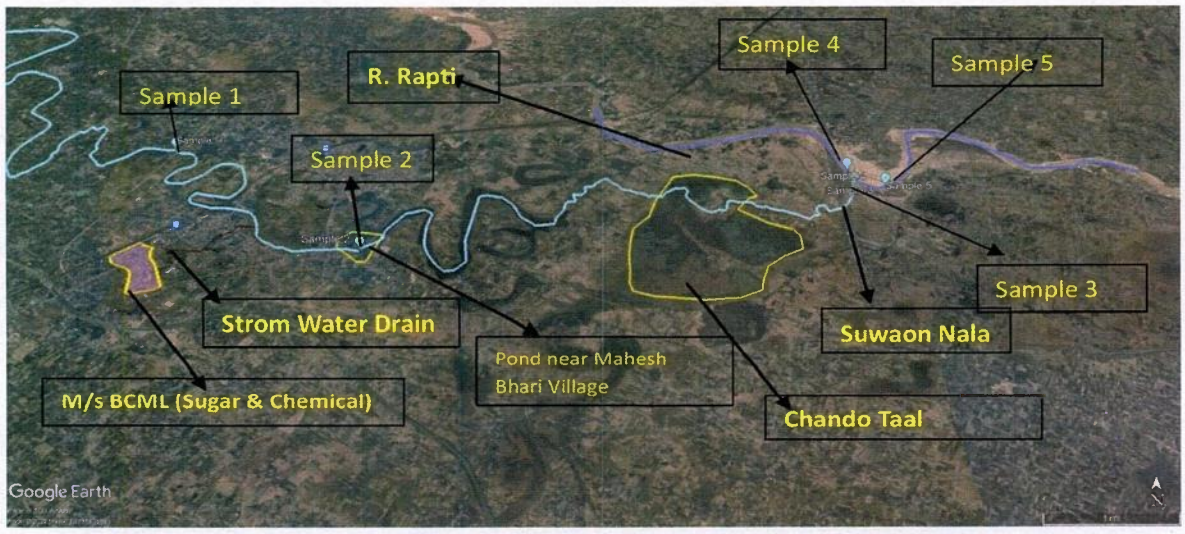
14. It is evident from the results that outlet of ETP for sugar and co-gen unit are not meeting with the stipulated norms with respect BOD- 65.1 mg/L (against 30 mg/L) of consented parameter. However, during visit it was found that treated effluent is fully utilized in the Sugar Process, Co-generation and Distillery unit. No discharge from the unit into the local drain observed.
15. The unit has installed Combined Sewage Treatment Plant (STP) for township of Distillery and Sugar unit for treatment of domestic wastewater and the characteristics of the treated wastewater found well within the prescribed norm.
16. The unit has adopted 06 pond for recharge the rain water with capacity of 1,15,750 m^3 at the Deoria and Bishunipur village as per Hydrological and Impact Assessment Report 2022. Copy attached as **Annexure-13** for reference.
17. The unit has submitted that unit has planted 65000 nos. plants in the unit premises and nearby area as per the undertaking given. **Annexure-14**.
18. The unit has installed P.T.Z. camera at ETP and same is verified during visit.
19. Fly/ bottom ash generated from the boiler is being disposed off in low lying area as per consent granted by SPCB. During the discussion with the unit representative, it was informed that the ash will utilize by the nearby the farmer.

Visit of Suwaon Nala: -

As complaint has raised the issue of discharge of waste water by the industry under reference into the local drain which is connected with the Suwaon Nala which is ultimately meeting to River Rapti. In this regard committee has visited the catchment area of Suwaon Nala and River Rapti to find out the factual position.

Suwaon nala originated from a pond which is approximately 4 km from Balrampur city in west north direction. A storm water drain/local drain which is carrying domestic wastewater and passes nearby area of M/s Balrampur Chinni Mills Ltd. (Sugar division & Chemical division) in Bishnuipur area discharging into Suwaon Nala at Utraula road, Balrampur. Further this nala travels approximate 9-10 Km and creates a pond near Mahesh Bhari village at left side of Utraula road, Balrampur and overflow of this pond further travels approximate 6-7 Km and meets to Chando Taal which is located between the Katra Shankarpur and Bikampur village, Balrampur. The overflow of this Chando Taal travels approximate 3-4 Km further meets to River Rapti in Bikampur Village area at right bank of River Rapti (Latitude: 27.425864,

Longitude:82.267221). The Google maps indicating Suwaon drain and River Rapti given as under for reference (Map-1).



Source: - Google Map

Map-1: Google Map of M/s BCML, Suwaon Nala, and River Rapti

The Suwaon nala carries domestic sewage from Balrampur City, Bhagwatiganj, Nahar Balaganj, Jaurnapur, Makhanha, Dharampur, Kridipurwa, Katra Shankar Nagar and Bikampur village. As information provided by local villagers, during summer seasons very less amount of water goes into River Rapti through Suwaon Nala due to discontinue of flow in the nala. Committee had decided to collect the samples from upstream & downstream of Balrampur city of Suwan nala, before confluence to R. Rapti, Upstream & downstream of confluence point of Suwaon nala at River Rapti. to evaluate the discharge of wastewater of M/s Balrampur Chinni Mills Ltd., Balrampur to R. Rapti through Suwaon nala.

The joint committee has collected three (03) samples from Suwaon nala and two (02) from R. Rapti for the evaluation of pollution potential into R.Rapti through Suwaon nala :-

1) Suwaon nala at upstream of Balrampur City at Koilaha Bridge, Balrampur
2) Suwaon Nala creates Pond near Mahesh Bhari village, Utarula Road, Balrampur
3) Suwaon Nala before confluence to R. Rapti near Bikampur village, Balrampur
4) River Rapti before confluence to Suwaon Nala near Bikampur village, Balrampur
5) River Rapti after confluence to Suwaon Nala near Bikampur village, Balrampur

Table2: Analysis report of Sample collected from Suwaon Nala

S. No.	Parameter	Sampling Location			General Discharge standard, Under E(P) Act, 1986
		Koilaha Bridge (Sample-1) (Latitude: 27.432983, Longitude: 82.156158)	**Mahesh Bhari village** (Sample-2) (Latitude: 27.411275, Longitude: 82.188136).	**Before confluence to R. Rapti** (Sample-3) (Latitude: 27.425864, Longitude:82.267221)	
1	pH	7.21	7.34	7.52	5.5-9.0
2	Temperature (°C)	22	24	24	Shall not exceed 5°C above the receiving water temperature
3	Colour (Hazen)	15	50	50	--
4	Suspended Solid (mg/L)	62	36.5	19.7	100
5	TDS (mg/L)	155	36.5	570	--
5	Chloride as Cl (mg/L)	7.32	35.1	55.8	--
6	Sulphate as SO4 (mg/L)	7.57	14.1	8.30	--
7	Phosphate (mg/L)	BDL	BDL	BDL	5.0
8	Sodium (mg/L)	23.7	60.5	91.3	
9	Potassium (mg/L)	BDL	11.3	21.2	
10	Ammonical Nitrogen (mg/L)	BDL	BDL	BDL	50
11	COD (mg/L)	26.4	233	83	250
12	BOD (mg/L)	5.25	108	21	30
13	SAR (mg/L)	BDL	1.57	2.11	26

Table 3: Analysis report of Sample collected from River Rapti

S. No.	Parameter	Sampling Location	
		before confluence to Suwaon Nala (Sample-4) (Latitude: 27.426284, Longitude: 82.267100).	**after confluence to Suwaon Nala** (Sample-5) (Latitude: 27.424163, Longitude: 82.269145).
1	pH	6.92	7.25
2	Temperature (°C)	22	22
3	Colour (Hazen)	10	10
4	Suspended Solid (mg/L)	25.2	25
5	Chloride as Cl (mg/L)	5.40	6.84
7	Phosphate (mg/L)	< 0.02	< 0.02
8	Nitrate (mg/L)	< 0.5	< 0.5
9	Ammonical Nitrogen (mg/L)	< 0.1	< 0.1

10	COD (mg/L)	5.86	11.2
11	BOD (mg/L)	< 1.0	2.46

From the analysis of different sample collected from Suwaon nala before meeting to R. Rapti and River sample collected at upstream and downstream of confluence with nala, its appears that the wastewater is having characteristics which is matching domestic wastewater origin that is sewage. The domestic wastewater which has find their path through Suwaon nala and meets to River Rapti. The concentration of different pollutants found well below the general discharge standard under Environment (Protection) Act, 1986.

Conclusion and Recommendations:

Conclusion:

1) As such no outlet treated/untreated industrial effluent of M/s Balrampur Chinni Mills Ltd. (Co-gen & Sugar) was found mixing with Swuaon Nala during visit to site, which has been further confirmed by the analysis of drain and river water quality at various location. Evidences indicate that no traces of the industrial discharge in to Swuaon drain & river Rapti observed.

2) The unit has installed ETP for Effluent and Surplus injection water treatment and CPU for Clean condensate and Rinse water treatment. Finally, ETP & CPU treated water further treatment with Ultra filtration (Installed during 2020-21), Reverse Osmosis (Installed during 2020-21), and Ultraviolet process and fully used in the Sugar DM Plant, Co-gen Cooling tower and Distillery colling tower.

3) As per the prevailing consent condition under the Water Act the unit is not complying with respect to BOD concentration.

Recommendations:

1) The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline.
2) Housekeeping in Boiler area, Juicer section and ETP area required to be improved.
3) Unit must follow the protocol for transportation and disposal of fly/bottom ash.
4) The unit shall submit water balance and adequacy assessment report of effluent treatment facility by the expert institute of the field concern as the unit has modified the treatment facility recently.
5) The unit must take appropriate corrective measure to improve the treatment efficiency of ETP with respect to BOD and comply with the prevailing consent condition under Water Act.

6) The unit must install the OCEMS at the end of treatment process at ETP to have representative monitoring of desired parameter.

7) As the unit is not discharging any treated or untreated wastewater outside the premises in this regard unit must submit report with appropriate evidences to SPCB.

Shri Chandresh Kumar,
Regional Officer, UPPCB,
RO Basti

Sh. Rajendra Bahadur,
SDM, Balrampur

18/08/23

Dr. Devendra Kumar Soni
Regional Director
CPCB RD Lucknow

Photographs

Photo 1: Main Gate of Industry

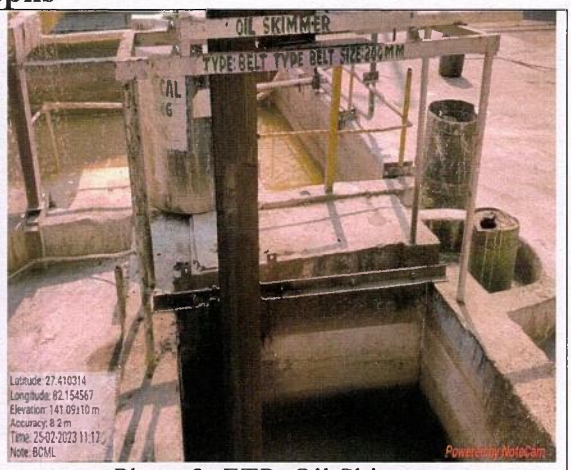


Photo 2: ETP: Oil Skimmer

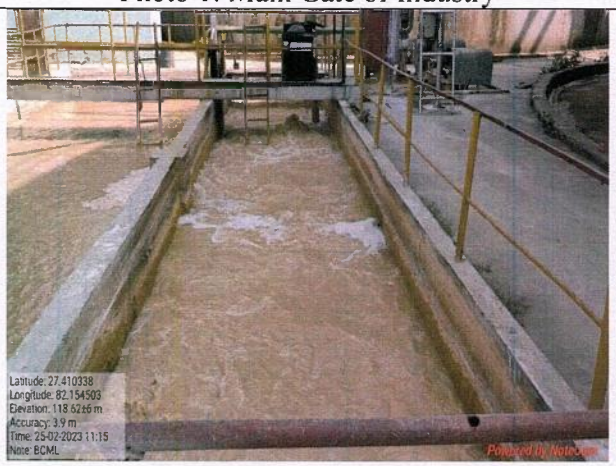


Photo 3: ETP: Equalization Tank

Photo 4: ETP: Operational Flowmeter at inlet

Photo 5: ETP : Primary Clarifier

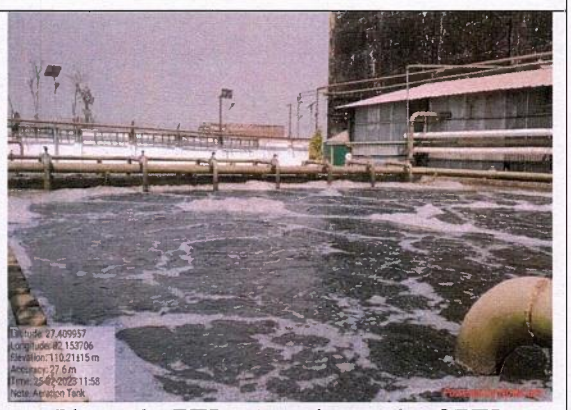


Photo 6: ETP : Aeration tank of ETP

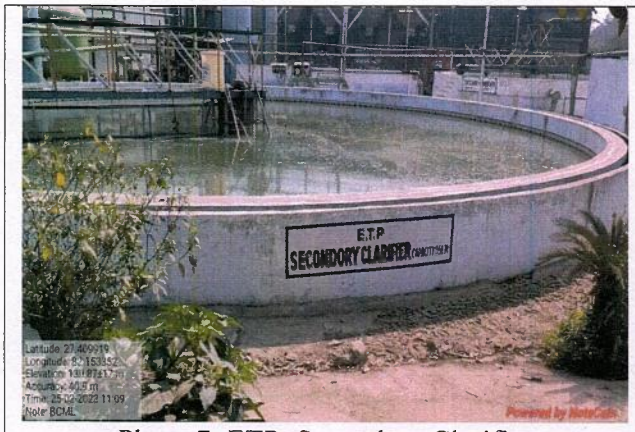


Photo 7: ETP: Secondary Clarifier

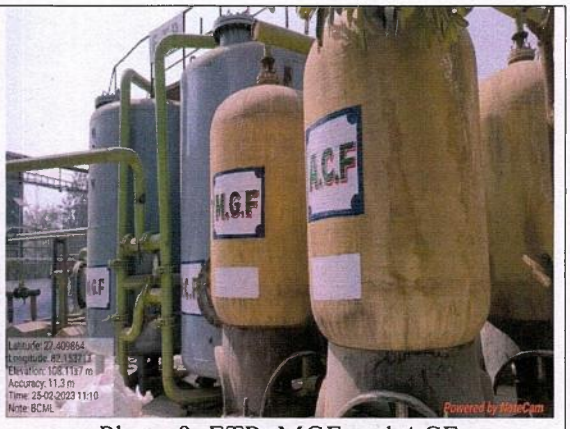


Photo 8: ETP: MGF and ACF

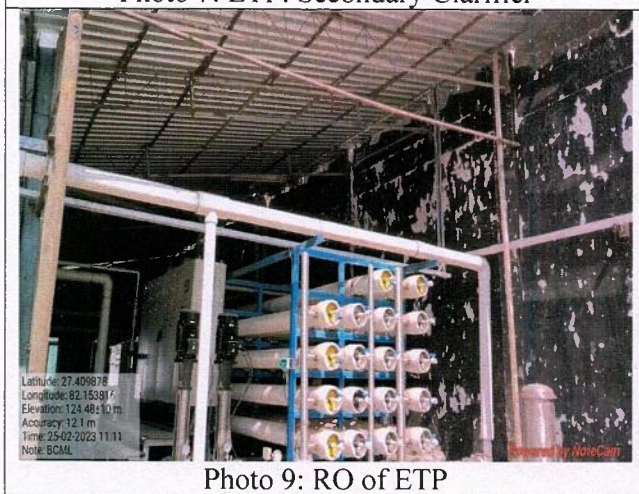


Photo 9: RO of ETP

Photo 10: OCEMS at outlet

Photo 11: CPU outlet

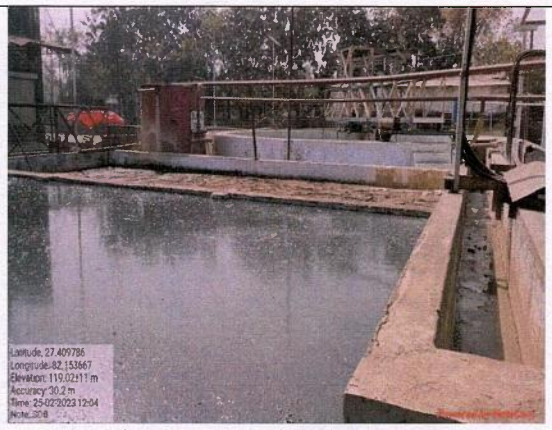


Photo 12: Sludge drying bed

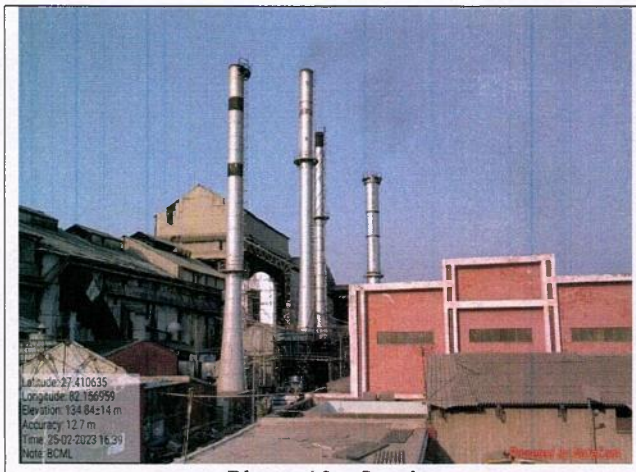


Photo 13 : Stack

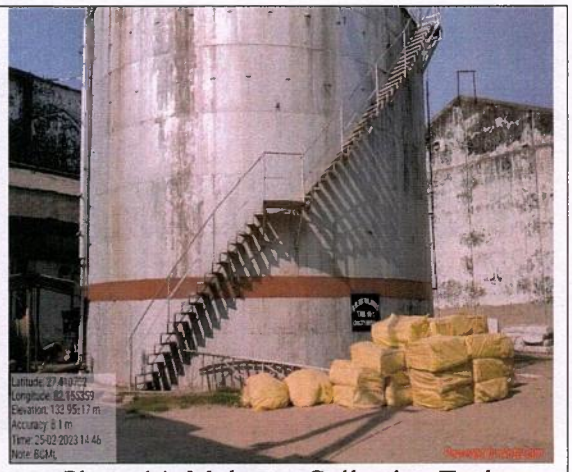


Photo 14: Molasses Collection Tank

Photo 15: STP Outlet

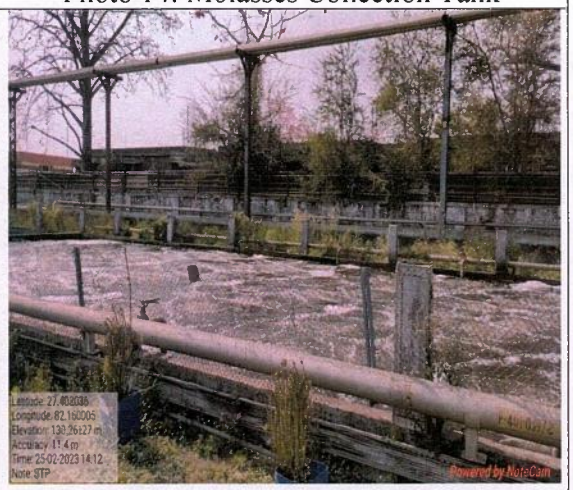


Photo 16: STP MBBR tank

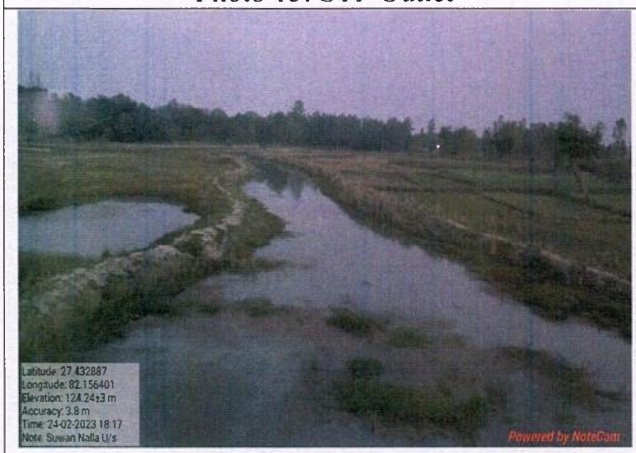


Photo 17: Suwaon Nala at Koilaha Bridge, Upstream of Balrampur

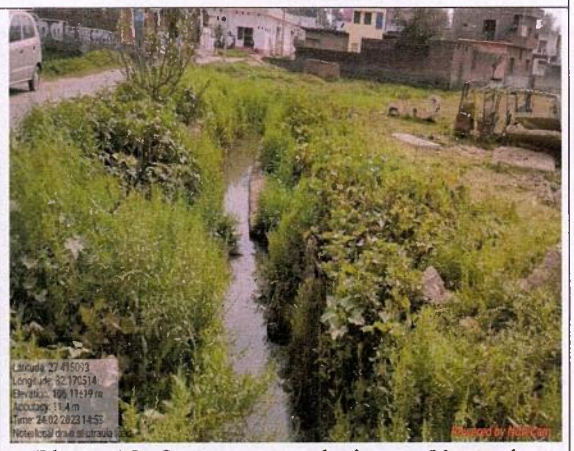


Photo 18: Strom water drain : at Utaraula Road Balrampur

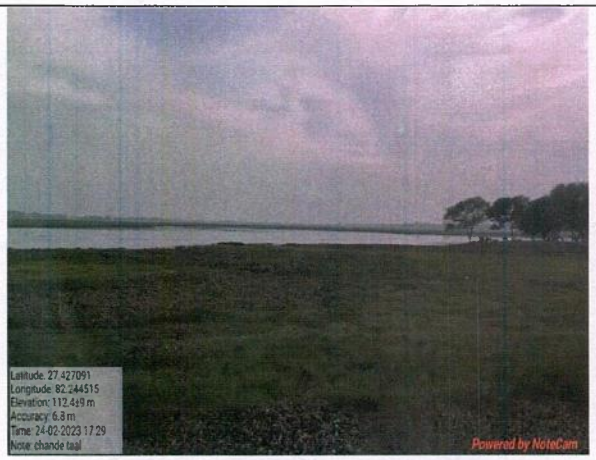


Photo 19: Chando Taal at village

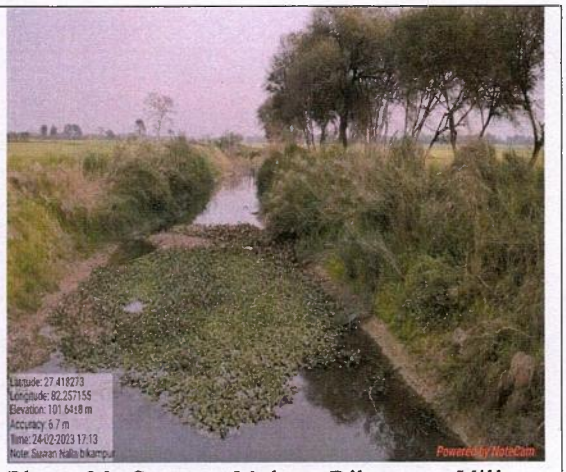


Photo 20: Suwaon Nala at Bikampur Village

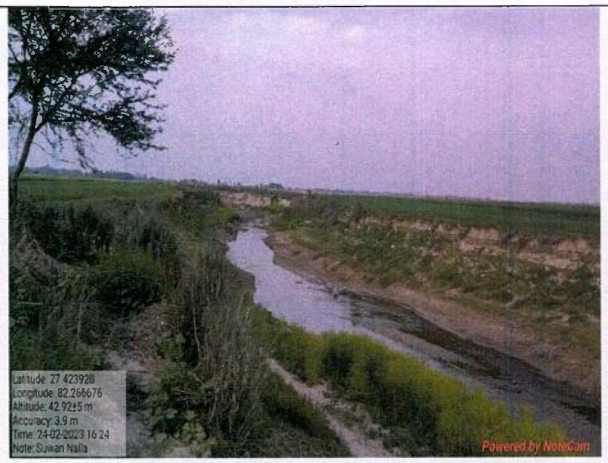


Photo 21: Suwaon Nala before mixing in R. Rapti

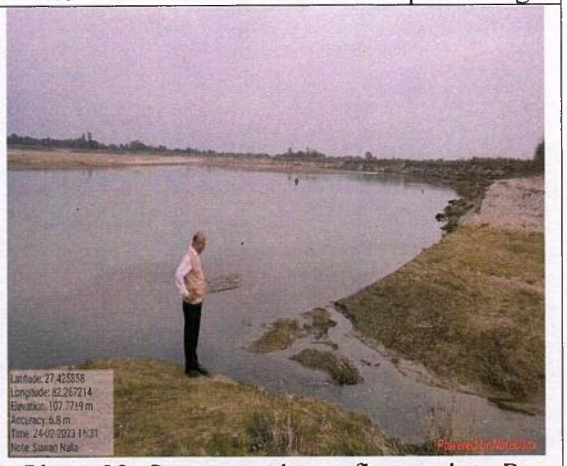


Photo 22: Suwaon nala confluence into R. Rapti

Annexure-1

Item Nos. 01 & 02 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(THROUGH VIDEO CONFERENCING)

Original Application No. 912 and 913/2022

Manav Sewa Sansthan & Anr. Applicant(s)

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 23.12.2022

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Rahul Choudhary, Advocate

ORDER

1. These two applications involve identical grievance against two Sugar Mills - Balrampur Chini Mills Ltd. located in Village-Bishunipur, Tehsil & District-Balrampur, Uttar Pradesh and Bajaj Hindustan Sugar Mills located at Tehsil Utraula, Block Shriduttganj, District Balrampur Uttar Pradesh. It is alleged that both the units are discharging untreated industrial effluents in storm water drain/nala which is then released into the Suwaon Nala, a rain fed rivulet connected with the Rapti River, which forms part of the Ganga River basin, in District Balrampur, UP.

2. The applicant has referred to earlier order of the Tribunal dated 27.04.2017 in *O.A. No. 337/2016, Shailesh Singh v. State of Uttar Pradesh* by which the Tribunal considered an earlier grievance against

Balrampur Chini Mills Ltd. Finding violations, the Tribunal directed remedial action, including payment of compensation as mentioned in the said order. The applicant has annexed samples of waste water in the vicinity of the units showing exceedance of parameters. It is stated that as per EC condition the unit has to be ZLD and use effluents in its process, instead of discharging the same into the stream, as is being done. The applicant has also annexed a copy of representation dated 09.07.2022, addressed to the statutory regulators on which CPCB asked the State PCB vide letter dated 22.07.2022 to look into the matter and take remedial action in respect of both the units - Balrampur Chini Mills as well as Bajaj Hindustan Sugar Mills.

3. In view of above, we direct a joint Committee of CPCB, State PCB and District Magistrate, Balrampur, with State PCB acting as nodal agency, to ascertain the factual position and take remedial action in accordance with law. An action taken report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report may cover compliance of both the industries with reference to the consent conditions, particularly ZLD condition and consented mode of disposal of effluents. Analytical results of samples collected by the applicant may also be adverted to. A copy of the report may also be shared with PPs for their response, if any, before the next date, by email. If there are any other orders with regard to the said units by any other Court, the same be mentioned.

List for further consideration on 24.03.2023.

A copy of this order be forwarded to the CPCB, State PCB, District Magistrate, Balrampur and the PPs by email for compliance.

The applicant may furnish set of papers to CPCB, State PCB, District Magistrate, Balrampur and the PPs by email and file affidavit of service within one week.

Adarsh Kumar Goel, CP

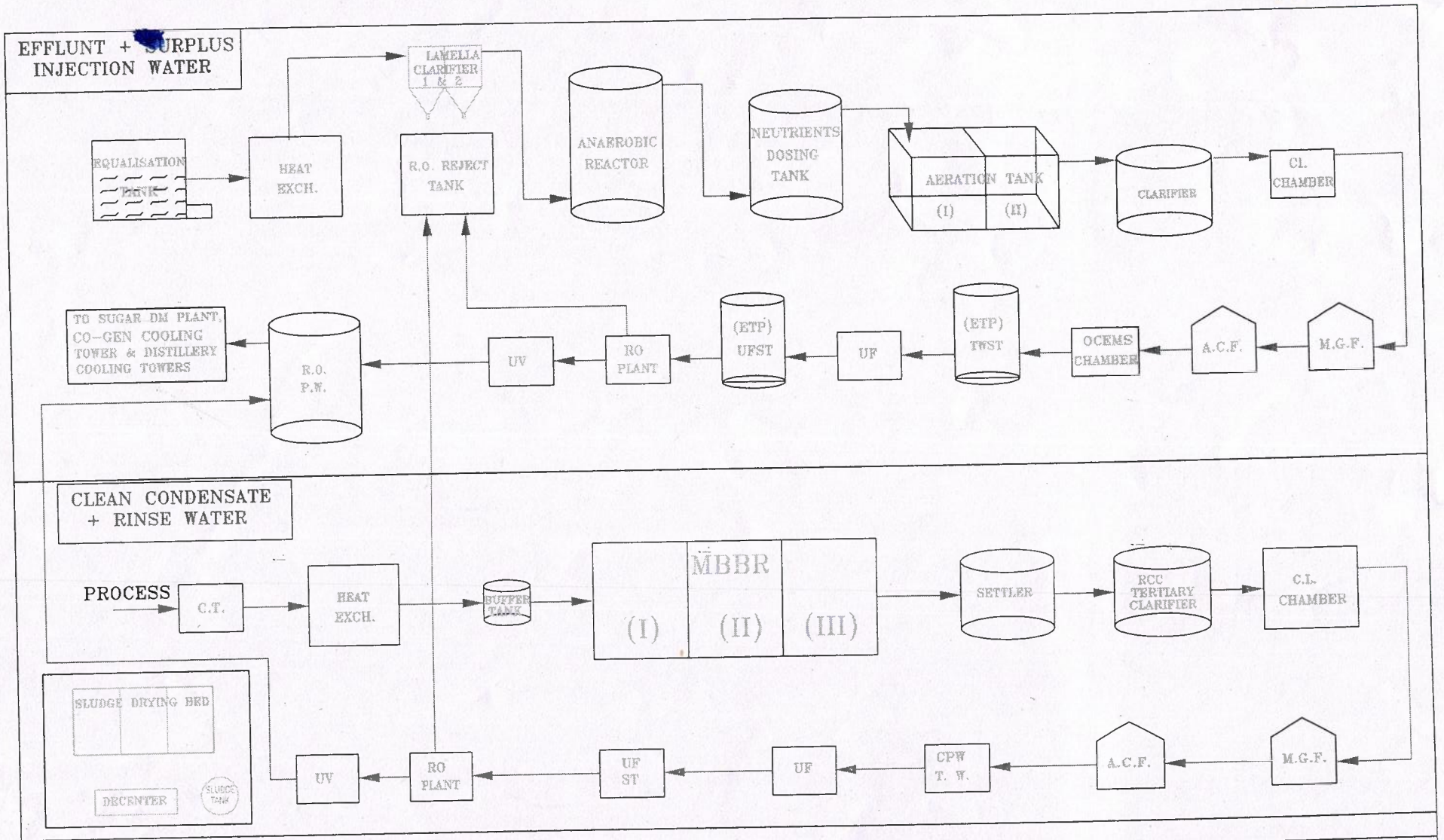
Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Prof. A. Senthil Vel, EM

December 23, 2022
O.A. Nos. 912/2022 & 913/2022
A

Annexure-2



SCALE–			SIGN.	DATE
PREPARED BY	NAME	SHAILESH RAI		25-02-2022
CHECKED BY		U.V.SINGH		
APPROVED BY		Y.S. BISHT		

REF.DRG.NO.–

DRAWING NO.

TITLE

ETP & CPU

W – 101(1)

BALRAMPUR CHINI MILLS LTD.
BALRAMPUR

REV.–0

For Balrampur Chini Mills Ltd.

General Manager
(Legal & Personal)

18(3)

Balrampur Chini Mills Ltd

Sugar Unit : Balrampur UP

ETP (2600 KLD) Equipment Details For Season 2022-23

S.No.	Name Of Vessel/Equipment	Dimension in Mtr	Capacity in M^3	Remarks
1	Sump at Mill House Two Nos	LxWxH : 1.5 X 1.5 X1	2.25	Waste solid sepration
2	Sump at Boiling House	LxWxH : 1.5 X 1.5 X1	2.25	Waste solid sepration
3	Sump at Main Drain House 02 Nos	LxWxH : 1.5 X 1.5 X1	4.50	Waste solid sepration
4	Oil Skimmer 02 Nos.	400 MM belt & 100 MM belt	Width 400 mm	
5	Oil & Grease Chamber	LxWxH : 1.5 X 1.5 X1	2.25	Oil & Grease sepration
6	Heat Exchanger		180 M^3/Hr	Tubellar
7	Equalization Tank	LxWxH : 15X7.5X4	450	Flow regulisation
8	**Primary Clarifier (Lamella Clarifiers 02 nos.)**	50 & 60 M^3 /Hr	110	Waste solid sepration
9	**Anaerobic Digester**	Dia X H : 18 x 6.5	1670	With statick media in two parts
10	**De-gasser**	LxWxH : 4X4X5	80	As aeration with diffused air
11	**Aeration Tank Part A**	LxWxH : 14.5X17.5X5	1270	Apprx 290 air diffusers
	Part B	LxWxH : 13.5X17.5X5	1200	
	Total Capacity of Aeration with de-gasser		**2470**	
	MLSS Settler	LxWxH : 5.5X7.5X2.5	103	
	Flaculation Tank	LxWxH : 5.5X3.6X2.5	**50**	
12	**Secondary Clarifier**	Dia X H : 18.5 x 4.25	**1150**	
13	Chlorine Contact Chamber		8 Mtrs	chlorination
14	**Tertiary System :**			
a	MGF	Dia :3X H:3	21	MS
		Dia :1.6 X H: 2	16	FRP 04 Nos.
	Total Capacity of MFG		**37**	**Retention 35 Minutes.**
b	ACF	Dia :3X H:3	21	Reduce Colour & COD
		Dia :1.6 X H: 2	16	FRP 04 Nos.
	Total Capacity of ACF		**37**	**Retention 35 Minutes.**
15	**Air Blower Five Nos**	1500 M^3 / Hr Each	**4500**	
	Sludge Drying Beds 02 Nos	Each :5X11	110	Sludge dewatering
16	Decanter		2 M^3 / Hr	Sludge dewatering
17	UV Light		90 M^3 / Hr	
18	UF Plant		80 M^3 / Hr	
19	RO Plant		75 M^3 / Hr with 90 % recovery	
20	OCEMS		01 Set	

For Balrampur Chini Mills Ltd.

General Manager
(Legal & Personal)

CPU (Capacity 1560 KLD) Equipment Details For Season 2022-23

1	Cooling Tower	Basin Cap : 450 M^3	180 M^3 / Hr	
2	Heat Exchanger	180 M^3/Hr	Tubellar	Re-cooling at Equipment
3	Neutrilisation Tank	Dia :4.5 X H:3	15	
4	MBBR Tank	LxWxH : 11X11X4.25	515	
5	Aeration Tank	LxWxH : 11X11X4.25	515	
	Total Capacity of Aeration		**1030**	
6	Settler	Dia :4.5 X H:3	50	
7	Floucalant Tank	Dia : 4 X H:2.5	30	
8	Tertiary Clarifier	Dia : 11 X H:4.75	450	
9	Chlorine Contact Chamber		8 Mtrs	chlorination
10	**Tertiary System :**			
	MGF	Dia :3X H:3	21	MS
	Total Capacity of MFG		**21**	**Retention 35 Minutes at 70M^3/Hr.**
	ACF	Dia :3X H:3	21	Reduce Colour & COD
	Total Capacity of ACF		**21**	**Retention 35 Minutes at 70M^3/Hr.**
11	**Air Blower Five Nos**	2500 M^3 / Hr Each	**5000**	
12	Sludge Drying Beds 02 Nos	Each :5X11	110	Sludge dewatering
13	Decanter		2 M^3 / Hr	Sludge dewatering
14	UF Plant		50 M^3 / Hr	
15	RO Plant		45 M^3 / Hr	

For Balrampur Chini Mills Ltd.

General Manager
(Legal & Personal)

Annexure-3

BALRAMPUR CHINI MILLS LTD. BALRAMPUR (SUGAR)

Daily MIS Report

Date:08/12/2022 | Crop Day : 1 | Plant Capacity : 12000 TCD

S.No.	Parameters	UOM	Season-2022-2023		Target	Last Year			
			On Date	To Date		Crop Day	To Date	Date	To Date
1	Cane Crush	Qtls.	53500.00	53500.00	15000000.00	27500.00	27500.00	93100.00	1270400.00
2	Crush Rate (Ex.Stop.)	Qtls/Day	54017.67	54017.67	115000.00	37585.42	37585.42	105895.73	94900.40
3	Pol in Cane	% Cane	12.43	12.43	13.61	12.34	12.34	12.69	12.55
4	Syrup Diverted	% Cane	0.00	0.00	35.00	0.00	0.00	0.00	0.00
5	Estimated Recovery	% Cane	8.55	8.55	6.44	8.20	8.20	8.82	8.58
6	Normalised Recovery (With CH Mol)	% Cane	10.23	10.23	9.95	0.00	0.00	0.00	0.00
7	Sugar Produced:White	Qtls.	0.00	0.00	966000.00	0.00	0.00	8500.00	95385.00
8	Sugar Produced:Raw	Qtls.	0.00	0.00	0.00	0.00	0.00	0.00	0.00
9	Sugar Produced White from Raw Sugar	Qtls.	0.00	0.00	0.00	0.00	0.00	0.00	0.00
10	Molasses Sentout Qty	Qtls.	0.00	0.00	526500.00	0.00	0.00	6400.00	80300.00
11	Total Sugar Losses	% Cane	3.88	3.88	7.19	4.14	4.14	3.87	3.97
a	Bagasse Loss	% Cane	0.49	0.49	0.46	0.42	0.42	0.50	0.47
b	Filter Cake Loss	% Cane	0.07	0.07	0.07	0.08	0.08	0.09	0.10
c	Syrup Loss	% Cane	0.00	0.00	3.58	0.00	0.00	0.00	0.00
d	Molasses Loss	% Cane	3.20	3.20	3.05	3.52	3.52	3.19	3.31
e	Unknown Loss	% Cane	0.12	0.12	0.10	0.12	0.12	0.09	0.09
12	Fibre	% Cane	13.77	13.77	15.67	12.84	12.84	15.80	14.27
13-a	Imbibition	% Fibre	375.02	375.02	350.00	415.73	415.73	299.56	318.50
13-b	Imbibition	% Cane	51.64	51.64	55.22	53.38	53.38	47.33	45.45
14	D.M.F.	% Cane	70.00	70.00	67.44	72.22	72.22	66.29	69.19
15	Primary Juice	Brix %	18.14	18.14	19.29	18.17	18.17	18.44	18.08
		Apparent Purity	79.60	79.60	83.50	80.19	80.19	82.10	81.19
		RS / 100 Brix	5.52	5.52	4.51	0.00	0.00	5.94	5.96
16	Mixed Juice	Brix%	12.57	12.57	13.25	12.02	12.02	13.31	13.19
		Apparent Purity	78.12	78.12	82.10	78.95	78.95	80.62	79.83
		Sucrose Purity	77.88	77.88	81.75	0.00	0.00	80.00	79.47
		% Cane	121.64	121.64	122.00	125.60	125.60	113.62	114.64
		RS / 100 Brix	5.70	5.70	4.62	0.00	0.00	6.21	6.22
17	Clear Juice	% Brix	12.06	12.06	0.00	12.42	0.00	13.03	0.00
		Apparent Purity	78.86	78.86	0.00	79.15	79.15	80.74	80.17
		RS / 100 Brix	5.61	5.61	0.00	0.00	0.00	6.11	5.94
18	Bagasse	Pol%	1.66	1.66	1.38	1.54	1.54	1.50	1.55
		Moisture %	50.79	50.79	49.00	50.50	50.50	50.13	50.57
		% Cane	29.46	29.46	32.06	27.21	27.21	33.19	30.29
		Saving % Cane	-0.09	-0.09	13.42	-0.43	-0.43	9.59	9.75
19	Filter Cake	Pol%	2.18	2.18	1.70	2.00	2.00	2.36	2.40
		% Cane	3.00	3.00	4.00	4.00	4.00	4.00	4.00
20	Final Molasses/B-Heavy	Brix%	86.00	86.00	86.50	86.80	86.80	87.05	86.35
		Apparent Purity	50.10	50.10	50.26	53.00	53.00	52.49	52.76
		% Cane	7.42	7.42	3.58	7.64	7.64	6.98	7.28
		RS%	0.00	0.00		0.00	0.00	11.34	10.37
		TRS%	0.00	0.00	64.50	0.00	0.00	59.16	57.74
21	Diverted Syrup	Bx	0.00	0.00		0.00	0.00	0.00	0.00
		Apparent Purity	0.00	0.00		0.00	0.00	0.00	0.00
		TRS%	0.00	0.00		0.00	0.00	0.00	0.00
22	Color (ICUMSA) GS-2/3-10	IU			25				
	Bold Grain	% Sugar Prod.			92.00			94.47	94.04
23	Raw Sugar Reprocessing	Qtls.	0.00	0.00	0.00	0.00	0.00	0.00	0.00
24	Sugar In Process	Qtls.	4574.25	4574.25	16000.00	2255.00	2255.00	-288.58	13930.32
25	Molasses In Process	Qtls.	3970.43	3970.43	11000.00	2102.18	2102.18	95.58	12213.07
26	Steam Consumption	% Cane	66.49	66.49	41.00	74.40	74.40	46.26	43.99
27	Exhaust Condensate Return	% Steam	50.69	50.69	92.00	52.30	52.30	93.01	92.69
28-a	Power Generation	KWH	290700.00	290700.00	480000.00	175300.00	175300.00	376500.00	4783900.00
28-b	Total Power Consumption	KWH / MT Cane	18.37	18.37	433800.00	65.19	65.19	37.43	35.76
28-c	Power Export	KWH	18960.00	18960.00	46200.00	6200.00	6200.00	29120.00	290200.00
29	Mill Extraction		96.07	96.07	96.75	96.60	96.60	96.08	96.25
30	Red. Mill Extraction		96.48	96.48	97.50	96.70	96.70	97.02	96.78
31-a	Water at Vacuum filter	% Cane	4.58	4.58	4.50	5.09	5.09	6.68	4.03
31-b	Water at PAN-A+Ref.	% Cane	0.00	0.00	2.50	0.00	0.00	1.94	1.89
31-c	Water at PAN-B & C	% Cane	1.17	1.17	2.00	0.00	0.00	7.54	1.04
32-a	Raw Water Consumption (Ind.)	cu. m	600.00	600.00	0.00	0.00	0.00	0.00	0.00
32-b	Treated water Re-cyleced (STP, ETP, CPU)	cu. m	0.00	0.00		0.00	0.00	0.00	0.00
32-c	Net Treated Water Discharge	Lts/Ton	0.00	0.00	145.00	0.00	0.00	0.00	0.00
32-d	MLSS (ETP)	%	25.00	0.00	25.00	23.00	0.00	30.00	0.00
33-a	Atmospheric Temperature - Max	oC	27.00		0.00	27.00		27.00	
33-b	Atmospheric Temperature - Min	oC	13.00		0.00	12.00		17.00	
33-c	Rain Fall	Inches	0.00		0.00	0.00		0.00	
33-d	Humidity	%	82.00		0.00	85.00		77.00	
34	Cane Yard Balance	Qtls.	39100.00		20000.00	31800.00		26704.23	
35-a	Down Time	Total Hours	00:14	00:14	4.53	00:26	00:26	02:54	08:43
35-b	Reason For Variance		New Mill-Cane carrier problem by DCS(09:20 AM - 09:35 AM)						00:15Hrs.
35-c	Stoppage Details		New Mill-IRC no.3 Tripped off.(08:40 PM - 08:50 PM)						00:10Hrs.
36	Duration of Reduced Crush		Season 2022-23 started at 8.00 am on date 08.12.2022						
37	Reduced bagging (More than 2% of bagging on estimated rec.)								

For Balrampur Chini Mills Ltd.

General Manager
(Legal & Personal)

21

Annexure-4

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
144719/UPPCB/Basti(UPPCBRO)/CTO/air/BALRAMPUR/2021

Dated : 24/12/2021

To ,

Shri Rajeev Agarwal
M/s Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar
PO Balrampur, Distt Balrampur (UP) ,BALRAMPUR,271201
BALRAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar

Reference Application No. 14398647 Dated : 24/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-6

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2021.12.25 11:57:28 +05'30'

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environmental Officer, Circle-6

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2021.12.25 11:57:59 +05'30'

For Balrampur Chini Mills Ltd.
General Manager
(Legal & Personal)

22 (4)

U.P. Pollution Control Board

Dated : 24/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing 12000 TCD Sugar Cane Crushed & 18 Megawatt Co-generation .

2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) . Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	80 TPH Boiler	Baggasse	1	Particulate Matter	As per E (P) A Rules, 1986
2	02 Boilers having capacity 64 TPH each	Baggasse	2	Particulate Matter	As per E (P) A Rules, 1986
3	40 TPH Boiler	Baggasse	3	Particulate Matter	As per E (P) A Rules, 1986
4	32 TPH Boiler	Baggasse	4	Particulate Matter	As per E (P) A Rules, 1986
5	30 TPH Boiler	Baggasse	5	Particulate Matter	As per E (P) A Rules, 1986

3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	As per E (P) A Rules, 1986
2	2	Particulate Matter	As per E (P) A Rules, 1986
3	3	Particulate Matter	As per E (P) A Rules, 1986
4	4	Particulate Matter	As per E (P) A Rules, 1986
5	5	Particulate Matter	As per E (P) A Rules, 1986

4 . The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .

5 . Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .

6 . The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

7 . The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .

8 . The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .

9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .

12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.

13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .

15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .

17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .

18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of 12000 TCD Sugar Cane Crushed & 18 Megawatt Co-generation only.

2. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.

3. The unit shall submit the point wise compliance report of the previous CTO issued by the Board for the year 2021 within a month failing which consent would be deemed void.

4. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.

5. The Industry shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.

6. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.

7. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

8. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

PRADEEP SHARMA
Digitally signed by PRADEEP SHARMA
Date: 2021.12.25 11:58:55 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-6

Annexure - 5

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
144856/UPPCB/Basti(UPPCBRO)/CTO/water/BA LRAMPUR/2021

Dated : 24/12/2021

To ,

Shri Rajeev Agarwal
M/s Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar
PO Balrampur, Distt Balrampur (UP) ,BALRAMPUR,271201
BALRAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar

Reference Application No :14411750 **Dated :24/12/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Chief Environmantal Officer, Circle-6

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2021.12.25 12:01:35 +05'30'

Enclosed : As above
(condition of consent):

Copy to:
Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environmantal Officer, Circle-6

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2021.12.25 12:02:09 +05'30'

For Balrampur Chini Mills Ltd.

General Manager
(Legal & Personal)

26 (9)

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar vide

Consent Order No. 14411750/ Water Dated : 24/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of 12000 TCD Sugar Cane Crushed&18 Megawatt Co-generation .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	120 KLD	STP
2	Industrial	2400 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Oil & Grease	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
2	Oil & Grease	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
3	Total Suspended Solids	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
4	COD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
5	Quantity of Discharge	120 KLD
6	BOD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018

4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effulant		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E (P) A Rules, 1986
2	BOD	As per E (P) A Rules, 1986
3	COD	As per E (P) A Rules, 1986
4	Oil & Grease	As per E (P) A Rules, 1986
5	Quantity of Discharge	2400 KLD

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m3/Ha/Day

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

20 The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of sugar capacity 12000 TCD Sugar Cane Crushed&18 Megawatt Co-generation only.

2. The industry shall submit the valid NOC from State Ground Water Department for abstraction of ground water within 03 months from the issuance of this CTO.

3. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

4. The E.T.P. unit operation line up Strengthening is to be maintained.

5. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 ×7 Hours basis.

6. The E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.

7. The industry shall deploy self-monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.

8. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.

9. The Unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2021 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.

10. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.

11. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.

12. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.

13. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

14. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

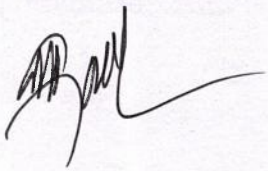
Issued with the permission of competent authority .

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2021.12.25 12:02:51 +05'30'

For and on behalf of U.P. Pollution Control Board .

29

Chief Environmantal Officer, Circle-6



Annexure-6

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 14324/UPPCB/Basti(UPPCBRO)/HWM/BALRAMPUR/2021

Dated :09/06/2021

To,

M/s Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar
PO Balrampur, Distt Balrampur (UP) ,BALRAMPUR,271201
Tehsil : Balrampur
District :BALRAMPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 14324 and 09/06/2021 .
2. Reference of application (No. and date) 12168126 and 07/05/2021 .
3. Mr Rajeev Agarwal of M/s Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Cat. 5.1 used oil	Mix with Bagasse/ burnt in boiler	10.8 KL/Annum

1. The authorization shall be valid for a period of 06/05/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

For Balrampur Chini Mills Ltd.
General Manager
(Legal & Personal)

(31) (4)

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .

9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .

10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .

11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any

12. An application for the renewal of an authorisation shall be made as laid down under these Rules .

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. This Authorization is only valid till the industry is complying and has the valid CTO under Air (Prevention and Control of Pollution) Act 1981 as amended and Water (Prevention and Control of Pollution) Act 1974 as amended otherwise this Authorization will automatically become Null and Void.

2. The authorization shall be valid upto dated 06.05.2026, if not suspended or cancelled earlier.

3. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

4. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

6. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
8. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

11. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

12. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

16. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

18. The unit shall ensure to reutilized the H.W. in process and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.
20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.

23. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

24. The industry shall submit copy of logbook of mixing the hazardous waste with bagasse and incinerated in boilers within 15 days.

25. The industry shall submit the colored photo graph of display board within 15 days.

26. The industry shall submit the form-10 within 15 days for disposal of hazardous waste.

(Authorized Signatory)

RAKESH KUMAR TYAGI

Digitally signed by RAKESH KUMAR TYAGI
DN: c=IN, o=Uttar Pradesh Pollution Control Board, ou=Environment, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=4ed33517cb50b1d55a186a4e980f7be4cb1c2f2729bbee35986f36aab6857410, cn=RAKESH KUMAR TYAGI
Date: 2021.06.11 12:24:32 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Basti for information and necessary action .

RAKESH KUMAR TYAGI

Digitally signed by RAKESH KUMAR TYAGI
DN: c=IN, o=Uttar Pradesh Pollution Control Board, ou=Environment, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=4ed33517cb50b1d55a186a4e980f7be4cb1c2f2729bbee35986f36aab6857410, cn=RAKESH KUMAR TYAGI
Date: 2021.06.11 12:24:47 +05'30'

CEO/EE, I/C Circle

(34)

Annexure-7

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG018620

VALID FROM 28/12/2021 TO 27/12/2026

Registration No.: 202110000191

Name of the Owner	RAJEEV KUMAR AGARWAL		
Address of the Applicant	P.O. Balrampur, Distt-Balrampur, Uttar Pradesh	Application Form Serial No.	BLMP1021RIN0024
Date of Submission	11/10/2021	Specimen Signature	
Company Name	BALRAMPUR CHINI MILLS LTD SUGAR DIV. BISHUNPUR	Company Address	Village Bishunpur, Block &District: Balrampur

Location Particulars

District	Balrampur	Block	Balrampur
Plot No./Khasra No.	Existing Land document attached.	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/2007

35 16

Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	119.78
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	25.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	80.00
Date of Energization (In Case of Electric Pump)		01/04/2007	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	80.00	**Maximum Allowable Running Hours Per Day:**	2.00
Maximum Allowable Annual Extraction of Ground Water:			34720.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA/NOC/IND/REN/1/2020/5665 is valid upto 6/11/2021.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring

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- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well)

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shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**28/03/2022**
Place:**Balrampur**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER) AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG018174

VALID FROM 28/12/2021 TO 27/12/2026

Registration No.: 202110000221

Name of the Owner	RAJEEV KUMAR AGARWAL		
Address of the Applicant	P.O. Balrampur, Distt-Balrampur, Uttar Pradesh	**Application Form Serial No.**	BLMP1021RIN0025
Date of Submission	13/10/2021	**Specimen Signature**	
Company Name	BALRAMPUR CHINI MILLS LTD SUGAR DIV. BISHUNPUR	**Company Address**	Village Bishunapur, Block &District: Balrampur

Location Particulars

District	Balrampur	**Block**	Balrampur
Plot No./Khasra No.	Existing Land document attached.	**Municipality/Corporation**	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/2007

39

Type of Well	Tube Well/Boring	Depth of the Well (In meter)	119.78
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	80.00
Date of Energization (In Case of Electric Pump)		01/04/2007	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	80.00	Maximum Allowable Running Hours Per Day:	1.00
Maximum Allowable Annual Extraction of Ground Water:			29200.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA/NOC/IND/REN/1/2020/5665 is valid upto 6/11/2021.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
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- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring

- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well)

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shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**28/03/2022**
Place:**Balrampur**

This certificate is electronically generated and does not require digital signature

(42)

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG039450

VALID FROM 28/12/2021 TO 27/12/2026

Registration No.: 202110000190

Name of the Owner	RAJEEV KUMAR AGARWAL		
Address of the Applicant	P.O. Balrampur, Distt-Balrampur, Uttar Pradesh	**Application Form Serial No.**	BLMP1021RIN0023
Date of Submission	11/10/2021	**Specimen Signature**	
Company Name	BALRAMPUR CHINI MILLS LTD SUGAR DIV. BISHUNPUR	**Company Address**	Village Bishunpur, Block &District: Balrampur

Location Particulars

District	Balrampur	**Block**	Balrampur
Plot No./Khasra No.	Existing Land document attached.	**Municipality/Corporation**	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/2007

(43)

Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	119.78
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	50.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	120.00
Date of Energization (In Case of Electric Pump)		01/04/2007	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	120.00	**Maximum Allowable Running Hours Per Day:**	11.00
Maximum Allowable Annual Extraction of Ground Water:			271920.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA/NOC/IND/REN/1/2020/5665 is valid upto 6/11/2021.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring

- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well)

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shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**23/03/2022**
Place:**Balrampur**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER) AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG015502

VALID FROM 28/12/2021 TO 27/12/2026

Registration No.: 202110000222

Name of the Owner	RAJEEV KUMAR AGARWAL		
Address of the Applicant	P.O. Balrampur, Distt-Balrampur, Uttar Pradesh	**Application Form Serial No.**	BLMP1021RIN0026
Date of Submission	13/10/2021	**Specimen Signature**	
Company Name	BALRAMPUR CHINI MILLS LTD SUGAR DIV. BISHUNPUR	**Company Address**	Village Bishunapur, Block &District: Balrampur

Location Particulars

District	Balrampur	**Block**	Balrampur
Plot No./Khasra No.	Existing Land document attached.	**Municipality/Corporation**	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/1985

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Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	119.78
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	50.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	120.00
Date of Energization (In Case of Electric Pump)		01/04/1985	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	120.00	**Maximum Allowable Running Hours Per Day:**	12.00
Maximum Allowable Annual Extraction of Ground Water:			296640.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA/NOC/IND/REN/1/2020/5665 is valid upto 6/11/2021.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring

- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
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S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
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1	< 10	0	0	0
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3	50- 500	1	0	1
4	> 500	2	0	2

- · The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- · For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- · The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- · All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- · The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- · A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- · Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well)

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Annexure -8

Balrampur Chini Mills Ltd., Unit-Balrampur

Water Record Log Book

Session..2022-2023. Date..12.02.2023.

S. No.	Flow Meter Duty	Meter Reading		Water Qty. M³/Day	Remarks
		Previous	Closure		
1	Domestic Water				
a	Tube-well a (3)	1857362	1858972	1610	
b	Tube-well b				
	Total				
2	Industrial Water				
a	Tube-well a (2)	23492	23492	-	
b	Tube-well b				
c	Tube-well c P.Plant	2024 54	2079 17	963	93
	Total				
3	Cold Water Usage for Cooling (Reticulation)				
a	Power turbine Cooling : b	751554	754044	2490	
b	Power turbine (5MW) Cooling : b	1465866	1467998	2132	
c	Old Mill (Cane Preparation, bearing, pump glnd etc.)	119266	121933	2667	
c	Cooling				
c i	New Mill (Cane Preparation, bearing, pump glnd etc.)	650423	650897	474	
	Cooling				
d	SO2 Gas Cooling				
e	B&C Massecuite Cooling				
f	Final Molasses Cooling				
g	Water Use in DM/RO Plant For Boilers	36600	37065	465	
h	Water Use in Laboratory & Humans				
4	Hot Water Usage				
a	Imbibition at Old Mill	59480	62576	3096	
	Imbibition at New Mill	79893	83204	3311	
b	Filter Cake Wash Water at Vaccum Filters	32822	33338	516	
c	Lime Preparation (MOL)				
	Molasses Conditioning	15142	15165	23	
	Sugar Melting	22033	22075	42	
d	Pan - A	2468	2468	0	
e	Pan - B & C	16199	16253	54	
f	Water at Centrifugal Machines A (SH/WW PHE)				
g	Water at Centrifugal Machines B + C				
5	Surplus Cool Condensate (Makeup in Cold Storage Tank)	8320	9190	870	
		7725	8645	920	
6	Effluent Water Generation				
a	Effluent from Mills, Process, Boiler & Power Generation			540	
b	Surplus Injection Spray Water	10176	11306	1130	
	Total Effluent Injection Water for Treatment	17470	19140	1670	
7	Total Treated Water Use in	13761	15301	1540	
a	Co-gen Cooling Tower (Purified Water by RO Plant)	11156	12244	1088	
b	Cold Storage Tank (Purified Water by RO Plant)	1691	1939	248	
c	Process for Cleaning, Washing etc.				
d	Wet Scrubber at Boilers				

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Balrampur Chini Mills Ltd., Unit-Balrampur

Water Record Log Book

Session...2022-2023 Date...18.02.2023

S. No.	Flow Meter Duty	Meter Reading		Water Qty. M³/Day	Remarks
		Previous	Closure		
1	Domestic Water				
a	Tube-well a (3)	1867022	1868562	1540	
b	Tube-well b				
	Total				
2	Industrial Water				
a	Tube-well a (2)	24102	24102	—	
b	Tube-well b				
c	Tube-well c (P. Plant)	210083	210566	483	97
	Total				
3	Cold Water Usage for Cooling (Reticulation)				
a	Power turbine Cooling : a	766796	768774	2278	
b	Power turbine (5MW) Cooling : b	1478233	1480250	2017	
c	Old Mill (Cane Preparation, bearing, pump glnd etc.)	135284	137848	2622	
c	Cooling				
c	New Mill (Cane Preparation, bearing, pump glnd etc.)	653287	653759	472	
	Cooling				
d	SO2 Gas Cooling				
e	B&C Massecuite Cooling				
f	Final Molasses Cooling				
g	Water Use in DM/RO Plant For Boilers	39912	40711	799	
h	Water Use in Laboratory & Humans				
4	Hot Water Usage				
a	Imbibition at Old Mill	77848	80830	2982	
	Imbibition at New Mill	99357	02535	3178	
b	Filter Cake Wash Water at Vaccum Filters	35724	36299	505	
c	Lime Preparation (MOL)				
	Molasses Conditioning	15167	15192	25	
	Sugar Melting	22337	22415	78	
d	Pan - A	2468	2468	—	
e	Pan - B & C	16746	16852	106	
f	Water at Centrifugal Machines A (SHWW PHE)				
g	Water at Centrifugal Machines B + C				
5	Surplus Cool Condensate (Makeup in Cold Storage Tank)	13767 12876	14727 13714	960 838	
6	Effluent Water Generation				
a	Effluent from Mills, Process, Boiler & Power Generation			1302	
b	Surplus Injection Spray Water	16662	17870	1208	
	Total Effluent Injection Water for Treatment	30570	33080	2510	
7	Total Treated Water Use In	24454	26664	2210	
a	Co-gen Cooling Tower (Purified Water by RO Plant)	19444	20854	1410	
b	Cold Storage Tank (Purified Water by RO Plant)	3880	4243	363	
c	Process for Cleaning, Washing etc.				
d	Wet Scrubber at Boilers				

Bairampur Chini Mills Ltd., Unit-Bairampur

Water Record Log Book

Session 2022-2023 Date 14.02.2023

S. No.	Flow Meter Duty	Meter Reading		Water Qty. M³/Day	Remarks
		Previous	Closure		
1	Domestic Water				
a	Tube-well a (3)	1860542	1862182	1640	
b	Tube-well b				
	Total				
2	Industrial Water				
a	Tube-well a (2)	23492	23742	250	
b	Tube-well b				
c	Tube-well c (Plant)	208387	208795	408	
	Total				
3	Cold Water Usage for Cooling (Reticulation)				
a	Power turbine Cooling : b	756585	759040	2455	
b	Power turbine (5MW) Cooling : b	1470061	1472145	2084	
c	Old Mill (Cane Preparation, bearing, pump gind etc.)	124681	127331	2650	
c	Cooling				
c I	New Mill (Cane Preparation, bearing, pump gind etc.)	651386	651845	459	
	Cooling				
d	SO2 Gas Cooling				
e	B&C Massecuite Cooling				
f	Final Molasses Cooling				
g	Water Use in DM/RO Plant For Boilers	37559	37964	406	
h	Water Use in Laboratory & Humans				
4	Hot Water Usage				
a	Imbibition at Old Mill	65770	68911	3141	
	Imbibition at New Mill	86545	89873	3328	
b	Filter Cake Wash Water at Vaccum Filters	33848	34372	524	
c	Lime Preparation (MOL)				
	Molasses Conditioning	15184	15188	04	
	Sugar Melting	22155	22217	62	
d	Pan - A	2448	2448	0	
e	Pan - B & C	16340	16430	90	
f	Water at Centrifugal Machines A (SHWW PHE)				
g	Water at Centrifugal Machines B + C				
5	Surplus Cool Condensate (Makeup in Cold Storage Tank)	10100	11039	939	
		9295	10126	831	
6	Effluent Water Generation				
a	Effluent from Mills, Process, Boiler & Power Generation			1160	
b	Surplus Injection Spray Water	12486	13766	1280	
	Total Effluent Injection Water for Treatment	21220	23600	2380	
7	Total Treated Water Use in	16911	18924	2013	
a	Co-gen Cooling Tower (Purified Water by RO Plant)	13532	15044	1512	
b	Cold Storage Tank (Purified Water by RO Plant)	2449	2729	280	
c	Process for Cleaning, Washing etc.				
d	Wet Scrubber at Boilers				

Balrampur Chini Mills Ltd., Unit-Balrampur

Water Record Log Book

Session..2022-2023 Date..15.02.2023

S. No.	Flow Meter Duty	Meter Reading		Water Qty. M^3/Day	Remarks
		Previous	Closure		
1	Domestic Water				
a	Tube-well a	1862182	1863822	1640	
b	Tube-well b				
	Total				
2	Industrial Water				
a	Tube-well a	23242	23242	0	
b	Tube-well b				
c	Tube-well c P. Plant	208795	209160	365	73
	Total				
3	Cold Water Usage for Cooling (Reticulation)				
a	Power turbine Cooling : b	759040	761620	2580	
b	Power turbine (5MW) Cooling : b	1472145	1674243	2098	
c	Old Mill (Cane Preparation, bearing, pump glnd etc.)	127331	130015	2684	
c	Cooling				
c i	New Mill (Cane Preparation; bearing, pump glnd etc.)	651845	652335	490	
	Cooling				
d	SO2 Gas Cooling				
e	B&C Massecuite Cooling				
f	Final Molasses Cooling				
g	Water Use in DM/RO Plant For Boilers	37969	38513	544	
h	Water Use in Laboratory & Humans				
4	Hot Water Usage				
a	Imbibition at Old Mill	68911	71967	3056	
	Imbibition at New Mill	89823	93052	3229	
b	Filter Cake Wash Water at Vaccum Filters	34372	34892	520	
c	Lime Preparation (MOL)				
	Molasses Conditioning	15188	15188	0	
	Sugar Melting	22217	22255	38	
d	Pan - A	2465	2465	0	
e	Pan - B & C	16430	16520	90	
f	Water at Centrifugal Machines A (SHWW PHE)				
g	Water at Centrifugal Machines B + C				
5	Surplus Cool Condensate (Makeup in Cold Storage Tank)	11039	11729	690	
		10625	11018	592	
6	Effluent Water Generation				
a	Effluent from Mills, Process, Boiler & Power Generation			1200	
b	Surplus Injection Spray Water	13766	14876	1110	
	Total Effluent Injection Water for Treatment	23600	26010	2410	
7	Total Treated Water Use in	18924	20849	1925	
a	Co-gen Cooling Tower (Purified Water by RO Plant)	15044	16544	1500	
b	Cold Storage Tank (Purified Water by RO Plant)	2729	2924	195	
c	Process for Cleaning, Washing etc.				
d	Wet Scrubber at Boiler				

Balrampur Chini Mills Ltd., Unit-Balrampur

Water Record Log Book

Session 2022-2023 Date 17.02.2023

S. No.	Flow Meter Duty	Meter Reading		Water Qty. M³/Day	Remarks
		Previous	Closure		
1	Domestic Water				
a	Tube-well a (1)	1865352	1867022	1670	
b	Tube-well b				
	Total				
2	Industrial Water				
a	Tube-well a (2)	23902	24102	200	
b	Tube-well b				
c	Tube-well c P.Plant	209722	210083	361	72
	Total				
3	Cold Water Usage for Cooling (Reticulation)				
a	Power turbine Cooling : b	764012	766396	2384	
b	Power turbine (5MW) Cooling : b	1476190	1478233	2043	
c	Old Mill (Cane Preparation, bearing, pump glnd etc.)	132611	135226	2615	
c	Cooling				
c i	New Mill (Cane Preparation, bearing, pump glnd etc.)	652819	653287	468	
	Cooling				
d	SO2 Gas Cooling				
e	B&C Massecuite Cooling				
f	Final Molasses Cooling				
g	Water Use in DM/RO Plant For Boilers	39238	39912	674	
h	Water Use in Laboratory & Humans				
4	Hot Water Usage				
a	Imbibition at Old Mill	74971	77848	2877	
	Imbibition at New Mill	96224	99357	3133	
b	Filter Cake Wash Water at Vaccum Filters	35404	35724	320	
c	Lime Preparation (MOL)				
	Molasses Conditioning	15192	15167	25	
	Sugar Melting	22278	22337	59	
d	Pan - A	2468	2468	-	
e	Pan - B & C	16632	16746	114	
f	Water at Centrifugal Machines A (SHWW PHE)				
g	Water at Centrifugal Machines B + C				
5	Surplus Cool Condensate (Makeup in Cold Storage Tank)	12749 11928	13767 12876	1018 948	
6	Effluent Water Generation				
a	Effluent from Mills, Process, Boiler & Power Generation			1372	
b	Surplus Injection Spray Water	15554	16662	1108	
	Total Effluent Injection Water for Treatment	28090	30570	2480	
7	Total Treated Water Use in	22509	24454	1945	
a	Co-gen Cooling Tower (Purified Water by RO Plant)	17884	19444	1560	
b	Cold Storage Tank (Purified Water by RO Plant)	3532	3880	348	
c	Process for Cleaning, Washing etc.				

Balrampur Chini Mills Ltd., Unit-Balrampur

Water Record Log Book

Session: 2022-2023 Date: 13.02.2023

S. No.		Flow Meter Duty	Meter Reading Previous	Meter Reading Closure	Water Qty. M³/Day	Remarks
1		Domestic Water				
	a	Tube-well a (3)	1858972	1860542	1570	
	b	Tube-well b				
		Total				
2		Industrial Water				
	a	Tube-well a (2)	23492	23492	–	
	b	Tube-well b				
	c	Tube-well c P. Plant.	207917	208387	470	9
		Total				
3		Cold Water Usage for Cooling (Reticulation)				
	a	Power turbine Cooling ; b	754044	756585	2541	
	b	Power turbine (5MW) Cooling ; b	1667998	1470061	2063	
	c	Old Mill (Cane Preparation, bearing, pump glnd etc.)	121933	124681	2748	
	c	Cooling				
	c i	New Mill (Cane Preparation, bearing, pump glnd etc.)	650897	651386	489	
		Cooling				
	d	SO2 Gas Cooling				
	e	B&C Massecuite Cooling				
	f	Final Molasses Cooling				
	g	Water Use in DM/RO Plant For Boilers	37065	37553	488	
	h	Water Use in Laboratory & Humans				
4		Hot Water Usage				
	a	Imbibition at Old Mill	62576	65770	3194	
		Imbibition at New Mill	83204	86545	3341	
	b	Filter Cake Wash Water at Vaccum Filters	33338	33848	510	
	c	Lime Preparation (MOL)				
		Molasses Conditioning	15145	15184	39	
		Sugar Melting	22075	22185	80	
	d	Pan - A	2468	2468	0	
	e	Pan - B & C	16253	16340	87	
	f	Water at Centrifugal Machines A (SHWW PHE)				
	g	Water at Centrifugal Machines B + C				
5		Surplus Cool Condensate (Makeup in Cold Storage Tank)	9190 ~~8645~~	10100 ~~9595~~	910 950	61880
6		Effluent Water Generation				
	a	Effluent from Mills, Process, Boiler & Power Generation			900	
	b	Surplus Injection Spray Water	11306	12486	1180	78091
		Total Effluent Injection Water for Treatment	19140	21226	2080	80307
7		Total Treated Water Use in	15301	16911	1610	
	a	Co-gen Cooling Tower (Purified Water by RO Plant)	12244	13532	1288	36352
	b	Cold Storage Tank (Purified Water by RO Plant)	1939	2449	510	41616
	c	Process for Cleaning, Washing etc.				
	d	Wet Scrubber at Boilers				77968

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Balrampur Chini Mills Ltd., Unit-Balrampur

Water Record Log Book

Session....2022-2023 Date...19.02.2023

S. No.	Flow Meter Duty	Meter Reading		Water Qty. M³/Day	Remarks
		Previous	Closure		
1	Domestic Water				
a	Tube-well a	1868562	1870182	1620	
b	Tube-well b				
	Total				
2	Industrial Water				
a	Tube-well a	24102	24102	—	
b	Tube-well b				
c	Tube-well c	210566	211103	537	167
	Total				
3	Cold Water Usage for Cooling (Reticulation)				
a	Powar turbine Cooling : b	768774	771377	2603	
b	Power turbine (5MW) Cooling : b	1480250	1482153	1903	
c	Old Mill (Cane Preparation, bearing, pump glnd etc.)	137848	140301	2453	
c	Cooling				
c i	New Mill (Cane Preparation, bearing, pump glnd etc.)	653759	654251	492	
	Cooling				
d	SO2 Gas Cooling				
e	B&C Massecuite Cooling				
f	Final Molasses Cooling				
g	Water Use in DM/RO Plant For Boilers	40711	41209	498	
h	Water Use in Laboratory & Humans				
4	Hot Water Usage				
a	Imbibition at Old Mill	80830	83605	2775	
	Imbibition at New Mill	2535	5730	3195	
b	Filter Cake Wash Water at Vaccum Filters	36299	36649	470	
c	Lime Preparation (MOL)				
	Molasses Conditioning	15192	15765	573	
	Sugar Melting	22415	22501	86	
d	Pan - A	2468	2468	0	
e	Pan - B & C	16852	16898	46	
f	Water at Centrifugal Machines A (SHWW PHE)				
g	Water at Centrifugal Machines B + C				
5	Surplus Cool Condensate (Makeup in Cold Storage Tank)	14727	15713	986	
		13774	14592	818	
6	Effluent Water Generation				
a	Effluent from Mills, Process, Boiler & Power Generation			1350	
b	Surplus Injection Spray Water	17870	18990	1120	
	Total Effluent Injection Water for Treatment	33080	35750	2670	
7	Total Treated Water Use in	26664	28620	1956	
a	Co-gen Cooling Tower (Purified Water by RO Plant)	20854	22294	1440	
b	Cold Storage Tank (Purified Water by RO Plant)	4243	4563	320	
c	Process for Cleaning, Washing etc.				

Balrampur Chini Mills Ltd., Unit-Balrampur

Water Record Log Book

Session....2022-2023 Date..1.02.2023

S. No.	Flow Meter Duty	Meter Reading		Water Qty. M³/Day	Remarks
		Previous	Closure		
1	Domestic Water				
a	Tube-well a (3)	1858782	1859362	1580	
b	Tube-well b				
	Total				
2	Industrial Water				
a	Tube-well a (2)	23492	23492	0	
b	Tube-well b				
c	Tube-well c R. Plant	206916	207454	538	
	Total				
3	Cold Water Usage for Cooling (Reticulation)				
a	Power turbine Cooling : b	748887	751554	2667	
b	Power turbine (5MW) Cooling : b	1463677	1465866	2189	
c	Old Mill (Cane Preparation, bearing, pump glnd etc.)	116413	119266	2853	
c	Cooling				
c i	New Mill (Cane Preparation, bearing, pump glnd etc.)	649941	650423	482	
	Cooling				
d	SO2 Gas Cooling				
e	B&C Massecuite Cooling				
f	Final Molasses Cooling				
g	Water Use in DM/RO Plant For Boilers	36151	36600	449	
h	Water Use in Laboratory & Humans				
4	Hot Water Usage				
a	Imbibition at Old Mill	56285	59480	3195	
	Imbibition at New Mill	76580	79893	3313	
b	Filter Cake Wash Water at Vaccum Filters	32304	32822	518	
c	Lime Preparation (MOL)				
	Molasses Conditioning	15126	15142	16	
	Sugar Melting	22001	22033	32	
d	Pan - A	2468	2468	0	
e	Pan - B & C	16081	16199	118	
f	Water at Centrifugal Machines A (SHWW PHE)				
g	Water at Centrifugal Machines B + C				
5	Surplus Cool Condensate (Makeup in Cold Storage Tank)	7410 6855	8320 7725	910 870	
6	Effluent Water Generation				
a	Effluent from Mills, Process, Boiler & Power Generation			670	
b	Surplus Injection Spray Water	9036	10176	1140	
	Total Effluent Injection Water for Treatment	15660	17470	1810	
7	Total Treated Water Use in	12276	13761	1485	
a	Co-gen Cooling Tower (Purified Water by RO Plant)	10134	11156	1022	
b	Cold Storage Tank (Purified Water by RO Plant)	1693	1691	198	
c	Process for Cleaning, Washing etc.				

Balrampur Chini Mills Ltd., Unit-Balrampur

Water Record Log Book

Session 2022-2023 Date 21.02.202

S. No.	Flow Meter Duty	Meter Reading		Water Qty. M³/Day	Remarks
		Previous	Closure		
1	Domestic Water				
a	Tube-well a (3)				
b	Tube-well b	1871722	1873332	1610	
	Total				
2	Industrial Water				
a	Tube-well a (2)				
b	Tube-well b	24102	24102	—	
c	Tube-well c (Plan)				
	Total	211517	212124	607	
3	Cold Water Usage for Cooling (Reticulation)				
a	Power turbine Cooling : b				
b	Power turbine (5MW) Cooling : b	772970	776572	2602	
c	Old Mill (Cane Preparation, bearing, pump glnd etc.)	1404127	1405971	1844	
c	Cooling	142908	145649	2741	
c i	New Mill (Cane Preparation, bearing, pump glnd etc.)				
	Cooling	654712	655201	489	
d	SO2 Gas Cooling				
e	B&C Massecuite Cooling				
f	Final Molasses Cooling				
g	Water Use in DM/RO Plant For Boilers				
h	Water Use in Laboratory & Humans	41649	42103	454	
4	Hot Water Usage				
a	Imbibition at Old Mill				
	Imbibition at New Mill	88885	89870	2985	
b	Filter Cake Wash Water at Vaccum Filters	8720	11920	3200	
c	Lime Preparation (MOL)	37149	37594	445	
	Molasses Conditioning	16458	16800	342	
	Sugar Melting	22620	22745	125	
d	Pan - A	—			
e	Pan - B & C	2468	2468	—	
f	Water at Centrifugal Machines A (SHWW PHE)	16932	17021	89	
g	Water at Centrifugal Machines B + C				
5	Surplus Cool Condensate (Makeup in Cold Storage Tank)	16681	17681	1000	
6	Effluent Water Generation	15446	16386	940	
a	Effluent from Mills, Process, Boiler & Power Generation				
b	Surplus Injection Spray Water			1460	
	Total Effluent Injection Water for Treatment	20060	21140	1080	
7	Total Treated Water Use in	37986	40520	2540	
a	Co-gen Cooling Tower (Purified Water by RO Plant)	30592	32490	1898	
b	Cold Storage Tank (Purified Water by RO Plant)	23704	25148	1444	
c	Process for Cleaning, Washing etc.	4873	5158	285	
d	Wet Scrubber at Boilers				

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Balrampur Chini Mills Ltd., Unit-Balrampur

Water Record Log Book

Session..2022-2023 Date..08.08.2023

S. No.	Flow Meter Duty	Meter Reading		Water Qty. M³/Day	Remarks
		Previous	Closure		
1	Domestic Water				
a	Tube-well a (3)	1852781	1854192	1411	
b	Tube-well b				
	Total				
2	Industrial Water				
a	Tube-well a (2)	2			
b	Tube-well b				
c	Tube-well c P. Plant.	205461	206140	679	13
	Total				
3	Cold Water Usage for Cooling (Reticulation)				
a	Power turbine Cooling : b	744019	746669	2650	
b	Power turbine (5MW) Cooling : b	1460196	1461932	1736	
c	Old Mill (Cane Preparation, bearing, pump glnd etc.)	111079	113850	2771	
c	Cooling				
c i	New Mill (Cane Preparation, bearing, pump glnd etc.)	649003	649450	447	
	Cooling				
d	SO2 Gas Cooling				
e	B&C Massecuite Cooling				
f	Final Molasses Cooling				
g	Water Use in DM/RO Plant For Boilers	35192	35644	452	
h	Water Use In Laboratory & Humans				
4	Hot Water Usage				
a	Imbibition at Old Mill	50511	53261	2750	
	Imbibition at New Mill	70303	73265	2962	
b	Filter Cake Wash Water at Vaccum Filters	31264	31790	526	
c	Lime Preparation (MOL)				
	Molasses Conditioning	15098	15126	28	
	Sugar Melting	21955	21977	22	
d	Pan - A	2468	2468	0	
e	Pan - B & C	15852	15969	117	
f	Water at Centrifugal Machines A (SHWW PHE)				
g	Water at Centrifugal Machines B + C				
5	Surplus Cool Condensate (Makeup in Cold Storage Tank)	5770	6580	810	
		5327	6115	788	
6	Effluent Water Generation				
a	Effluent from Mills, Process, Boiler & Power Generation			820	
b	Surplus Injection Spray Water	7046	8026	980	
	Total Effluent Injection Water for Treatment	12070	13870	1800	
7	Total Treated Water Use in	9476	10866	1390	
a	Co-gen Cooling Tower (Purified Water by RO Plant)	7674	8964	1290	
b	Cold Storage Tank (Purified Water by RO Plant)	1184	1345	161	
c	Process for Cleaning, Washing etc.				

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Balrampur Chini Mills Ltd., Unit-Balrampur

Water Record Log Book

Session 2022-2023 Date 20.02.202

S. No.	Flow Meter Duty	Meter Reading		Water Qty. M³/Day	Remar
		Previous	Closure		
1	Domestic Water				
a	Tube-well a (3)	1870182	1871722	1540	
b	Tube-well b				
	Total				
2	Industrial Water				
a	Tube-well a (2)	24102	24102	-	
b	Tube-well b				
c	Tube-well c P. Plant	211103	211517	414	8
	Total .				
3	Cold Water Usage for Cooling (Reticulation)				
a	Power turbine Cooling : b	771377	773970	2593	
b	Power turbine (5MW) Cooling : b	1482153	1484127	1974	
c	Old Mill (Cane Preparation, bearing, pump gind etc.)	140301	142908	2607	
c	Cooling				
c i	New Mill (Cane Preparation, bearing, pump gind etc.)	654251	654712	461	
	Cooling				
d	SO2 Gas Cooling				
e	B&C Massecuite Cooling				
f	Final Molasses Cooling				
g	Water Use in DM/RO Plant For Boilers	41209	41649	440	
h	Water Use in Laboratory & Humans				
4	Hot Water Usage				
a	Imbibition at Old Mill	83605	86885	3296	
	Imbibition at New Mill	5730	8720	2990	
b	Filter Cake Wash Water at Vaccum Filters	36699	37149	450	
c	Lime Preparation (MOL)				
	Molasses Conditioning	15765	16458	693	
	Sugar Melting	22501	22620	119	
d	Pan - A	2468	-	-	
e	Pan - B & C	16898	16932	34	
f	Water at Centrifugal Machines A (SHWW PHE)				
g	Water at Centrifugal Machines B + C				
5	Surplus Cool Condensate (Makeup in Cold Storage Tank)	15713 14592	16681 15446	968 854	
6	Effluent Water Generation				
a	Effluent from Mills, Process, Boiler & Power Generation			1360	
b	Surplus Injection Spray Water	18990	20060	1070	
	Total Effluent Injection Water for Treatment	35570	37980	2430	
7	Total Treated Water Use In	28620	30592	1972	
a	Co-gen Cooling Tower (Purified Water by RO Plant)	22294	23704	1410	
b	Cold Storage Tank (Purified Water by RO Plant)	4563	4873	310	
c	Process for Cleaning, Washing etc.				
d	Wet Scrubber at Boilers				

Bairampur Chini Mills Ltd., Unit-Bairampur

Water Record Log Book

Session..2022-2023 Date..10.02.2023

S. No.	Flow Meter Duty	Meter Reading		Water Qty. M³/Day	Remarks
		Previous	Closure		
1	Domestic Water				
a	Tube-well a (1)	1854142	1855782	1590	
b	Tube-well b				
	Total				
2	Industrial Water				
a	Tube-well a (2)	23302	23492	190	
b	Tube-well b				
c	Tube-well c P. Plant	206140	206916	776	152
	Total				
3	Cold Water Usage for Cooling (Reticulation)				
a	Power turbine Cooling : b	746669	748887	2218	
b	Power turbine (5MW) Cooling : b	1461932	1463677	1745	
c	Old Mill (Cane Preparation, bearing, pump glnd etc.)	113850	116413	2563	
c	Cooling				
c i	New Mill (Cane Preparation, bearing, pump glnd etc.)	649450	649941	491	
	Cooling				
d	SO2 Gas Cooling				
e	B&C Massecuite Cooling				
f	Final Molasses Cooling				
g	Water Use in DM/RO Plant For Boilers	35644	36151	507	
h	Water Use in Laboratory & Humans				
4	Hot Water Usage				
a	Imbibition at Old Mill	58261	56285	2984	
	Imbibition at New Mill	73265	76500	3291	
b	Filter Cake Wash Water at Vaccum Filters	31790	32304	514	
c	Lime Preparation (MOL)				
	Molasses Conditioning	15126	15126	0	
	Sugar Melting	21977	22001	24	
d	Pan - A	2468	2468	0	
e	Pan - B & C	15969	16081	112	
f	Water at Centrifugal Machines A (SHWW PHE)				
g	Water at Centrifugal Machines B + C				
5	Surplus Cool Condensate (Makeup in Cold Storage Tank)	6580 6115	7410 6855	830 740	
6	Effluent Water Generation				
a	Effluent from Mills, Process, Boiler & Power Generation			780	
b	Surplus Injection Spray Water	8026	9036	1010	
	Total Effluent Injection Water for Treatment	13870	15660	1790	
7	Total Treated Water Use in	10866	12276	1410	
a	Co-gen Cooling Tower (Purified Water by RO Plant)	8964	10134	1170	
b	Cold Storage Tank (Purified Water by RO Plant)	1345	1493	148	
c	Process for Cleaning, Washing etc.				
d	Wet Scrubber at Boilers				

Balrampur Chini Mills Ltd., Unit-Balrampur

Water Record Log Book

Session..2022-2023 Date..22.02.2023

S. No.	Flow Meter Duty	Meter Reading		Water Qty. M³/Day	Remark
		Previous	Closure		
1	Domestic Water				
a	Tube-well a (3)	1873332	1874922	1590	
b	Tube-well b				
	Total				
2	Industrial Water				
a	Tube-well a (2)	24102	24102	-	
b	Tube-well b				
c	Tube-well c P. Plant	212124	212503	379	
	Total				
3	Cold Water Usage for Cooling (Reticulation)				
a	Power turbine Cooling : a	776572	779101	2529	
b	Power turbine (5MW) Cooling : b	1485971	1488049	2078	
c	Old Mill (Cane Preparation, bearing, pump glnd etc.)	145649	148371	2722	
c	Cooling				
c i	New Mill (Cane Preparation, bearing, pump glnd etc.)	655201	655685	484	
	Cooling				
d	SO2 Gas Cooling				
e	B&C Massecuite Cooling				
f	Final Molasses Cooling				
g	Water Use in DM/RO Plant For Boilers	42103	42582	479	
h	Water Use in Laboratory & Humans				
4	Hot Water Usage				
a	Imbibition at Old Mill	89870	92750	2880	
	Imbibition at New Mill	11920	15125	3205	
b	Filter Cake Wash Water at Vaccum Filters	37594	38006	412	
c	Lime Preparation (MOL)				
	Molasses Conditioning	16800	16953	153	
	Sugar Melting	22745	22872	127	
d	Pan - A	2468	2468	-	
e	Pan - B & C	17021	17069	48	
f	Water at Centrifugal Machines A (SHWW PHE)				
g	Water at Centrifugal Machines B + C				
5	Surplus Cool Condensate (Makeup in Cold Storage Tank)	17681 16386	18487 17166	806 780	
6	Effluent Water Generation				
a	Effluent from Mills, Process, Boiler & Power Generation			1290	
b	Surplus Injection Spray Water	21140	22230	1090	
	Total Effluent Injection Water for Treatment	40520	42900	2380	
7	Total Treated Water Use in	32490	34255	1765	
a	Co-gen Cooling Tower (Purified Water by RO Plant)	25148	26635	1487	
b	Cold Storage Tank (Purified Watar by RO Plant)	5158	5228	70	
c	Process for Cleaning, Washing etc.				
d	Wet Scrubber at Boilers				

Bairampur Chini Mills Ltd., Unit-Bairampur

Water Record Log Book

Session 2022-2023

Date 08.02.20

S. No.	Flow Meter Duty	Meter Reading		Water Qty. M³/Day	Rema
		Previous	Closure		
1	Domestic Water				
a	Tube-well a (3)	1851191	1852781	1590	
b	Tube-well b				
	Total				
2	Industrial Water				
a	Tube-well a (3)				
b	Tube-well b				
c	Tube-well c P. Plant.	204862	205461	659	
	Total				
3	Cold Water Usage for Cooling (Reticulation)				
a	Power turbine Cooling : b	741333	744019	2686	
b	Power turbine (5MW) Cooling : b	1458406	1460196	1790	
c	Old Mill (Cane Preparation, bearing, pump glnd etc.)	1081134	1111079	2440	
c	Cooling				
c i	New Mill (Cane Preparation, bearing, pump glnd etc.)	648501	649003	502	
	Cooling				
d	SO2 Gas Cooling				
e	B&C Massecuite Cooling				
f	Final Molasses Cooling				
g	Water Use in DM/RO Plant For Boilers	34767	35192	425	
h	Water Use in Laboratory & Humans				
4	Hot Water Usage				
a	Imbibition at Old Mill	47686	50511	2825	
	Imbibition at New Mill	67059	70303	3264	
b	Filter Cake Wash Water at Vaccum Filters	30736	31264	528	
c	Lime Preparation (MOL)				
	Molasses Conditioning	15098	15098	0	
	Sugar Melting	21929	21955	26	
d	Pan - A	2468	2468	0	
e	Pan - B & C	15800	15852	52	
f	Water at Centrifugal Machines A (SHWW PHE)				
g	Water at Centrifugal Machines B + C				
5	Surplus Cool Condensate (Makeup in Cold Storage Tank)	4920	5770	850	
6	Effluent Water Generation	4579	5327	748	
a	Effluent from Mills, Process, Boiler & Power Generation			804	
b	Surplus Injection Spray Water	6026	7046	1020	
	Total Effluent Injection Water for Treatment	10246	12070	1824	
7	Total Treated Water Use in	8088	9476	1388	
a	Co-gen Cooling Tower (Purified Water by RO Plant)	6319	7674	1355	
b	Cold Storage Tank (Purified Water by RO Plant)	1069	1189	120	
c	Process for Cleaning, Washing etc.				

Balrampur Chini Mills Ltd., Unit-Balrampur

Water Record Log Book

Session...2022-2023 Date..23.02.2023

S. No.	Flow Meter Duty	Meter Reading		Water Qty. M³/Day	Remarks
		Previous	Closure		
1	Domestic Water				
a	Tube-well a (3)	1874922	1876552	1630	
b	Tube-well b				
	Total				
2	Industrial Water				
a	Tube-well a (2)	24102	24102	—	
b	Tube-well b				
c	Tube-well c L.Plant.	212503	218096	593	119
	Total				
3	Cold Water Usage for Cooling (Reticulation)				
a	Power turbine Cooling : b	779101	781664	2563	
b	Power turbine (5MW) Cooling : b	1488049	1489954	1905	
c	Old Mill (Cane Preparation, bearing, pump glnd etc.)	148871	151124	2753	
c	Cooling				
c i	New Mill (Cane Preparation, bearing, pump glnd etc.)	655685	656160	475	
	Cooling				
d	SO2 Gas Cooling				
e	B&C Massecuite Cooling				
f	Final Molasses Cooling				
g	Water Use in DM/RO Plant For Boilers	42582	43087	505	
h	Water Use in Laboratory & Humans				
4	Hot Water Usage				
a	Imbibition at Old Mill	92750	95975	3225	
	Imbibition at New Mill	15125	18610	3485	
b	Filter Cake Wash Water at Vaccum Filters	38006	38450	444	
c	Lime Preparation (MOL)				
	Molasses Conditioning	16953	17018	65	
	Sugar Melting	22872	23007	135	
d	Pan - A	2468	—		
e	Pan - B & C	17069	17140	71	
f	Water at Centrifugal Machines A (SHWW PHE)				
g	Water at Centrifugal Machines B + C				
5	Surplus Cool Condensate (Makeup in Cold Storage Tank)	18487	19207	720	
		17166	17856	690	
6	Effluent Water Generation				
a	Effluent from Mills, Process, Boiler & Power Generation				
b	Surplus Injection Spray Water	22230	23382	1152	
	Total Effluent Injection Water for Treatment	42900	45350	2450	
7	Total Treated Water Use In	34255	36240	1985	
a	Co-gen Cooling Tower (Purified Water by RO Plant)	26635	28182	1547	
b	Cold Storage Tank (Purified Water by RO Plant)	5228	5358	130	
c	Process for Cleaning, Washing etc.				
d	Wet Scrubber at Boilers				

Annexure-9

STEAM Equipments
CIN- U29119PN2004PTCO19820

BUREAU VERITAS Certification

Steam Equipments Pvt Ltd
No-44, Tiny Co.Op. Industrial Estate
Kondhwa Budurk, Pune – 411048,
Phone: 020-26930908, 26930961
Email: sales@steamequipments.com
seplmktg@steamequipments.com
http://www.steamequipments.com

- ✓ PH ANALYZER:-
1. Make: ~~ABB~~ Teledyne
2. Range ph: 0-14
3. SEPL engineer calibrated the ph sensor with buffer 4, 7 and 9.2 pH.

- ✓ Flow Meter-SEPL Engineer checked the SIEMENS flow meter (ultrasonic) working properly.
- ✓ DEVICE ID ETP – Glens-V3128
- ✓ SEPL Engineer configures the site.
- ✓ All parameters (BOD, COD, TSS, ph, Flow and totalizer flow) are showing online now and working satisfactorily at present.
- ✓ REAL TIME DATA CAN BE SEEN USING FOLLOWING INFORMATION:-
- ✓ URL:http//sepl.glensserver.com
- ✓ User Name: BCM_BA
- ✓ Password: Bcmba@495

CUSTOMER NAME M/S. BALRAMPUR CHINI MILL LTD (UNIT BALRAMPUR) UP	For STEAM EQUIPMENTS PVT. LTD.
Name : Mr. Yogendra Singh Bisht Name : Mr.SD Panday Name : Mr. Udaiveer Singh Name : Mr. K.K. Singh Contact No.:700543092 Email ID:kk.singh@bcml.in 24.11.22	Name : BIPIN PRATAP SINGH Contact No.:9760718145 Email ID:bipin@steamequipments.com STEAM EQUIPMENTS PVT. LTD. PUNE 24/11/22

STEAM Equipments
CIN- U29119PN2004PTCO19820

BUREAU VERITAS Certification

Steam Equipments Pvt Ltd
No-44, Tiny Co.Op. Industrial Estate
Kondhwa Budurk, Pune – 411048,
Phone: 020-26930908, 26930961
Email: sales@steamequipments.com
seplmktg@steamequipments.com
http://www.steamequipments.com

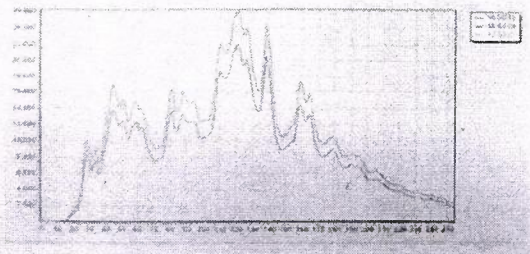
SERVICE VISIT REPORT

FORMAT NO: EPL/SER/03/01

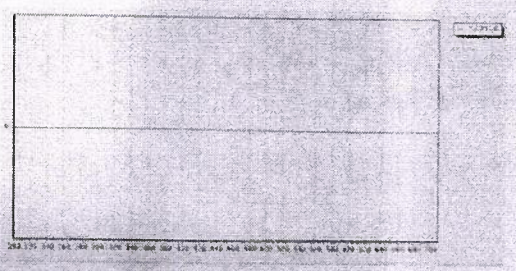
	Date : 24/11/2022
Customer Name: M//S. BALRAMPUR CHINI MILL LTD (UNIT BALRAMPUR) UP	PO No. : 4100064208 PO Date : 13.11.2022
Project Name & Address:	M//S. BALRAMPUR CHINI MILL LTD (UNIT BALRAMPUR) UP
Project Detail:	Chargeable Visit – Service for analyzer.
Product Model & Sr. No. :	Blue Box, Sr. TS0278, LXT-330, Ultrasonic flow meter
Process Details :	Sugar
Visit Duration	01 Days From: 23/11/2022 TIME 1:00PM To: 24/11/2022 2:00PM

✓ **BLUE BOX ANALYZER (BOD/COD/TSS ANALYZER:-**

1. Make: GO-Sytemelektronik GmbH
2. Range- BOD: (0-1000mg/l), TSS: (0-1000mg/l), COD (0-1000mg/l),
3. Serial Number: TS028, PIN-85328 PASSWORD-be335s
4. SEPL ENGINEER CHECKED THE EQMS SYTEM FOUND ok.
5. SEPL Engineer Cleaned BOD-COD sensor with 2% HCL.
6. SEPL Engineer checked the blue box analyzer found working normally.
7. SEPL Engineer calibrated The Blue box analyzer in DM water for zero calibration.
8. SEPL Engineer performed intensity calibration of spectrometer using AMS software of Blue box
9. SEPL Engineer performed raw water calibration using different sample.



1. **Intensity calibration**



2. Dm Water Calibration

Annexure-10(9)

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ETRCPM14/TES-REP/FT/17

TEST REPORT
WATER ANALYSIS

Test Report Ref No. ETRC/WW/3824/2023	**Date of Report:** 17.01.2023
Name /Address/Type of Industry	**M/s Balrampur Chini Mills Limited** **Unit: Balrampur Sugar Division** **P.O.: Balrampur** **District: Balrampur (U.P.) - 271201**

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	**ETP Inlet**	6	Sample Collected By	Industry Self
3	Sample received date	13.01.2023	7	Analysis Start Date	13.01.2023
4	Sample Quantity	2.0 liters	8	Analysis End Date	16.01.2023

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	**pH**	-	APHA 23rd Ed. 2017-4500H+	**6.8**	1 - 14
2	**Total Dissolved Solid (TDS)**	mg/l	IS: 3025 (Part-16): 1984 Reaffirmed: 2017	**1756.0**	10 - 40000
3	**Total Suspended Solid (TSS)**	mg/l	APHA 23rd Ed. 2017-2540 D	**155.0**	5.0 - 20000
4	**Bio chemical Oxygen Demand (BOD)**	mg/l	IS 3025 (Part-44): 1993 Reaffirmed: 2019	**312.0**	1.0 - 150000
5	**Chemical Oxygen Demand (COD)**	mg/l	IS: 3025 (Part-58): 2006 Reaffirmed: 2017	**1064.0**	2.0 - 600000

..... END OF REPORT.....

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- Complain register is available in our laboratory.

Verma

Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge

Environmental And Technical Research Centre CHECKED

Ritu Garg

Authorized Signatory
(Ritu Garg)
QM

For Balrampur Chini Mills Ltd.

General Manager
(Legal & Personal)

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C3

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TEST REPORT
WATER ANALYSIS

Test Report Ref No. ETRC/WW/3825/2023	**Date of Report:** 17.01.2023
Name /Address/Type of Industry	**M/s Balrampur Chini Mills Limited** **Unit: Balrampur Sugar Division** **P.O.: Balrampur** **District: Balrampur (U.P.) - 271201**

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	**ETP Outlet**	6	Sample Collected By	Industry Self
3	Sample received date	13.01.2023	7	Analysis Start Date	13.01.2023
4	Sample Quantity	2.0 liters	8	Analysis End Date	16.01.2023

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	**pH**	-	APHA 23rd Ed. 2017-4500H+	**7.6**	1 - 14
2	**Total Dissolved Solid (TDS)**	mg/l	IS: 3025 (Part-16): 1984 Reaffirmed: 2017	**1258.0**	10 - 40000
3	**Total Suspended Solid (TSS)**	mg/l	APHA 23rd Ed. 2017-2540 D	**19.8**	5.0 - 20000
4	**Bio chemical Oxygen Demand (BOD)**	mg/l	IS 3025 (Part-44): 1993 Reaffirmed: 2019	**16.0**	1.0 - 150000
5	**Chemical Oxygen Demand (COD)**	mg/l	IS: 3025 (Part-58): 2006 Reaffirmed: 2017	**72.0**	2.0 - 600000

..... END OF REPORT.....

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Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge

Environmental And Technical Research Centre ★ CHECKED

Authorized Signatory
(Ritu Garg)
QM

For Balrampur Chini Mills Ltd.

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TEST REPORT
WATER ANALYSIS

Test Report Ref No. ETRC/WW/3826/2023	**Date of Report:** 17.01.2023
Name /Address/Type of Industry	**M/s Balrampur Chini Mills Limited** **Unit: Balrampur Sugar Division** **P.O.: Balrampur** **District: Balrampur (U.P.) - 271201**

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	**ETP Drain**	6	Sample Collected By	Industry Self
3	Sample received date	13.01.2023	7	Analysis Start Date	13.01.2023
4	Sample Quantity	2.0 liters	8	Analysis End Date	16.01.2023

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	**pH**	-	APHA 23rd Ed. 2017-4500H+	**7.4**	1 - 14
2	**Total Dissolved Solid (TDS)**	mg/l	IS: 3025 (Part-16): 1984 Reaffirmed: 2017	**500.0**	10 - 40000
3	**Total Suspended Solid (TSS)**	mg/l	APHA 23rd Ed. 2017-2540 D	**20.5**	5.0 - 20000
4	**Bio chemical Oxygen Demand (BOD)**	mg/l	IS 3025 (Part-44): 1993 Reaffirmed: 2019	**19.0**	1.0 - 150000
5	**Chemical Oxygen Demand (COD)**	mg/l	IS: 3025 (Part-58): 2006 Reaffirmed: 2017	**80.0**	2.0 - 600000

..... END OF REPORT.....

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Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge

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(Ritu Garg)
QM

For Balrampur Chini Mills Ltd.

General Manager
(Legal & Personal)

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Annexure-10(b)

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ETRCPM14/TES-REP/FT/36

TEST REPORT
STACK EMISSION MONITORING AND ANALYSIS REPORT
STACK No. 01

Test Report Ref No. ETRC/STACK/316/2023		**Date of Report:** 24.02.2023
Name/Address/Type of Industry		**M/s Balrampur Chini Mills Limited Unit: Balrampur Sugar Division P.O.: Balrampur District: Balrampur (U.P.) - 271201**
Monitored by		**ETRC, Lucknow**
Sr. No.	**GENERAL INFORMATION**	**DETAILS**
1.(a)	Date of monitoring	20.02.2023 (11:30 AM to 01:10 PM)
(b)	Stack material	RCC
(c)	Height of stack from ground level	65 mts
(d)	Source to which stack attached	Boiler
(e)	No. of boiler attached with capacity	01 No., Spread stroker 80 T/hr
(f)	Type and quantity of fuel used	Bagasse
(g)	Details of APCS installed	ESP
2.	**PARAMETERS**	**VALUES**
(a)	Ambient temperature (°C)	24.0
(b)	Stack gas temperature (°C)	128.0
(c)	Stack gas velocity (m/sec)	12.19
(d)	Flow rate (LPM)	17
(e)	Sampling time (minutes)	60
(f)	Volume of air sampled (liters)	1020

TEST RESULT

Sr. No.	Parameter	Unit	Protocol	Result	Range of Testing / Limit of Detection	Standard (as per CPCB)
1	**Particulate Matter**	mg/Nm^3	IS: 11255 (Part-1): 1985 Reaffirmed: 2019	**81.5**	2.0 - 1000	150

..... **END OF REPORT**.....

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(Sandeep Kr Verma)
Lab-Incharge

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Authorized Signatory
(Ritu Garg)
QM

For Balrampur Chini Mills Ltd.

General Manager
(Legal & Personal)

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TEST REPORT
STACK EMISSION MONITORING AND ANALYSIS REPORT
STACK No. 02

Test Report Ref No. ETRC/STACK/317/2023		**Date of Report:** 24.02.2023
Name/Address/Type of Industry		**M/s Balrampur Chini Mills Limited Unit: Balrampur Sugar Division P.O.: Balrampur District: Balrampur (U.P.) - 271201**
Monitored by		**ETRC, Lucknow**
Sr. No.	**GENERAL INFORMATION**	**DETAILS**
1.(a)	Date of monitoring	20.02.2023 (01:25 PM to 03:05 PM)
(b)	Stack material	MS
(c)	Height of stack from ground level	40 mts
(d)	Source to which stack attached	Boiler
(e)	No. of boiler attached with capacity	02 No., Spread stroker 64 T/hr
(f)	Type and quantity of fuel used	Bagasse
(g)	Details of APCS installed	Wet Scrubber
2.	**PARAMETERS**	**VALUES**
(a)	Ambient temperature (°C)	24.0
(b)	Stack gas temperature (°C)	114.0
(c)	Stack gas velocity (m/sec)	12.00
(d)	Flow rate (LPM)	17
(e)	Sampling time (minutes)	62
(f)	Volume of air sampled (liters)	1054

TEST RESULT

Sr. No.	Parameter	Unit	Protocol	Result	Range of Testing / Limit of Detection	Standard (as per CPCB)
1	**Particulate Matter**	mg/Nm^3	IS: 11255 (Part-1): 1985 Reaffirmed: 2019	**87.3**	2.0 - 1000	150

..... **END OF REPORT**.....

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Lab-Incharge

Environmental And Technical Research Centre ★ CHECKED

Authorized Signatory
(Ritu Garg)
QM

For Balrampur Chini Mills Ltd.

General Manager
(Legal & Personal)

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ETRCPM14/TES-REP/FT/36

TEST REPORT
STACK EMISSION MONITORING AND ANALYSIS REPORT
STACK No. 03

Test Report Ref No. ETRC/STACK/318/2023		**Date of Report:** 24.02.2023
Name/Address/Type of Industry		**M/s Balrampur Chini Mills Limited Unit: Balrampur Sugar Division P.O.: Balrampur District: Balrampur (U.P.) - 271201**
Monitored by		**ETRC, Lucknow**
Sr. No.	**GENERAL INFORMATION**	**DETAILS**
1.(a)	Date of monitoring	20.02.2023 (04:10 PM to 05:40 PM)
(b)	Stack material	MS
(c)	Height of stack from ground level	50 mts
(d)	Source to which stack attached	Boiler
(e)	No. of boiler attached with capacity	01 No., Spread stroker 40 T/hr
(f)	Type and quantity of fuel used	Bagasse
(g)	Details of APCS installed	Wet Scrubber
2.	**PARAMETERS**	**VALUES**
(a)	Ambient temperature (°C)	25.0
(b)	Stack gas temperature (°C)	118.0
(c)	Stack gas velocity (m/sec)	11.85
(d)	Flow rate (LPM)	17
(e)	Sampling time (minutes)	61
(f)	Volume of air sampled (liters)	1037

TEST RESULT

Sr. No.	Parameter	Unit	Protocol	Result	Range of Testing / Limit of Detection	Standard (as per CPCB)
1	**Particulate Matter**	mg/Nm^3	IS: 11255 (Part-1): 1985 Reaffirmed: 2019	**87.1**	2.0 - 1000	150

..... END OF REPORT.....

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(Sandeep Kr Verma)
Lab-Incharge

Environmental And Technical Research Centre ★ CHECKED

Authorized Signatory
(Ritu Garg)
QM

For Balrampur Chini Mills Ltd.
General Manager
(Legal & Personal)

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ETRCPM14/TES-REP/FT/36

TEST REPORT
STACK EMISSION MONITORING AND ANALYSIS REPORT
STACK No. 04

Test Report Ref No. ETRC/STACK/319/2023		**Date of Report:** 24.02.2023
Name/Address/Type of Industry		**M/s Balrampur Chini Mills Limited Unit: Balrampur Sugar Division P.O.: Balrampur District: Balrampur (U.P.) - 271201**
Monitored by		**ETRC, Lucknow**
Sr. No.	**GENERAL INFORMATION**	**DETAILS**
1.(a)	Date of monitoring	21.02.2023 (11:05 AM to 12:50 PM)
(b)	Stack material	MS
(c)	Height of stack from ground level	40 mts
(d)	Source to which stack attached	Boiler
(e)	No. of boiler attached with capacity	01 No., Spread stroker 32 T/hr
(f)	Type and quantity of fuel used	Bagasse
(g)	Details of APCS installed	Wet Scrubber
2.	**PARAMETERS**	**VALUES**
(a)	Ambient temperature (°C)	20.0
(b)	Stack gas temperature (°C)	119.0
(c)	Stack gas velocity (m/sec)	11.71
(d)	Flow rate (LPM)	17
(e)	Sampling time (minutes)	60
(f)	Volume of air sampled (liters)	1020

TEST RESULT

Sr. No.	Parameter	Unit	Protocol	Result	Range of Testing / Limit of Detection	Standard (as per CPCB)
1	**Particulate Matter**	mg/Nm^3	IS: 11255 (Part-1): 1985 Reaffirmed: 2019	**82.6**	2.0 - 1000	150

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge

Environmental And Technical Research Centre ★ CHECKED

Authorized Signatory
(Ritu Garg)
QM

For Balrampur Chini Mills Ltd.

General Manager
(Legal & Personal)

ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory: 2/261, Vishwas Khand, Gomti Nagar, Lucknow- 226 010 (U.P.)
Email : ETRCLTH@YAHOO.IN, Web: www.etrcindia.com
ISO 9001:2015, ISO 14001 : 2015, OHSAS 18001 : 2007 & NABL Accredited Laboratory

TC-5469

ETRCPM14/TES-REP/FT/36

TEST REPORT
STACK EMISSION MONITORING AND ANALYSIS REPORT
STACK No. 05

Test Report Ref No. ETRC/STACK/320/2023		**Date of Report:** 24.02.2023
Name/Address/Type of Industry		**M/s Balrampur Chini Mills Limited Unit: Balrampur Sugar Division P.O.: Balrampur District: Balrampur (U.P.) - 271201**
Monitored by		**ETRC, Lucknow**
Sr. No.	**GENERAL INFORMATION**	**DETAILS**
1.(a)	Date of monitoring	21.02.2023 (02:15 AM to 04:05 PM)
(b)	Stack material	MS
(c)	Height of stack from ground level	55 mts
(d)	Source to which stack attached	Boiler
(e)	No. of boiler attached with capacity	01 No., Spread stroker 30 T/hr
(f)	Type and quantity of fuel used	Bagasse
(g)	Details of APCS installed	Wet Scrubber
2.	**PARAMETERS**	**VALUES**
(a)	Ambient temperature (°C)	25.0
(b)	Stack gas temperature (°C)	119.0
(c)	Stack gas velocity (m/sec)	11.98
(d)	Flow rate (LPM)	17
(e)	Sampling time (minutes)	60
(f)	Volume of air sampled (liters)	1020

TEST RESULT

Sr. No.	Parameter	Unit	Protocol	Result	Range of Testing / Limit of Detection	Standard (as per CPCB)
1	**Particulate Matter**	mg/Nm^3	IS: 11255 (Part-1): 1985 Reaffirmed: 2019	**76.5**	2.0 - 1000	150

..... **END OF REPORT**.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge

Environmental And Technical Research Centre ★ CHECKED

Authorized Signatory
(Ritu Garg)
QM

For Balrampur Chini Mills Ltd.

General Manager
(Legal & Personal)

Annexure-11

STEAM Equipments
CIN- U29119PN2004PTC019820

BUREAU VERITAS Certification

Steam Equipments Pvt Ltd
No-44, Tiny Co.Op. Industrial Estate
Kondhwa Budurk, Pune – 411048,
Phone: 020-26930908, 26930961
Email: sales@steamequipments.com
seplmktg@steamequipments.com
http://www.steamequipments.com

SEPL/ CS/ANA/EQMS/BCML/BPS/22/03 DATE: 24/11/2022

CALIBRATION CERTIFICATE

CUSTOMER : M/S. BALRAMPUR CHINI MILL LTD (UNIT BALRAMPUR) UP

ORDER NO : 4100064208 DATE : 13.11.2022

- **Blue Box analyzer of serial no TS0278** has been calibrated on dated 24/11/2022 at 0 reference voltage and as per the lab reading provided by the customer. And by using DM water the spectrometer is calibrated and found ok.

- **LXT330 TELEDYNE pH Sensor NO no 150768-07:** has been calibrated on dated 24/11/2022 with buffer solution of pH 4, pH and 7 Ph provided by the customer

PARAMETER	TEMPRATURE	BUFFER SOLUTION (STANDARD)	ANALYZER READING	CALIBRATION
pH	25°C	4	4.02	Done
pH	25°C	7	6.99	Done

- **SITRANS_S Siemens make Flow meter of serial no, PBD/F8140338** has been calibrated on 24/11/2022 as per V notch of 90deg using hand held programmer and found ok.

❖ We SEPL here by certifies that the equipment under the noted Serial Number has been calibrated and tested as per factory test procedure. Said equipment meets all the requirements, regarding quality and specification. Calibration is valid for 3 months only Valid from 24/11/2022 to 23/02/2023.

❖ TESTED BY:

Name: Bipin Pratap Singh
Designation: Sr. Engineer- (Sales & Service)
Email: Email-bipin@steamequipments.com
Compony: Steam Equipments Pvt. Ltd.

STEAM EQUIPMENTS PVT. LTD. PUNE

24/11/22

For Balrampur Chini Mills Ltd.

General Manager
Research & Development

Annexure-12

UTILISATION OF TREATED EFFLUENT OF SUGAR FACTORY FOR IRRIGATION PURPOSE

Submitted by - M/s BALRAMPUR CHINI MILLS LIMITED, UNIT : BALRAMPUR - UP

For Balrampur Chini Mills Ltd.

General Manager
(Legal & Personal)

(76)(9)

Balrampur Chini Mills Ltd., Unit:-Balrampur, District Balrampur , U.P. situated at Balrampur UP. This mill was taken over by M/s Balrampur Chini Mills Ltd in the year 1932. At the time take-over the capacity of Sugar Mill was 600 TCD. After that M/s Balrampur Chini Mills Ltd had increased & modified the sugar mill year by year and reached up to 12000 TCD capacities in the year 1996. The raw material sugarcane is collected from the vicinity of the areas about 90000 Hectare.

1. The Effluent Treatment Plant in Sugar Division was established and commissioned by investing of Rs.3.0 Crores. The effluent treatment plant is based on Activated Sludge and RO plant having capacity to take full load of generated effluent.

The effluent treatment plant consists the following equipment:

a) Waste solid separation pits (Mill, Process & Main Effluent Drain)

b) PH Neutralisation Pit

c) Chemical reaction tank

d) Bar screen

e) Oil skimmer (Belt : 200 mm) at ETP & Oil skimmer (Belt : 400 mm) at Mill

f) Equalization tank (Cap. : 450 m3) with transfer pump of 150 m3 / Hr each

g) Primary Clarifier (Lamella clarifier : 02 Nos. each cap. 35 M^3/Hr.) for effluent water & RCC clarifier (Dia-27 Mtrs. Height 4.0 Mtrs) for surplus injection water treatment

h) Aeration tanks

   1) Aeration tank (25 x 10 x 3 Mtrs) with aeration capacity of 155 fixed air diffusers and air blower cap. 1500 m3 / Hr

   2) Aeration tank (20 x 20 x 3.5 Mtrs) with aeration capacity of 215 fixed air diffusers and air blower cap. 1500 m3 / Hr

   3) Aeration tank (20 x 8 Mtrs) with aeration capacity of 1680M^3 fixed air diffusers disk type and air blower cap. 1500 m3 / Hr

i) Secondary Clarifier (dia 12 Mtrs, Height 2.6 Mtrs)

j) Sludge Drying Bed (11.0 x 5.0 x 0.5 mtr for 4 Nos) & Decanter 3M³/Hr

k) Chlorine contact chamber with 1.5 mtr X 3 chambers.

l) Treated effluent recycle system with multi grade filter and active carbon filter.

m) Reaction Tank for Alum and NaOCl dosing,

n) Cooling Tower for Injection water cooling with the holding cap. 450 m3.

o) Treated water storage/ Treated water distribution tank with Cap. 1650 m3.

p) RO 75 M³/Hr (Permeate water)

The ETP is capable enough to treat the effluent with achieving desired norms of CPCB. Mostly final treated effluent water is purified by RO Plant for using as makeup water in Co-gen cooling tower and rest treated water is used in to the different process (Boiler ash slurry, floor wash at Mill house & boiling house), spray at cane yard, bagasse yard, roads, makeup in cooling tower etc.

Now BCML have developed a new organized irrigation plan, so that the treated effluent water could be used in the open field in well-organized manner with developing proper network of pipelines. This will help us to achieve the 100% Zero discharge condition of sugar unit and also it will help the farmer to make their soil fertile by adding useful nutrients and minerals through effluent and also to save the huge diesel cost which is used in irrigation purpose and also save ground water.

In this regard BCML have developed a full-fledged scheme for current season by;

- Developed command area.
- Trail plant set up.
- Network distribution of total area to reach the effluent in each field.

This has developed as a well-organized Irrigation Management Plan by deputed dedicated person and team to carry out all these activities.

Two well-educated and trained persons are supervising the total water plan.

i) Asstt. General Manager (M.Sc.-Math, MBA-Marketing/HR & Six Sigma Green Belt).

ii) Environment Officer (M.Sc.-Math & Certified with Environment Science {CES}).

iii) Four supervisors (Science -Intermediate).

We are planning to consume rest 100% treated water in irrigation as under;

a) We have plant to germinate Banana Crop inside the factory open land. The root of Banana also works as purification of water. The Banana crop requires plenty of water on every third day.

b) Irrigation inside fancy greenery.

c) Irrigation of Garden behind DURGA Temple.

d) Irrigation of Garden/fancy greenery behind of SHIV Temple.

e) Irrigation of Garden behind Trolley Yard colony.

f) Water using in floor washes of DURGA Temple and road spray.

g) Water using in floor washes of SHIV Temple and road spray

h) Water using in Cane yard spray.

i) Water using in bagasse yard spray

2.EFFLUENT GENERATION :

Effluent generation in the process of sugar production of BCML up to 200 Ltr/ton of cane crush, hence the maximum amount of effluent is about 2400 KL/day at sugar plant, after treatment 90% to 95% treated water, it will be reused in process as makeup of water for DM plant, cooling tower co-gen & cleaning and the rest treated water will be used on different places (irrigation, spray, floor washes and Toilet usage)..

3 EXISTING ARRANGEMENT OF TREATMENT

During the production of sugar, unit generate about 2000 to 2400 KL/day effluent. The ETP treats, effluent water as per norms of UPPCB/CPCB. The industry has also enhanced their treatment capacity as per direction of Pollution Control Board during expansion of sugar unit. The complete treatment of the effluent water by ETP is based on an advanced environmental technology.

The industry has installed well advanced clarifiers as Lamella, Primary, Secondary Effluent Treatment & RO System based on maximum generated effluent flow 2000 to 2400 KL/day. The primary effluent plant comprises of physical and chemical treatment and secondary effluent treatment plant comprises of activated sludge system is biological treatment and RO plant to reduce TDS for So, the total three stages of effluent treatment system are capable to treat the total generated effluent and after passing through the three stages of treatment system, the treated effluent achieves the norms of Pollution Control Board.

During the effluent treatment process, the effluent is treated physically and chemically in primary stage by adopting process flow equalization, chemical floc formation and settling of effluent and purification by RO. The design parameters of aeration tank are – mixed liquor suspended solid-3000 to 4000 mg/ltr, food/ microorganism ratio-0.15 to 3 per day & sludge recirculation ratio – 0.3 to 0.6. During the course of treatment the effluent is treated as per norms of UPPCB. The treated quality of effluent is inspected time to time by

Regional Officer as well as State/Central Pollution Control Board and always the quality of treated effluent water is found within norms and accordingly State Pollution Control Board grants water consent regularly. The industry has installed separate energy meter and self-analysis system with full-fledged laboratory to evaluate the performance of the different unit of the treatment system. The total cost of complete three stage effluent treatment systems are about Rs. 3.00 Crores approx..

4 STORAGE LAGOON

Presently, We are using treated effluent water in Co-gem cooling tower as makeup water and in boiler feed water after retreated by DM Plant and rest treated effluent water is using in irrigation, spray, fire fighting, pump cooling and cleaning etc. whereas our sugar unit has two separate lagoons with capacity of 26574 cubic meters situated at our chemical division for storage of treated effluent water during any odd situation or during non-demand of irrigation.

5. COMMAND AREA

As per the CPCB recommendation, for application of treated effluent water, the land requirement varies from soil to soil and crop to crop.

Soil Structure	Effluent Loading Rate m3 / Hectare / day
Sandy	225 – 280
Sandy Loam	170 - 225
Loam	110 – 170
Clay Loam	55 – 110
Clay	35 – 55

The average effluent requirement varies from 110 – 170 m3 per hectare per day or approx 68 m3 / Acre for irrigation. We consider four irrigations in same field during season for other crops except Banana, as Banana plant is required to be irrigated on alternate day. It means required treated effluent water in some field 272 m3 / Acre/ year and for banana crops field 4930 m3 / Acre/ year will be utilized on five alternative days and hence, the total command area requires:

- Average effluent application for fancy greenery : (68m3 water x 10 irrigations) /acre/year
- Average effluent application for cane crop : (68m3 water x 03 irrigations)/acre/year
- Average effluent application for other agriculture crop : (68m3 water x 02 irrigations)/acre/year
- Average effluent may be applicable for banana crop : (68m3 water x 30 irrigations)/acre/year

At our Plant:-

- Total covered area in fancy garden : 12 acres
- Total covered area in Banana crop : 10.5 acres
- Hence water utilize in fancy gardens : 8160 m3
- Water utilize in Banana crop : 20400 m3
- Total command area is 22 acres and total water utilize 28560 m3/year.

6.0 COMMAND AREA IDENTIFIED:

The availability of land for irrigation by treated effluent water mainly near grounds of Bungalow No.1', Bungalow No. 2, Officers Colony's, Worker colony's, DURGA temple, Shiv temple, Co-gen and Sirsiya agriculture farm & growers. The location of lands are as under :-

Location	Total available area (Acre)	Distance from BCML (KM)	Mode of effluent transport
Bungalow No. 1	02	0.20	By 4" & 8" dia HDPE Pipe line
Bungalow No. 2 & 3	02	0.20	-do-
Officers colony	01	0.20	-do-
workers colony	04	0.40	-do-
Shiv Mandir	01	0.40	-do-
Durga Mandir	10	1.50	-do-
Co-gen	02	1.50	-do-
Total	**22**		

Total available lands of 22 acres have been identified including ownership and plot wise crop pattern.

DETAILS OF THE EFFLUENT USE :-

Crop	Effluent applicable m3/ acre as per the CPCB protocol	Crop area (acre)	Crop-wise effluent use (m3)
Fancy garden	68.00 x 10 irrigation	12.00	8160.00

Banana	68.00 x 30 irrigation	10.00	20400.00
Total		22.00	28560.00

Available treated effluent water for irrigation purpose at BCML is 195 m3/day and

7. EFFLUENT APPLICATION SCHEME :

7.1 STORAGE AND TRANSPORTATON:

Total command area has covered pipe line and also developed branch lines to use in irrigation purpose. The 4" dia main HDPF pipe line laid in own land. In our own inside areas, we have valve, nipple, T and bends, which has been fitted as per the suitability of land irrigation and operational work. Two pumps of capacity 150 M3/hr fitted with 50 HP electric motor are installed to supply the effluent treated water from the ETP storage tank to main lagoon and distribution pipe lines.

8. BASIC REQUIREMENT AND MONITORING SHCEDULE :

The monitoring of soils, ground water and crop growth shall be done by the company at regular intervals. The samples of soil ground water and crop will be collected from demonstration farm as well as from farmers field and analysis work will be done at BCM Laboratory. The details of the protocol for monitoring and safety of effluent application on land is as under: -

- Company engaged with educated staff for the execution and monitoring of the work.
- The command areas for treated effluent application is not more than 5 Km. distance from our Unit.
- The company has develop the pipe line network in the command areas of about 25 acres of land.

- Infrastructure facilities for collection and analysis of samples drawn from the application zone has developed.
- The rate of application of effluent is measuring by V-Notch which is fixed at discharge point.

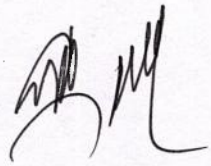
- The records of ground water quality monitoring data collected will be properly maintained and which can be verified by the state Pollution Control Board/Central Pollution Control Board.

8. TECHNICAL BACKUP :

8.1 MAN POWER DEPLOYED :

We have deployed six persons in this project. The team is leading by a capable and qualified/experienced person and one trained (Who has already obtained a certificate from CSE) person is supervising the above team.

BCML : Balrampur Unit



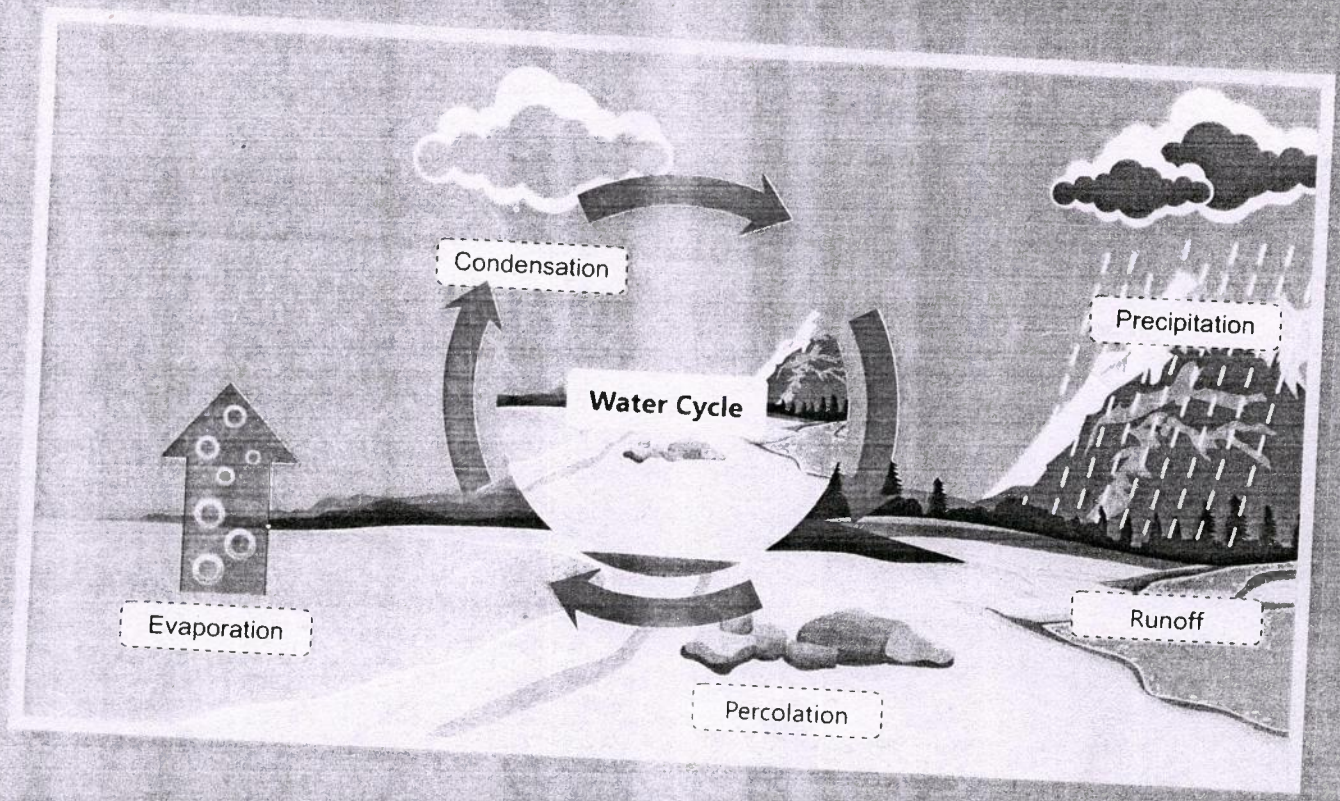
Annexure-13

HYDROGEOLOGICAL AND IMPACT ASSESSMENT REPORT

(AS PER UTTAR PRADESH GROUND WATER MANAGEMENT AND REGULATION BILL, 2019)

FOR

UNIT: SUGAR



AT

VILLAGE: BISHNUNIPUR, BLOCK: BALRAMPUR, DISTRICT: BALRAMPUR, UTTAR PRADESH

OF

M/S BALRAMPUR CHINI MILLS LIMITED, SUGAR UNIT

For Balrampur Chini Mills Ltd.

General Manager
(Legal & Personal)

PREPARED & SUBMITTING BY

CGWA Accredited Individual Consultant
Certificate No.: CGWA/RGI/035

66 (1)

ACKNOWLEDGEMENT

This report contains Hydrogeological condition and Impact Assessment Report within 5 km of radius of existing Sugar unit at Village: Bishunipur, Block: Balrampur, District: Balrampur, Uttar Pradesh by M/s Balrampur Chini Mills Limited, Unit: Sugar Division.

For the purpose of the preparation of the Hydrogeological condition and Impact Assessment Report, the format regarding Impact Assessment Report as per the Gazette Notification of Ministry if Jal Shakti (Department of water resources, River Development and Ganga Rejuvenation) (Central Ground Water Authority). Notification has been published on dated 24th September 2020.

The Ground water parameters such as the Water level (Pre Monsson & Post Monsoon), Water level fluctuation, ground water quality have been determined by actual monitoring and sampling conducted at Site. The data of water level have been collected is actual on site. The present report is a final report of Hydrogeological and Impact Assessment study based on field data obtained in the month of May 2021. Field study conducted by our team. The Ground water impact assessment identifies the various negative and positive impacts of the project. It is based on the impact analysis and studies. The Management plan incorporates the measures, which are envisaged to mitigate the adverse impacts as well as to enhance values.

Vijay Rajkumar Yadav
(Accredited Consultant, CGWA)
Certificate no. & issue date:
(Certificate No.: CGWA/RGI/035 Dated 07.07.2021)

Cu.mts per hour.

Assuming retention time of 0.25 hour in the recharge pit, the design volume for the recharge pit is 4639.022/4 = 1159.7 m^3

Let us provide recharge pit of 3 m × 3 m in size and 3.5 depth.

Volume of one pit = 31.5 m^3

Capacity of One Bore well recharge: 30 Cubic meter

Average Recharge Capacity of Pit with two well = 31.5 + 30 + 30 = 91.5

Required no. of pits = 1159.7 / 91.5 = 12.6 (13 appx.)

Proponent shall provide 13 nos. recharge pits each of 3 m × 3 m × 3.5 m in size at peak rainfall intensity of 30 mm.

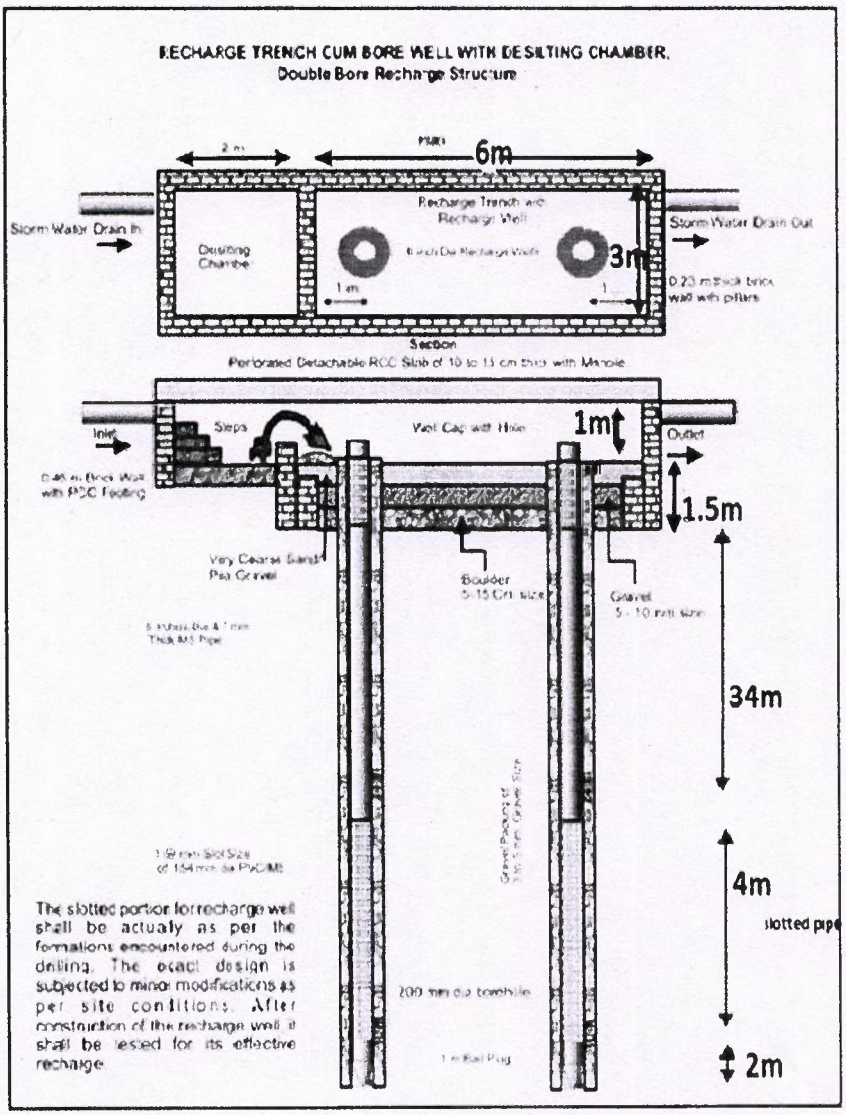


Figure: 4.2 Diagram of the Artificial Recharge Structure

Artificial Recharge of Ground Water from the Village Pond:

The industry has adopted 6 ponds near the industrial complex in order to recharge the rain water.

These village ponds are generally filled with water only during the rainy season and during summer they are dry. It is proposed to adopt these village ponds to take-up artificial recharge to ground water of the pond water which is overflowing to adjacent areas during monsoon period. The artificial recharge to ground water in the pond areas will result into rise in water levels in the village tube-wells as wells and increase the supply of water to the lands adjacent for irrigation purposes. Thus, recharge schemes in the ponds will benefit the area.

The details of the ponds are as follows:

Type	Location of pond	Gata No.	Area in (sqm)	Existing depth (m)	Total storage capacity m^3
Pond - I	**Deoria**	281	5140	2.5	12850
Pond-II	**Deoria**	541	5350	2.5	13375
Pond-III	**Deoria**	296	23750	2.5	59375
Pond-IV	**Bishunipur**	104	10110	2.5	2575
Pond-V	**Bishunipur**	1317M	9310	2.5	23275
Pond - VI	**Bishunipur**	1318	7040	2.5	17600
Total storage capacity -					**1,15,750**

Through Ponds of Village (Deoria & Bishunipur):

Recharge can either be natural, from precipitation that falls on the earth's surface and moves on its way underground or it can be artificial, from human activities that deliberately or inadvertently replenish an aquifer. Artificial recharge may be defined as the process of replenishing groundwater by augmenting the natural infiltration of rainwater or surface water into underground formations through various methods designed depending on the topographic, geologic and soil conditions.

Pond in the village is generally filled with water only during the rainy season and during summer they are dry. It is proposed to adopt these village ponds to take up artificial recharge artificial recharge to ground water of the pond water, which is overflowing to adjacent areas during monsoon period. The artificial recharge to ground water in the pond area will result into rise in water levels in the village tube well as wells and increase the supply of water to the land adjacent for irrigation purposes. Thus, recharge scheme in the pond will benefit the tube wells.

The industry has adopted 6 ponds located in village: Deoria & Bishunipur for artificial rain water harvesting are as recharge shaft and natural percolation in ponds which will result into

6.0 CONCLUSION & SUMMARY

The premises of M/s Balrampur Chini Mills Ltd, Unit: Sugar is situated on village: Bishunipur, Block: Balrampur, District: Balrampur Uttar Pradesh well connected with road to major cities. The area falls in Balrampur Block. The total ground water requirement of plant 3000 m^3/day or **63,24,80** m^3/year. Since the area is non-notified and falls in safe category, as per GWD guideline NOC is required for ground water withdrawal subject to adoption of artificial recharge to ground water.

- The study area theoretically covers within the circle encompassed by 5 km radius around the Plant site is classified into 4 classes - viz. Settlements, Agriculture land, and Water body.
- The climate of Balrampur district can be classified as subtropical monsoon, mild &dry winter, hot summer and sub-humid which is mainly dry with hot summer and cold winter except during monsoon season when moist air of oceanic origin penetrates into the district.
- The ground water exploration in the district reveals that clay group of formations dominates over the sand group in the district area. Ground water in the district occurs in the alluvium under water table and semi-confined to confined conditions.
- Based on the depth to water level of the study area, the pre monsoon depth to water level ranges between 3.5 m bgl to 4.5 m bgl. Pre monsoon depth to water level map is prepared.
- Based on the depth to water level of the study area, the post monsoon depth to water level ranges between 3.0 m bgl to 3.5 m bgl. Post monsoon depth to water level map is prepared.
- A detailed groundwater level monitoring has been carried during post-monsoon season at about 6 different locations within the buffer zone from existing open wells and bore wells.
- From secondary data available with GWD, water level fluctuation was computed.
- The water level fluctuation between pre monsoon and post monsoon period of the district varies from – 0.5 m to 1.0 m.
- The Physio-chemical quality of groundwater was compared with drinking water standard (IS: 10500- 2012). Some of the parameters of the groundwater samples showed values lower than the permissible limit. Thus, can be concluded from the sampling results for groundwater that some of the parameters are in lower range so adequate measures to be taken before consumption of the same as per standards. (IS: 10500-2012).

- Artificial recharge has been practiced within the Plant premises. Rainwater harvesting practices through roof-top is being/shall be carried out and the available run-off from the same will be used for green belt or dust suppression etc.
- There are 4 existing Bore-well present in the Industrial premises. The monitoring of groundwater abstraction is done on regular basis.
- Awareness program about the conservation of ground water resources to make the population aware.

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Annexure-14

BALRAMPUR CHINI MILLS LIMITED

FACTORY : P.O. : BALRAMPUR, DISTT. : BALRAMPUR (U.P.) PIN-271201
PHONES : 05263-232061, 232078, 232235 I GSTIN : 09AAACB9373Q1ZW

प्रमाणित किया जाता है कि गत एक वर्ष में हमारे प्रतिष्ठान द्वारा 65,000 (पैंसठ हजार) पौधों का रोपण किया गया है।

हेतु बलरामपुर चीनी मिल लि०

राजीव अग्रवाल
अधिकृत हस्ताक्षरी

Balrampur Chini Mills Ltd.
Balrampur

REGD. OFF. : "FMC FORTUNA" 2ND FLOOR, 234/3A, ACHARYA JAGDISH CHANDRA BOSE ROAD, KOLKATA-700 020
TELEPHONES : 2287-4749 I FAX : (033) 2287-3083 I CIN-L15421WB1975PLC030118, CALCUTTA I Email : bcml@bcml.in I Internet Website : http //www.chini.com